3715 Resolution re Proclamation issued by [ RAJYA SABHA ]

the President in rela- 3716 tion to the State of Kerala

STATEMENT re. VIOLATIONS OF THE CEASE-FIRE LINE BY PAKISTAN IN JAMMU AND KASHMIR

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): Sir, on behalf of Shri Y. B. Chavan, Minister of Defence, I beg to lay on the Table of the House a Statement regarding violations of the Cease-fire Line by Pakistan in Jammu and Kashmir. [Placed in Library. See No. LT-3334/64].

## NOMINATIONS TO THE COMMITTEE ON SUBORDINATE LEGISLATION.

MR. CHAIRMAN: Under sub-rule (1) of rule 205 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I hereby nominate the following Members to the Committee on Subordinate Legislation:—

- 1. Shri P. N. Sapru.
- 2. Shri R. S. Doogar.
- 3. Shri M. S. Gurupada Swamy.
- 4. Shri N. Ramakrishna Iyer.
- 5. Shri Akbar Ali Khan.
- 6. Shri S. N. Mishra.
- Shrimati Nandini Satpathy.
   Shri M. N. Govindan Nair.
- 9. Shri G. S. Pathak.
- 10. Shri Mulka Govinda Reddy.
- 11. Shri M. Ruthnaswamy.
- 12. Shri D. L. Sen Gupta.
- 13. Shri M. C. Shah.
- 14. Shri B. K. P. Sinha.
- 15. Shri G. D. Tapase.

Under sub-rule (1) of rule 206 of the said Rules I appoint Shri P. N. Sapru to be the Chairman of the Committee.

## CONSTITUTION OF A GENERAL PURPOSES COMMUTTEE

Mr. CHAIRMAN: I hereby constitute a General Purposes Committee consisting of the following Members:—

- 1. Shrimati Violet Alva.
- 2. Shri M. C. Chagla.
- 3. Shri Anand Chand.
- 4. Shrimati Annapurna Devi Thimmareddy.
- 5. Shri M. P. Bhargava.
- 6. Shri R. S. Doogar.
- 7. Shri D. P. Karmarkar.
- 8. Shri Akbar Ali Khan.
- 9. Prof. M. B. Lal.
- 10. Shri Dahyabhai V. Patel.
- 11. Shri P. Ramamurti.
- 12. Shri Ramprasanna Ray.
- 13. Shri P. N. Sapru..
- 14. Shrimati Tara Ramchandra Sathe.
- 15. Shri A. B. Vajpayee.
- 16. Col. B. H. Zaidi.

I appoint Shrimati Violet Alva to be the Chairman of the Committee.

RESOLUTION RE PROCLAMATION ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI). Sir, I beg to move:

"That this House approves the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution, in relation to the State of Kerala."

In moving this Resolution for the approval of this House, Sir, I may, at the outset, narrate very briefly the

of the Proclamation by the President.

SHRI BHUPESH GUPTA (West Bengal). Nemesis.

SHRI JAISUKHLAL HATHI: 2nd September, 1964, two members of the Congress Legislature Party, Shri K. M George and Shri Balakrishna Pillai, presented to the Governor a memorandum signed by fifteen members of the Congress Legislature Party stating that they had lost confidence in the leadership of Shri R. Sankar, Chief Minister, and that they withdrawn their support to the Ministry. They further said that wanted to function thereafter separately in the Legislature. At the same time, they also informed Speaker to the same effect and asked for a separate block for them Congress Party in the Assembly at time consisted of sixty-five members excluding the Speake and when fifteen of them defected from the Party, its membership was reduced to fifty from sixty-five. The total strength of the Assembly of the State was one hundred and twenty-seven, including the Speaker. I should also like to mention the composition of the Party membership as existing then.

Congress—65 (Out of this 15 had become dissidents and so the number became 50).

Dissident Congressmen—15.

Communist (Right Wing)—19.

Communist (Left Wing)—9.

Samyukta Socialist Party—15.

Muslim League—11.

Independents—5.

R.S.P.—1.

One seat was vacant consequent on the death of Shri Chacko, and the other seat was held by the Speaker. Thus, the total strength of the Legislature at that time was one hundred and twenty-seven out of which originally sixty-five were Congressmen. After these fifteen dissidents defected from the Congress Party, the strength

was reduced to fifty. On September 3, 1964, when the Legislative Assembly met, Shri P. K. Kunju Pillai, Leader of the Samyukta Socialist Party, moved a Motion of No Confidence against the Ministry in the This was allowed and the Speaker asked the members to stand up in their seats. The fifteen dissident Congressmen stood up in support of the Motion. The Speaker, therefore, fixed the 7th and the 8th September, 1964, for discussion of Motion. The motion was discussed on these two days and then it was put to vote when it obtained the support of seventy-three Members while fifty voted against it. Two Independents were absent. This information that the Motion of No Confidence had been voted upon and carried was conveyed to the Governor by the Speaker the same day. The Chief Minister also tendered the resignation of the Council of Ministers to the Governor the same evening but he was asked to continue in office till alternative arrangements were made for the conduct of the government. Immediately afterwards, the Governor sent for the various leaders of the different Parties in the Legislature. He called P. K. Kunju Pillai, Leader of Samyukta Socialist Party. He also called Shri Ahmad Kuraikal, Leader of the Muslim League, Shri K. George, Leader of the Dissident Con-Shri C. Achutha Menon, gressmen Leader of the Right Wing Communist Party and Shri E. M. S. Namboodripad, Leader of the Left Wing Communist Party but Shri Namboodripad was out of station and so he could not meet the Governor. The Governor met all the others separately with a view to ascertaining whether an alternative Government could be formed by them either singly or jointly with anybody else. Shri P. K Kunju, Shri Ahmad Kuraikal and Shri K. G. George told the Governor in clear and unequivocal terms that they would not be in a position to form a Ministry either singly or as a united Legislature Party under a single Leader. Shri Achutha Menon

## 3719 Resolution re Proclamation issued by

[Shri Jaisukhlal Hathi.]

that if the S.S.P. had joined him, he would have made an attempt to form a Government but in view of stand taken by the S.S.P. Leader. there was no question of his pressing Government. form a separate Having studied the entire situation and having come to the conclusion that no single Leader or Party or a United Legislature Party under single Leader could form a government, the Governor had no alternative but to report to the President about the political breakdown in the State of Kerala and suggest the issue of a Presidential Order under article 356 of the Constitution. It is in these circumstances that the President had to issue this Proclamation. A copy of the Proclamation had been placed on the Table of the House. As will be seen, under this Proclamation.

"The President has been satisfied that a situation had arisen under which the Government of the State of Kerala cannot be carried on in accordance with the provisions of the Constitution of India."

He has, therefore, assumed to himself, as President of India, all functions of the Government of the said State and all the powers vested in or exercisable by the Government of the State. Under the provisions of the Constitution, this Proclamation has to approved by both the Houses of Parliament within two months of issue. It is, therefore, Sir, that I have come before this House to get its approval. It is no pleasure for me or for the Government to come with this Resolution and seek the approval of the House for a Proclamation which has had to be issued by the President.

The circumstances in which the Proclamation had been issued or had to be issued have been narrated. It is really unfortunate that such a situation should have arisen. Kerala has been having a chequered political career from 1957 onwards. It was in 1957 that the Communist Government came in. Fortunately or unfor-

Government could not tunately that carry on for a long time. I would not like to go into the details of the past because I do not want unnecessarily to rake up any controversial points here. Therefore I would not deal with the past history. But one thing is certain that there have been in the State difficulties, difference of opinions, caste religion and various other factors which have led to this sort of condition and I would only hope that the people of Kerala would try to have a stable Government under a party which could function as a stable Govenment and work unitedly for the progress, for the development and for the prosperity of the people not of Kerala alone but of the country as a whole. I would not. like to go in detail, as I said earlier, into either the recent past from 1960 to 1964 or the earlier past between 1950 and 1960 because not want unnecessarily to rake up the controversies. My purpose is very limited so far as this Resolution is concerned. The Resolution seeks the approval of the House the Proclamation issued by the President. That was inevitable. As there was a breakdown, as it was not possible that the Government of the State could be carried on according to the provisions of the Constitution the Governor reported accordingly and when the Governor was satisfied that it was impossible to carry on the Government of the State according to the provisions of the Constitution there was no other way but to act under article 356 of the Constitution. I therefore commend this Resolution for the approval of House.

The question was proposed.

MR. CHAIRMAN: Before I call upon any hon. Member to speak, I would like to say that the Business Advisory Committee has allotted one day for the discussion of this Resolution and for the Kerala State Legislature (Delegation of Powers) Bill. There are a number of speakers whose:

names are already before me. We would therefore have to sit through lunch and I would request Members to be brief. I would be very happy if they confine their speeches to fifteen minutes.

SHRI BHUPESH GUPTA: I want to ask a question, a clarification. hon. Minister said that even before the Assembly was convened on the 3rd September the Governor have information that so many Members had left the Congress Party thereby making it a party which did not have a majority. Then on the 3rd September when the Assembly met and when the no confidence motion was moved Members demonstrably stood up to make it clear that the Congress Ministry had the support of only 50 Members or so. Anyhow it had only a minority behind it compared to the total strength of the House. I should like to know what the Governor was doing between the time he received the information from the legislature that the Congress Government did not have a majority and the time when this no confidence motion was moved which again confirmed that the Congress did not have a majority? Why was the Ministry allowed to continue till the 7th or 8th? Constitutionally, was it not right for the Ministry to resign in the first instance on the 3rd when so many people had stood up in favour of the no confidence motion? Those who stood up in support of the motion were having a majority of 20 or so. I should like to have a proper explanation. In the statement that has been given by the Governor there is no explanation to the unprecedented manner in which the constitutional authority there behaved.

Shri JAISUKHLAL HATHI: As very often happens even with my friend, Shri Bhupesh Gupta, very often after the debate, after hearing the arguments for and against, the Members may change their mind. Also standing up in their seats was only a preliminary action to decide

whether the motion should be admitted or not. Once the motion is admitted, there has to be a debate and ultimately the motion has either to be carried or lost as it happened once earlier and the Government continued

SHRI BHUPESH GUPTA: The point is not that. Under our constitutional practice, it is the prerogative of the Governor to advise the proper authority-here it is the President-or act suo motu the moment he is convinced or he has got sufficient objective evidence that the Government does not have a majority. confidence motion is not a motion. Here it was made known to the Governor before the Assembly met that these people were not going to support the Government and on 'that this the 3rd for the motion House expresses want of confidence in the Council of Ministers' so many people even from the Congress Party stood up and I think over 70 members stood up. At that time the matter was clinched absolutely and there was no other evidence required. Why at that very moment did not Sankar offer his resignation? Can the hon. Minister cite any example of history where there is a parliamentary system-particularly from Britain -when in a comparable situation or in a situation much less demonstrative, the Ministry or the Government stuck to office?

SHRI JAISUKHLAL HATHI: As the hon. Member himself said the Governor should be convinced. fact that the Members rose in their seats or gave a memorandum is primarily a prima facie case but the question of conviction comes only after it has been voted upon. I should like to ask from the hon. Member whether anywhere where democracy parliament function, motion of no confidence is just mitted, it could be said that the party has lost the confidence of the majori-

(Interruptions.)

3723 Resolution re Proclamation issued by

lation to the State of Kerala

[ RAJYA SABHA ]

Mr. CHAIRMAN: No, no Mr. Govindan Nair.

SHRI M. N. GOVINDAN NAIR (Kerala): Mr. Chairman, Sir, once again in our State the Constitution stands suspended and the President's Rule is proclaimed. The hon. Minister has clearly placed before this House the circumstances in which the President's Rule had to be proclaimed.

[Mr. Deputy Chairman in the Chair.]

My hon, leader raised a very inconvenient question,

SHRI JAISUKHLAL HATHI: It was very convenient for me.

SHRI M. N. GOVINDAN NAIR: It was a very inconvenient question.

SHRI JAISUKHLAL HATHI: For you.

SHRI M. N. GOVINDAN NAIR: Not for me but for the Minister and his party. On September 3rd when 71 members stood up in support of the no confidence motion it was clear that the Congress Ministry was lost.

SHRI JOSEPH MATHEN (Kerala): Was it in support of the no confidence motion or was it in support of the motion being admitted?

THE DEPUTY CHAIRMAN: He has hardly begun. Please listen to him with a little patience.

SHRI M. N. GOVINDAN NAIR: When that news reached Delhi one of the veteran leaders of the Congress, Shri S. K. Patil, was rushed to Kerala to see whether any rapproachement was possible with the dissident Congressmen. The leaders of the dissident Congressmen, as you know, are the communal leaders of our State. He met Mr. Mannath Padmanabhan and requested him to save the Congress Ministry. He sent a frantic call to the Muslim League leader . . .

SHRI M. RUTHNASWAMY (Madras): Secret history.

Shri M. N. GOVINDAN NAIR:
. . . Shri Bafaki Thangal, to reach
Trivandrum immediately and to get
him out of the situation. Unfortunately, none of them conceded and
so this fall. It was to manoeuvre, to
see whether they could somehow
work up a majority, they wanted
these few days. That is why I said
when things had happened like this,
it would not be proper for the Minis-

cause we wanted to try this we had to allow the Ministry to continue till

ter to come forward and say:

the 7th or 10th.

the President in rela- 3724

Now, this is not the first time that we are having President's Rule. This is the third time we are having it. Even this statement will not convey correctly the depth of the political instability and crisis that is our State. During the last eighteen years after independence, we had ten Ministries and for the third time we are having President's Rule. So, the average age of a Ministry is about sixteen months. Now, very many fantastic theories are being put forward for this sorry state of affairs in our State. The other day, when this was discussed in the other House. some hon. Members blamed the Constitution. Some others said this Kerala since the people have a high level of education, since they have a high level of political consciousness, this kind of political instability is inevitable. All these are false and fantastic theories, which should not be accepted. Any change of the Constitution, however welcome it may be otherwise, will not solve the problem in Kerala. So, also, you will be only defaming democracy if you say that if in a State the people have a high level of education or a high level of political consciousness, no stable Government can work there. have to go to the root of the matter. Now, the hon. Minister said that he would not like to go to the root of the matter or go into the past since it may arouse controversies. Now, in the interests of all those who want to see that democracy and secularism

thrive in the country—whether it is controversial or otherwise—you have to go deep into the matter and unless you do it, you will not be able to solve the problem that is facing Kerala.

Now, Madam, you will permit me, if I take a little more time, since I have to go into the past not in detail. but at least to indicate the developments in our State since independence. Now, according to me basic mistake is the encouragement that obscurantist communal forces and undemocratic forces in our country received at the hands of the ruling party during these years. That is responsible for the continuous crisis in our State. Now, Shri Kamaraj, the President of the Congress, who has been touring our State recently. in all his speeches, was telling and appealing to the people that they should vote for the Congress, if they wanted a stable Government. Now. in 1946, when we had the first election, in an Assembly of 108, there were 107 Congress members. There was only one member in the Opposition. (Interruption.) Still within six months the first Ministry fell. There were three Ministries from 1946 to 1952. Did the Congress seriously try to find out what was at the root of the matter? At that time it was the Travancore State. Responsible Government was granted. Congress leadership invited the communal leaders and the nominees of their choice were put up as candidates for the Assembly. So, within a few months, communal wranglings started. The recent Chief Minister, Shri Sankar, and Shri Mannath Padmanabhan walked out of the Congress, started a tirade against the Congres; and paraded in the whole State saying that the Congress should be finished. Even after that experience, when in 1952 the elections were approaching, these very same people were taken back into the Congress. They went after them. They wooed them and finally got them into the Congress. During the period from 1952 to 1957 we had

four Ministries and President's Rule for a year. That was the position. In 1957 after the elections when the communists got a majority, their surrender to the communal forces was complete, was absolute. I also do not want to go into what happened during that period, because when the Congress found that they could not politically fight us and defeat us, they encouraged the communal forces. They unleashed the communal and forces in our State, and when they were given full encouragement to do whatever they liked, they not only blessed them but even the Congress flag was handed over to them. You know about the so-called liberation struggle. Who headed the struggle? It was Shri Mannath Padmanabhan. Which were the driving forces behind it? It was the Catholic Church. and still it was the Congress that conducted the struggle. And who was the main architect? Shri Dhebar. Some Members in the other House questioned why he was allowed to go to Kerala. (Interruption.) You may support him on that line. I say he is the man who must go now because the wind he has sown he has got to reap now. He reaped it and he had to flee away from there. And what happened to Kamaraj? He was insulted, he was humiliated. By whom? By the very forces you nourished and encouraged. One day he was even allowed to take his food. not want to go into all those things that happened. But I am just pointing out what damage it has done, this constant encouragement of the communal and caste forces in our State, what damage that has done to the State as well as to your own party. Think about this thing seriously, and unless you understand this, you understand your basic mistake in encouraging these forces, you will not be able to save the State from political instability.

Madam. we know that even the best among the Congressmen feel that when we have accepted a democratic constitution which guarantees fundamental rights and adult franchise.

[Shri M. N. Govindan Nair]

democracy is safe in our country. I am not minimising the impact of Constitution on our national life. But you would remember that we have inherited a society, a social structure which is highly hierachical, means that it negates equality of citizenship. Every one knows that the essence of democracy is equality of man, and if a social structure which denies that is allowed to continue, if it is allowed to grow and establish itself and dominate over the political life of the country, where can democracy exist? So, unless you take note of this factor and fight against it, try to demolish the whole structure we have inherited and rebuild the society on a healthy basis, you will not be able to have democracy functioning properly in country.

THE DEPUTY CHAIRMAN: You have taken fifteen minutes but you can go on.

Shri M. N. GOVINDAN NAIR: Thank you very much. Now, Madam, this should be a lesson not only to the Congress but to all the political parties who believe in secularism. I now find that some of our friends who consider themselves to be very revolutionary, more revolutionary than us, feel that an alliance with the communal forces in our States will pay them dividends in the coming elections. It is not only a question of the Congress, but if any secular political party wants to exploit the situation in this way, I would remind it that its fate will also be that of the Congress in Kerala. if all the political parties in the country which believe in secularism decide that we shall not in any way directly or indirectly encourage the growth of the communal forces in the country, I think much of instability in Kerala can be avoided.

SHRI JOSEPH MATHEN: The Communist Party is now trying an alliance with those forces.

SHRI M. N. GOVINDAN NAIR: You have your own time. You then speak what you want. What is it that forced the Congress to come into this kind of alliance with the communal forces during all these years? According to me, it is the intolerance on the part of the Congress to allow any other political party to grow in this. country or at any time to take power in this country. You know the story of 1957 when the Communist Ministry was there. On the third day they started their struggle against the Communist Ministry, and it was led. by Mr. Shriman Narayan—I do not want to go into all the details. After 1960 what happened? After the midterm election there were only persons in the opposition; only the Communists were in the opposition. and there was an alliance of all the other parties including the Muslim League. They had a Joint Parliamentary Board and all that. After some time the Muslim League was humiliated and let down. They had to walk out. Some people here and especially in the north feel that the Congress had done a good thing because by letting down the Muslim League they were fighting communalism. That was not the idea. If that were so, if it was as part of the struggle against communalism that they forced the Muslim League to leave the alliance, that it would have been a welcome thing. Then they would have done the other thing also. Shri Mannam would not have found place. The Catholic Church would not have had this much of influence. What tempted them was that they did not want even to share power with anybody.

SHRIMATI DEVAKI GOPIDAS (Kerala): What is Mannam in the Congress?

SHRI M. N. GOVINDAN NAIR: You do not know that even now. Your so-called Congressmen are more loyal' to Mannam than to the Congress.

SHRI JOSEPH MATHEN: As you were once doing . . .

SHRI M. N. GOVINDAN NAIR: Stupidity is your name. What else can I say?

THE DEPUTY CHAIRMAN: Be careful. You address the Chair.

SHRI JAISUKHLAL HATHI: He did not mean that. (Interruption.)

1 P.M.

SHRI BHUPESH GUPTA: But why is he advancing in that direction?

SHRI M. N. GOVINDAN NAIR: Now, what I was driving at was this. After parting company with the Muslim League, what did they do next? They beheaded the PSP and threw it but of the Ministry. You know that Shri Pattom Thanu Pillai was the head of the PSP. One fine morning Shri Pattom Thanu Pillai who was the Chief Minister of Kerala was found in Punjab as the Governor. Did the PSP know about it? No. Did the all-India PSP leadership know about it? No. He was bribed by the Congress so that the Congress alone might take the whole power. As long as there is this intolerance there, you will never have a stable Ministry or sound democracy there. I put a question. You always quote the British example, Now, Mr. Churchill's contribution to the British especially during the wartime is not disputed by anybody. But after the war in the election when his party was thrown out, he did not lead a liberation struggle against anybody. He waited, he abided by the Constitution and he fought electron next time. So, unless you have this kind of tolerance, you cannot have a proper functioning of democracy in this country. So, the ruling party has to take these factors into consideration.

Then, because of this constant instability in the State, what is happening there? The people and their pro-

blems are forgotten. It has been an unfortunate affair that whenever we are on the eve of discussing the Plan, it is some officer from the Centre who knows very little about the State who rules our State. Now we are on the eve of discussing the Fourth Five Year Plan and the President's rule is there. You know how difficult it was to find out somebody to advise the Governor. It took so many days and finally one or two people were fixed. That is the position. And now they are to speak and fight for the State of Kerala when this question of discussion of the Fourth Plan comes up. This was exactly what happened when we were discussing the Third Plan also. This was exactly what happened when we were discussing Second Plan also.

SHRI LOKANATH MISRA (Orissa): Orissa is much worse even though we have a Ministry.

SHRI M. N. GOVINDAN NAIR: That is your problem. And again, because of this constant political crisis, even if there be a Ministry, will it have the time to attend to any of these things? No. Take for example one point. We have this shipbuilding yard allotted to Kerala in the Third Plan. Even today agreement is not signed; except that some land has been acquired, nothing has happened. The other day the Minister said here that they were still negotiating. Then a pyro-chemical industry was sanctioned for Kerala. I do not know where it has gone now. Then, to quote another example, a precision instruments factory was allotted to it during the Third Plan period. Nothing has been done in that matter. So, all these things are going by default. And you know, Kerala is a problem State. Our people are industrious, intelligent but unfortunately we do not have the resources. Unless that State is industrialised, you cannot find a solution to the burning problems of that State, and in that matter we have been lagging far behind because of this political instability. So, quest now that the State has been

[ RAJYA SABHA ] the President in rela- 3732

3731 Resolution re Proclamation issued by

[Shri M. N. Govindan Nair] taken over by the Centre, that special attention should be paid, when we are discussing the question of the Fourth Five Year Plan, to see that our State also gets a legitimate share, so that we may be able to come cut of the situation in which we are.

THE DEPUTY CHAIRMAN: You must now wind up.

Shri M. N. GOVINDAN NAIR: I am concluding. From the details which the hon. Minister has placed before us, it is clear that there was no other way than to have the President's rule there under the circumstances. So, I also—I do not know whether I should support it—have to suffer it.

SHRI JOSEPH MATHEN: Madam. Deputy Chairman. I had been listening to the eloquent speech of M. N. Govindan Nair from Kerala, who is now attached to the right wing of the Communist Party of the State. He has rightly pointed out that this is the third time in this country that the President had to take over the administration of the Kerala State and that the political situation ir that State is still in a confusion and much has to be done to find out a solution to have a stable Government for that State. I cannot agree with most of the points raised by Mr. M. N. Govindan Nair, pointing out the developments on the political front from the very inception of democratic administration in the State. He has pointed out that in the first instance, immediately after the first General Election in the State, the Congress had a big majority. But what he stated was not absolutely correct since there was the Tamil Nad Congress which was opposing the State Congress. I think out of 108 people, some 14 or 15 were from the Tamil Nad area, who were 13,

SHRI M. N. GOVINDAN NAIR: What about the Congress?

SHRI JOSEPH MATHEN: . . included in the opposition.

SHRI M. N. GOVINDAN NAIR: If you will yield . . .

SHRI JOSEPH MATHEN: There is no question of my yielding.

THE DEPUTY CHAIRMAN: He has not yielded. Let him continue.

SHRI JOSEPH MATHEN: Madam, he has questioned the action of the President in dismissing the munist Ministry which came power in 1957. And he said that bccause of that action all these developments had occurred in that 1964. In this respect, I wish to bring to your notice again, as I had pointed out in 1960, what had actually happened in the State immediately after the Communist regime was established in the State. It was in 1957 that the Communist Party, with the support of five Independents, came into power in Kerala. As soon as they came into power, the first thing that they did was to establish a cell administration in that State. All Communist cells were enlivened, and they had entrusted the administration to the Communist cells. These cells had issued summons and warrants to the citizens of the State. (Interruptions.) You please wait and see what actually happened from to 1960.

SHRI BHUPESH GUPTA: You do not know, it is particles.

Shri JOSEPH MATHEN: Madam, in 1957 they started issuing summons to the citizens of the State. There are instances where they inflicted punishments on some persons who refused to attend to their summons. In order to strengthen the cells, the Communist Party directed the Communist Government to revise and codify the Police Code so that the police will not interfere in any of the developments in the State. So the Communist Party took up the ad-

ministration. They could control even the Ministers and high-ups in the Communist Party. Unfortunately, the people had to suffer a lot because they could not get any assistance from the authorities. It was at that time that the people had to join together to face that situation. The people thought of joining together for giving resistance to this Communist aggression at that time.

Madam, as we have seen, it was not only violent, horrible tactics that were administered by the Communist Party but it was the corrupt practices and the various types of activities to misappropriate public funds were adopted by the Communist Party The Communist party even organised what they called Labour Contract Societies They organised Tappers Co-operative Societies for the tapping and selling of toddy in the State, and all these were given to them on a negotiated basis, part of the public funds going to the Communist Party and its leaders

The negotiated contracts undertaken by these Communist societies were not actually implemented bu by paper work they drew money and utilised it for their organisation and its leaders. The same thing happened on various other fronts, for example, in the Coir Society In order to enable the Communists to dominate they extended grants and loans to the Communist Party members made an atmosphere so as to make people understand that only the Communist Party could survive in the State of Kerala. All these developments Madam, made the people organise, what they called the Luperation Movement.

The Liberation Movement guined strength each day and the Communist Party had to succumb to the movement organised by various sections of the State. I do agree that in that movement all the sections were there, sections which were really suppressed by the Communist goondas. Madam, all these things were happening.

SHRI BHUPESH GUPTA: What did he say Suppose I say Congress goonda, would you like it?

THE DEPUTY CHAIRMAN: You should not have used that word

MATHEN: SHRI JOSEPH may not be Communist goondas but they were goondas organised by the Communist Party. Actually, instances were quoted where daylight murders were committed by these goondas or-Communist Party. ganised by the People were hunted on public roads. In one case seven or eight persons were taken away in jeeps, hands and legs bound. They were taken to the police station and these goondas asked the police to register cases against them and proceed with them I can give instances. At Varantharappally seven persons were murdered by an organised Jatha of the Communist Party These are all facts, seen in the 'True picture of Kerala,' published at that time. There were instances where even a Member of Parliament was assaulted. In 1957-58 I General Secretary of the Congress. Myself and some ex-Chief Ministers were assaulted on a public road while we were leading a jatha. These things were carried on at that time. Therefore, it is no wonder that the people of the State organised themselves to face this Communist aggres-

SHRI M. N. GOVINDAN NAIR: Madam, this is an insult to us that even after we assaulted him he is there.

Shri JOSEPH MATHEN. So many assaults they were subjected to but they are there. The only thing is that their teeth are no more in some cases

Unfortunately, we had to face so many such situations and, as he said, Kerala is suffering because of lack of a stable Government. For years together all the parties concerned including my party, were thinking about finding a solution to this but

[Shri Joseph Mathen]

we could not find a solution. Now, as he said, a number of parties have come out with their programme. They are welcome. Let them come and fight the elections single-handed. Then we will know what exactly is going to happen.

Here again we find that the Opposition parties of the State are now organising, what they call, amalgamation of all sorts of interests. And they are going to fight the Congress because they know that single-handed they cannot fight the Congress because the Congress has a gramme to solve the various problems of the State. It is true that because of lack of a stable Government we could not solve most of the problems in the State and, as he said, some of the major projects that are to be undertaken are still lagging behind because there is nobody to follow it up. All these things are there, Still I say that the Congress will be able to deliver the goods, provided we are given the chance. As was pointed out by Mr. Govindan Nair, even though beheaded the S.S.P. should single-handed. Whether beheaded or not, actually all these years we could not see the S.S.P. standing singlehanded in the elections. Let the S.S.P. take up the challenge to fight single-handed as Mr. M. N. Govindan Nair has taken it up. I hope all the other parties are prepared to face the challenge. We take up the challenge. And as Congressmen we say that we take up the challenge that we will fight the elections single-handed and form a stable Government for at least five years. About that we are confident. I hope that while keeping political morality in mind, the Opposition parties at least this time will try to maintain political status of their own as much as possible whereby they may be able to say that they have not disturbed the political stability in the country Thank you, Madam.

SHRI ANAND CHAND (Bihar); Madam Deputy Chairman, I may be pardoned for my intrusion in this debate coming as I do from the extreme North while the matter concerns one in the extreme South, a land about which I have heard so much but which unfortunately I have never visited I further would like to point out to you, Madam Deputy Chairman, and to the House certain matters which are not directly in the scope of what the hon. speakers before me have related.

It is not for me to say about what is happening in Kerala, whether the Congress Party will again come to power or not. That is not the question at issue. To my mind, as have seen, as an onlooker sees most of the game, the issue is one in which the State has had to come under the President's Rule thrice. might be due to political instability. it might be due to casteism because in Kerala, as I see it, the castes composed of Nairs, Christians or Ezhavas, or it might be the rate of literacy by which the people want satisfaction at the hands of the Government which they fail to keep. I am not directly concerned with all these problems. At the moment wnat I am very much concerned with is that the President's Rule is resorted to in a State under article 356 of our Constitution simply because the fact that the Congress Party, up till now which was a majority party, could not sustain that majority and some people crossed the floor. Therefore, it is presumed that the Constitutional machinery in the State has failed.

Now I was very carefully going into the debates of the Constituent Assembly which drafted the Constitution of India. It was very clearly, at that time, asked as to what was the intention of article 356. Take, for example, the question of the Union Fovernment as such. If there is a vote of no-confidence in the Government of the Union, there cannot be

President's Rule under our Consutution. There would be a Caretaker Government and there would be a fresh election. Now in the case of the States, the framers of the Constitution made a little distinction which was rather unfavourable to the States and they said that under ar icle 356, if the constitutional machinery in the State failed, the President should take over and the Parliament would act as the interim Legislature till new elections were held but the intention was not to take it over just because a vote of no-confidence was passed. I was just going to refresh my memory from the Constituent Assembly debates and I would like with your permission to quote the words of Dr. B. R. Ambedkar. When he was aked about it at the time this article was being drafted as to what was the purpose, he said:

"I hope the first thing he wil do would be to issue a mere warning to a province that has erred, that things were not happening in the way in which they were intended to happen in the Constitution. that warning fails, the second thing for him to do will be to order an election allowing the people of the province to settle matters by themselves. It is only when these two remedies fail that he would resort to this article. It is only in those circumstances he would resort this article. I do not think could then say that these articles were imported in vain or that the President had acted wantonly."

I should have said that directly the people crossed over and they stood up in their seats—here I disagree with my friend Mr. Bhupesh Gupta when he said that the Governor should have acted immediately when he found that the people in the Opposition who stood up in favour of the motior of no-confidence were in a majoritythere, as far as I know, the concensus is taken by the Speaker to find out whether a sufficient number of people of the Legislature or the Parliament are in favour of the motion of noconfidence . . .

SHRI BHUPESH Reing GUPTA: 

SHRI ANAND CHAND: Yes, for the discussion. So when they stood up, the idea was whether there were enough people so that the motion of no-confidence may be put up for discussion as such.

SHRI BHUPESH GUPTA: Here you are right but an unprecedented thing happened even at that stage. A clear majority in the House stood up in favour of the motion. The majority in the House stood up in favour of the motion and against the Government.

SHRI ANAND CHAND: I am afraid I cannot agree with that,

What SHRI M. RUTHNASWAMY. is the use of discussion then?

SHRI ANAND CHAND: Because it is clearly written in the Governor's report and the Governor's report, the synopsis of which has appeared, says that on 3rd September when the Legislative Assembly met, the Leader of the Opposition of the same Socialist Party moved a motion of no-confidence. This was allowed by the Speaker when all the Opposition Parties and the dissident Congressmen stood up in support of the motion and the Speaker then set apart September 7th and 8th for discussion. I think it is quite clear. So I am afraid I do not agree with the contention that at that time the Governor should have acted.

BHUPESH SHRI GUPTA. The Ministry should have resigned.

SHRI ANAND CHAND: The Ministry should not have resigned till a vote of no-confidence was placed before it. That is my contention. is what I say. We can differ. I only say that because I thought that there 3739 Resolution re Pro- RAJYA clamation issued by

[Shri Anand Chand]

was something which is not quite clear in the way it has been put.

I go to the next point that on the resignation of the Ministry, a fresh election should be held. Why is this question waiting? I was rather surprised to hear from my friend here who is the Communist spokesman Kerala that he agrees with the President's Rule till such time as the elections are due in February next, Why? Is that because the Communist Party itself is split into two factions and they think that if the elections are not held just now, it would be favourable to them? On the other hand my friend from the Congress Benches says that if the elections are held, he will see that he will come back in a majority and till time as they are in a majority and are Government, able to form a stable there should be no progress in the country. This is something, to my mind, which is injuring the cause of democracy in this country. I am speaking on a very wide plane. I am not speaking here siding with one or the other. I am saying that as time advances-after all the Congress is the Ruling Party now and there are the Opposition Parties—we cannot have in India of the future a caucus in which one Party is ruling not only in the Centre but States for all time to come. There bound to be а readjustment in democracy, and in that readjustment not only in the State of Kerala but in many other States, instances can come where the Congress as such is not in a majority or where Congress Party as such in the State Legislature is butvoted on a motion of no-confidence. Is then the Centre to use these powers which are to be used, and which the framers of the Constitution wanted to be used only in very exceptional circumstances, are they to be used as veneer or as an excuse for putting back the Congress into power after the Governor's Rule? That would reduce democracy to a mere mockery. That

SABHA] the President in rela-3740 tion to the State of Kerala

would reduce the States to nothing but mere municipalities which have been contending they are being reduced to slowly and gradually. So my submission is this that this article should only have been brought in after the warning had been given, after the elections had been held and still if a stable Government was not formed, then the Governor could have reported and he could have told the Centre that there was no stable Ministry, that they had had elections and even those elections had not produced a stable Government therefore the President should take over the rule of the State of Kerala and in due course of time try to find a way in which the people should be governed by a more stable Government. That, I should think, should have been the answer. Otherwise what is going to happen is this. Here was this question. If we go back into the history of the dissident Congressmen, we all know that they belonged to a certain group or a certain Home Minister. I am sorry I did not know because I was out of the country but I was shocked to hear that he is no more there, the former Home Minister, but allegations were made against him. There were enquiries and counter-enquiries. He had a certain group of people. They took rewange. They went out of the Congress and at the appropriate time brought about the downfall of the Ministry. All these things are inherent in the political situation of India. We speak of casteism. We dub the Congress as taking caste votes or the Scheduled Caste votes. I agree to that but then the point is, is the social structure or fabric of this coun-'my not built on the caste system? It has not changed. No political party till now has tried to change it. I was speaking to an hon. Member about a by-election here-I will not name him -the other day in the Central Hall. There is going to be a by-election in some State or the other and he was saving that such and such candidate would win because his community is more in number in the assembly constituency, and one caste is more than the other and unless he is opposed by a Member of the same Caste, his chances are good. Therefore this is the fabric of the country. This is the social condition under which we live. We should all try to change them and the best way to change is when these elections are fought, we to not fight on the basis of casteism we do not put in candidates there because they happen to be of particular castes but they are put on the basis of idealism or political programmes of the country.

So far as this particular problem is concerned, although my friend from Kerala has agreed that the Presiden.'s Proclamation is good-and he said under the circumstances-I beg to dis-I think this should not have agree. been done. I think the Proclamation should come only in an instance where he must first give a warning as it was envisaged, and after the elections had been held. They should have been held immediately after the vote of noconfidence was passed, and should not have been delayed. I saw here a newspaper report in which somebody was asked-some Central Minister-when the elections could be held and he said that it was for the Election Commission to decide. I should have thought that directly there was a no-confidence motion passed and the Ministry fell, the elections should take place immediate. ly. Let the elected representatives of the people who are no longer there and who have lost their confidence go back to the electorate and seek a fresh mandate. Why should we wait? this waiting what we mean is that we shall try to fish in troubled waters, try to realign our forces, try and put one community against another and then try to have a kind of majority. This way we move not merely towards disintegration; we bring in again political instability, and if we start at one end. Kerala, the example is likely to catch on and to be followed elsewhere too and my submission is that it would be very difficult for us then and we may have to have President's Rule in due course in practically every other State where the trouble brews and it becomes unmanageable: this would only tend to weaken the structure of democracy in this country. As such, although the move is there and I know the House would support it, I for one feel that as a matter of principle I cannot support the motion which is before the House.

Thank you,

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam Deputy Chairman, I assure all the Members including the Member who spoke last that we feel as much as any other Member here or any citizen of this country that the democratic set-up in Kerala had to be discontinued and President's Rule had to be imposed. and we do want, at the earliest opportunity, that democratic set-up to be established in that disturbed part of our country.

[THE VICE-CHAIRMAN (SHRI ANAND CHAND) in the Chair.1

Now, Sir, I want also to tell my friends that the course that the Minister of State in the Ministry of Affairs Home adopted, to limit himself to the present circumstances and not go into the previous history, was a right one. But as Mr. Govindan Nair was inclined to go into the past history of the case, obviously, Mr. Joseph Mathen had to give certain facts, which of course cannot be questioned but, so far as answering the points is concerned, if you permit me, Sir, I will begin with joy.

You have raised a constitutional point, and I may say, sir, it is a point which certainly deserves consideration. You have referred. Sir, to the speech of Dr. Ambedkar in the Constituent Assembly to suggest that he envisaged a warning and then election, even though a certain definite wording was incorporated in article 356. Now, Sir, you know very well, much better than I do. that when an article has been framed, the wording of the article has to be fol[Shri Akbar Ali Khan.]

lowed, and not the speeches of the framers of this Constitution. Having that in view in this particular case. I think we should see what the position was when it was known that the no-confidence motion had been passed there. What was the position? what could the Governor or the Government or the Legislature do? If your interpretation is to be followed that as the democratic Government had fallen there, we should give them a warning, conduct an election and until the termination of the election the same Ministry should be continued, then, with due respect to you, Sir, I should think that that is not the direction of the Constitution, and the moment the vote of no-confidence was passed the Ministry had to go. In the circumstances. Sir, the Governor took all the necessary precautions, and the directions under the Constitution.

SHRI BHUPESH GUPTA: We do not want a rotten Ministry.

SHRI AKBAR ALI KHAN: And the moment the Governor received intimation of the no-confidence motion having been passed, he called the leaders of all other parties, including the leader of the Communist Party . . .

SHRI BHUPESH GUPTA: Including the meeting that Mr. S. K. Patil, who went from here, had there.

SHRI AKBAR ALI KHAN: Please wait, Mr. Gupta. I know you get pleasure in interrupting me as occasionally I do. I would submit Sir. that when the Governor found that no group, no party, was able to form the only course left a Government. open to him was to seek and have President's Rule there. So in the circumstances of the case, Sir, I think, as the Communist Party also agrees, there was no other alternative left under the Constitution except to imose President's Rule.

(Interruptions)

Coming to the points raised by the Communist Party, I think we all know, and just to refresh my memory I read the debate in 1959.

SHRI BHUPESH GUPTA: Which debate?

SHRI AKBAR ALI KHAN: It is no use pretending not to know; I mean the debate when that Resolution was passed, when, on account of the liberation movement, the Communist Government had to go, when all sorts of things were done-at least they were alleged to have been done by the just Communist party as now pointed out by my friend. Mr. Joseph Mathen, when they attempted to prolong Communist rule and in the process did injustice to others who did not fall in line with them. And so far as the taxpayers' money was concerned, many things were done, and I am sure Mr. Bhupesh Gupta also will not support such actions.

SHRI BHUPESH GUPTA: Have you read your own speech on that occasion, when you supported the Congress-Muslim League alliance?

SHRI AKBAR ALI KHAN: Yes. I Mr. Gupta have; no. is hopelessly mistaken. I said then and I shall say now, just after a few minutes, how I view this question. For the moment I shall submit that we are sorry in view of what had happened where everything was very unstable, but let us now, while approving the Resolution consider dispassionately consider with a search in our hearts, what has led to this instability and what efforts should be made to see that our brethren, our friends in Kerala. have an honest and stable Government. Even if there is a stable Government, if it is not an honest Government, I can assure Mr. Bhupesh Gunta that it will not receive support from this side of the House. Now the position is this Howsoever we may not like it, notwithstanding the high standard of education, notwithstanding the intelligence that part of the

3745

country possesses, notwithstanding the general level or the economic standard-which, I would say, is also much better than in other parts of India-still, we see instability there and change of Ministry every now and then, and my reading of the situation is that communalism is at its height there, and with all the admonition, with all the good adv ce. and with all the preachings of the high principles that my friend from the Communist side made, I read in today's papers that the Communist Party is hobnobbing with communal parties

SHRI K DAMODARAN (Kerala). No. no

SHRI AKBAR ALI KHAN It really pains me

SHRI K DAMODARAN It is a wrong impression

SHRI AKBAR ALI KHAN I hope it is wrong, I do pray it is wrong, but there it is, and the past record of the Communist Party also corroborates what has appeared in today's papers

SHPI BHUPESH GUPTA You have become a political divorcee because the Muslim League has left you

SHRI AKBAR ALI KHAN I would like to tell my friend that this marriage of convenience is always dangerous, and it is high time that all the parties concerned made a definite resolution and determination that hev would not stoop down and compromise the principles I would say I would not mind if the Congress party does not come into power I would, however, like the Communist Party to stick to its principles and not have any compromise with any communal party, whether it be the Christian communal party, whether it be the Muslim communal party or whether it be the Hindu communal party of the Nairs This is the question we have to face now for such an enlightened State I call it enlightened, because as

you know, people say when they go to the Secretariat, wherever they look, they see Menons In fact they some times say it is 'Menongitis" Why is it so? On account of their intelligence, on account of their hard work, they have come in and established themselves But what a travesty of things and how painful it is, that in such a State the Ministry during the last 12 years should be so unstable? That was the only State where the Opposition Party had come into power I must say that the credit should go to the Central Government and to the Congress Party that when the electorate elected the Communist Party to power, they most willingly welcomed it We welcomed it

SHRI BHUPESH GUPTA How wonderful.

SHRI AKBAR ALI KHAN It stands to their credit

SHRI BHUPESH GUPTA: What else could you do?

SHRI AKBAR ALI KHAN now I say if we had not stuck to our principles if we had compromised with the fifteen dissidents, I can assure my hon friend, Shri Bhupesh Gupta, we would have been the saddle there If only we had made some compromise with any other party, we would have been in the saddle there. I appreciate the conduct of the Congress Party in Kerala and I compliment them and I am glad they gave up their position and did not compromise their principles and I do hope that the same principle will be kept up

SHRI LOKANATH MISRA The terms put forward by the dissidents were not compromisable at all

SHRI AKBAR ALI KHAN My hon f iend Shri Lokanath Misra will ap preciate their stand

Prof M B LAL (Uttar Pradesh). The Congress Party could not find someone acceptable to the entire party.

SHRI AKBAR ALI KHAN: I could not follow the remark of Professor Sahib.

PROF. M. B. LAL: I said it happened so because it was not possible for the Congress Party there to find someone acceptable to the entire party as its leader.

Shri AKBAR ALI KHAN: I am afraid I differ from Professor Sahib there. If some compromise had been made with the fifteen dissidents compromising the principles, we would have found out somebody.

Prof. M. B. LAL: A leader could not be found.

SHRI AKBAR ALI KHAN: A leader could have been found if some adjustments were made. But it was a question of adherence to principles.

SHRI BHUPESH GUPTA: Then the others would have left you.

SHRI AKBAR ALI KHAN: No, I can assure my hon. friend that we did not want to remain in the Government by compromising principles.

Prof. M. B. LAL: I would like the hon. Member to tell us what principle was involved there.

SHRI AKBAR ALI KHAN: Anyhow, what I want to impress upon this august House and especially on friends on the side opposite, friends of the P.S.P. or the new S.S.P.—of course the Swatantra Party has no place in Kerala-and others is this. Let them stand for certain principles and let them say what is important is not who wins the elections, but who upholds the Directive Principles of our Constitution, who upholds the basic principles of democracy, who upholds the integrity and honour of the country. They should also see that no compromise is made either with the vested interests or with the communal forces. We should go on trying to bring about the eradication of poverty, and provide more facilities for education of our

people and more economic avenues for our people and a better and prosperous life for that State. That is the aim and object which the Congress has in this land and we will work for that. I hope at least through the efforts of Shri Bnupesh Gupta, the revered leader of the group of the rightists of the Communist Party, we will see that group not compromising their principles and we hope also that they will be able to stand on their own feet, whether they win the elections or lose the elections. I can assure my hon, friends that I am sure that the Congress Party and the Congress President and the Congress leaders will also see that whether the Congress wins or loses, there is no compromise on the question of principles. So let us build up now. I feel, Sir, and I feel it every moment of my life now, that after the demise of our revered leader, the responsibility on us is very much greater. We have to see to it that we put our shoulders and we all try to keep up the principles and the ideals for which he lived and died. So I would emphasise at this juncture is that so far as the Congress Party is concerned, we all share the sorrow at the break-up of this democratic set-up. But let us take a lesson from what has happened previously and let us put our shoulders together and see that in the most intelligent and educationally advanced State we establish a government which is secular, which is democratic and which accepts the socialistic principles.

With these words, Sir, I recommend to this House the acceptance of the Resolution moved by the Home Minister as there was no other alternative left for that State.

I thank you, Sir.

श्री विमलकुमार मन्नानालजी चौरिंडिया (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, जो प्रस्ताव विचारार्थ श्राया है उसे हमारे देशके एक विशेषभाग में एक विशेष परिस्थिति का निर्माण होने के परिणामस्वरूप लाना पड़ता

है। ऐसी परिस्थिति का क्यों निर्माण हुआ ? मैं जिस क्षेत्र का रहने वाला हूं वह उससे काफी दूर है, परन्तु परिस्थितियों की जानकारी होने की वज्र से मेरा निवेदन हैं कि इसको देखने के लिए हमे उसके पूर्व इतिहास की ,स्रोर भी जाना पड़ेगा।

स्वतंत्रता-प्राप्ति से पूर्व वह एक स्टेट थी ग्रौर स्टेट के प्रमुख नायर थे ग्रौर नागर के प्रमुख होने के नाते वहां पर नायर्स का प्रभाव ज्यादा था ग्रीर इसके परिणामस्वरूप जो दूसरे पक्ष थे वे तुलनात्मक दृष्टि से कुछ उपेक्षित थे, वे अपने आप को दबा हुआ महसूस करते थे और वे चार्त थे कि अवनर मिलने पर हम भी आगे बढ़ कर प्रशासन मे भगुभा बनें, प्रशासन में िस्सा बटाएं--ऐसी उनकी भावना थी । स्वतंत्रता-प्राप्ति पश्चात् उनको कुछ मौका मिला श्रौर उन्होंने भी भिन्न-भिन्न राजनैतिक दलों के साथ मिल कर के प्रशासन में भाग लेने की चेष्टा की । हमारी कांग्रेस ने-चाहेउस समय भाश्वासन दे कर या चाहे लोगों ने यह अपेक्षा कर के कि हम कांग्रेस के '।थ मे प्रशासन दंगे तो वह हमारी ज्यादा उन्नति कर सकेगी--इस वजह से प्रशासन को अपने हाथ में लिया भौर जो गुट विशेष थे वे इस बात का प्रयन करते रहे, सौदेबाजी के ग्राधार पर या किसी भी आधार पर, कि जो भी सत्ता में हैं उन से हम म्रधिक से म्रधिक प्राप्त करें। १६५७ तक गह अपेक्षा रही और उस अपेक्षा के बाद कुछ गुट बने जो कि चार हिस्सों में बांटे जा सकते है--एक तो नायसं है, दूसरे ईजावास 🖏 तीसरे किश्चियंस हैं स्रौर चौथे मुस्लिम लीगी हैं ग्रौर ये चारों ग्रुप्स प्रमुख लोगों के--मैं यह नहीं कहता कि सभी लोग जाति के माधार पर हैं--बंटे हुए हैं स्रोर इसी स्राधार पर बंटे हुए हैं। तो बड़े बड़े हिस्सों के इन माधार पर होने की वजह से ग्रौर उनकी जो सौदेबाजी की बातें हैं,उसके परिणामस्वरूप वह परिणाम रहा है। चाहे अकबर अनी साहहब यहां पर बड़े जोरदार शब्दों में कहें

कि हम बिल्कुल साम्प्रदायिकता को दूर कर के भ्रसाम्प्रदायिक श्राधार पर सब कु**छ कर** रहे हैं लेकिन उन को वहां पर मुस्लिम लीग के साथ समझौता कर के प्रशासन चलाने का प्रयत्न करना पड़ा, वहां जो साम्प्रदायिकता की मूल है, जो लीग है, उसको ही साथ ले कर, उसके साथ ही गठबन्धन कर के अपना काम चलाना पड़ा । तो क्या हम ने सिद्धान्तों का व<sub>ों ह</sub>नन नहीं किया था, क्या हम ने सिद्धान्तों पर कुठाराघात नही किया था, परन्तु चुकि वता विशेष परिस्थिति है, इसलिए ऐसा करना पड़ा होगा और इसका मूल कारण यह है कि वटां पर जितने गुट हैं, वह यह चाहते हैं कि सौदेबाजी कर के हम जिससे भी अधिक से ग्रधिक प्राप्त कर सके वह करें। वहां चाहे जितनी पढ़ाई हो गई हो, चाहे जितनी एजुकेशन हो गई हो, चाहे जितनी एजुकेशन भ्रागे बढ़ी हो, लेकिन मूल में उनके यही भावना है कि गुट विशष को लाभ पहुंचाए ग्रौर इसी भावना से वह ग्राज कभी इस गुट के साथ हो जाते हैं तो कल कभी उस गुट के साथ हो जाते है और अपेक्षा करते हैं कि कांग्रेस सरकार से लाभ नही मिला तो कम्युनिस्टों को प्रोत्सा ंन दो. कम्युनिस्टों से लाभ नहीं मिला तो पी० एस० पी० को प्रोत्साहन दो और जब किसी से लाभ नहीं मिल रहा है तो इस तरह से खीचानानी की जा रही है जिससे केरल का प्रशासन बड़ी गड़बड़ में पड़ा हुआ है, उस गड़बड़ को दूर करने के लिये यह आवश्यक है कि कुछ न कुछ व्यवस्था की जा सके। ग्रराजकता की स्थिति का बना रहना वहां के लिये उचित नही समझा जाता श्रौर उसके लिये महामहिम राष्ट्रपति महोदय ने जो वहां पर प्रेसीडेन्ट रूल चलाया वह स्रावश्यक था स्रौर उसके बिना गति नही थी इसलिये ऐसा हुन्ना। मगर केरल को एक टेस्ट समझ कर हमारे काग्रेस दल को ही नही, बल्कि सब लोगों को इस बान का नोट लेना चाहये कि ग्रगर ऐमं। स्थित सभी प्रान्तों मे होती है तो क्या परिणाम होगा ? हम नही अपेक्षा करते हैं

[श्री विमलकसार मन्नालालजी चौरिड्या] कि ऐसा अन्य प्रान्तों में हो पर हम ने प्रशासन करना है तो एक वस्त्रस्थिति को भी सामने लाकर ग्रीर उसको ध्यान में रख कर ग्रागे बढना चाहिये श्रीर इसलिये यह श्रत्यन्त श्रावश्यक है कि-चाहे श्राप ने यह नही माना कि साम्प्रदायिक ग्राधार ग्राप का रहा है कि ग्रमुक सम्प्रदाय के लोग ग्रमुक जगह ज्यादा रहते है तो उन से ज्यादा बोट मिलेंगे ग्रौर ग्रकबर ग्रली खां साहब ने भी क<sub>ठा</sub> है कि साम्प्रदायिकता से समझौता ं नहीं होना चाहिये--हमें साम्प्रदायिक श्राधार ः से दूर रहना चार्तिये, मगर सारे इलेक्शन को उठा कर ग्राप देखेंगे तो सौ में पच्चानवें केसेज ऐसे मिलेंगे जिन में इन विचारों, को इन कन्सीडरेशन्स को, ध्यान में रखते हुए टिकट भी दिये जाते हैं, व्यवस्था भी की जाती है, नहीं तो चुनाव मे हार खानी पड़ती है। चुनाव के समय योग्यता काम नहीं करती, योग काम करता है भौर योग वहां काम करता है जहां कोई सम्प्रदाय में बाहुल्य रखता है या उसमें विश्वेष महत्व रखता है। तो एसी स्थिति में जो मलभत कमिया हमारे समाज में है, हम सिद्धान्त के श्राधार पर समझते हैं कि सच बोलना चाहिये भ्रौर सच बोल कर समाज की व्यवस्था ठीक रखनी है। मुझ ग्रकबर ग्रली साहब बतलाएं, कितने लोग देश में सच बोल पाते हैं?

شری اکبر ملی خان : کوشش تو

کرنا هی هے -

†[श्री धक्षर धली खां: कोशिश तो करना है ही।]

श्री विमलकुमार मन्नालालजी चौरड़ियाः सिद्धांत तो अच्छा है, मगर सिद्धांत की प्रेक्टिकेविलिटी को ध्यान में चलाया जाना चाहिये। शासन प्रशासन सिद्धांत का प्रतिपादन उसी सीमा करता है, जब तक वह कार्य रूप में परिणत नहीं होता । सिद्धांत के आधार पर हमे चीन सेझगड़ा नही करना चाहिये. पाकिस्तान से झगड़ा नहीं करना चाहिय। सिद्धांत का आधार सिद्धांत की जगह होता है, प्रशासन का ग्राधार प्रशासन की जगह होता है। प्रशासन का लक्ष्य है--देश में शांति रहनी चाहिये। अगर शासन यह देखे कि केरल की स्थिति खराब है, तो राष्ट्-पति का शासन भी लाग करना तो करे, मगर यह स्थिति सारे प्रान्तों में धीरे धीरे खड़ी होती जा रही है दायिकता के स्राधार पर, जिसका कि भ्रलग म्रलग गट का नाम दिया जाता है, मध्य प्रदेश का ही उदाहरण आपदेखलीजिए। वहां पर मिश्र जीका गृट ग्रलग, तख़्तमल जैन का गृट ऋलग, जो कि जातीय स्राधार लिये हुए बना है। अपर एक जैन कांग्रस है, तो एक अर्जन कांग्रेस है मौर उन के श्रापस मे झगडेसे जोखींचतान मची हई है उससे न जाने कब क्या परिस्थिति पैदा हो जाय । वहां स्रभी इतने स्रधिक पढे लिखे लोग नहीं हैं जो इस स्थिति का निर्माण कर रहे है, लेकिन धीरे धीरे सारे प्रान्तों में चाह उड़ीसा को ले लीजिए, बंगाल को ले लीजिए, महाराष्ट्रको ले लीजिए, उत्तर प्रदेश को ले लीजिए, समस्त भारतवर्ष में विघटनकारी मनोब्नि बढ़ती जा रही है श्रौर यह हमारे देश की ग्रक्षुण्णता के लिये खतरा है। यदि हम इस घटना से सावधान नहीं होंगे तो ग्रागे चलकर बहुत बड़े खतरे में पड़ जायोंगे । हमारे देश में यह जो फैंडरल टाइप ग्राफ गवर्नमेंट चल रही है यह लाभदायक नहीं है, किसी रोज हमारे देश को बहुत बड़ा खतरा पैदा हो सकता है । यूनिटरी टाइप ग्राफ गवर्न-

<sup>†[]</sup> Hindi transliteration.

मेंट के बारे में हमें सोचना चाहिये जिस से कि हम अपने देश की एकात्मकता की अक्षुण्णता को कायम रखते हुए भी प्रजातांत्रिक तरीके से ग्रपना शासन चला सकें। (Interruption) सांप्रदायिकता के स्राधार परजो झगडे श्रलग श्रलग गुटों में होते है उनका असर युनिटरी टाइप आफ गवर्नमेंट पर उतना ही नहीं पड़ेगा जितना स्राज छोटे ग्रुप के ग्राधार पर पड़ता है । स प्रदा-यिकता समाप्त करने के लिये हमारी कांग्रेम सरकार ग्रथक प्रयत्न कर रही है, इसके लिये मल उद्देश्य लेकर तो चल रही है. मगर जब भी मौका आता है ता उस के सामने घटने टेक देती है । इसलिये उसका प्रेक्टिकल हल केवल नारे लगाने नही उसे कार्यरूप में परिणत करने से होता है। जो मुख्य प्रशासन करने वाली देश की सब से बड़ी पार्टी है वह इस बारे मे उदाहरण प्रस्तुत करने मे ग्रपने को ग्रसमर्थ पानी है; क्योंकि ग्रगर समर्थ हो जायेगी तो मगले इलेक्शिन में पथ्वी जैसे गोल है वैसे अपना मामला भी गोल हो जायेगा।

तो ऐसी स्थिति में शासन को ग्राज यह विचार करना चाहिये कि सांप्रदायिकता के नाम पर इस प्रकार की परिस्थिति का निर्माण न हो स्रौर भविष्य में हमारे देश की श्रक्षुण्णता को धक्का न लगे, इसके लिये प्रयत्न हो। ग्राज हमें इस बात पर **अच्छी तरह से सोच-विचार करना है कि** हम अपने यहां पर इस फेडरल टाइप भ्राफ ं गवर्नमेंट को समाप्त करके यूनिटरी टाइप श्राफ गवर्नमेंट की व्यवस्था करेंगे, तो हम एक बहुत बड़ा खतरा जो ग्राने वाला है, उससे ग्रपनी रक्षा कर सकेंगे; ग्रन्यथा धीरे धीरे ब्राज यहां पर ब्रा रहा है, कल मध्य प्रदेश, में परसों उडीसा में ग्रौर फिर इसके बात बंगाल में, फिर उत्तर प्रदेश में--**ग**ह जो "चेन" चलने वाला है—इससे साबधान होने की ग्रावश्यकता है। ग्राशा है, यह प्रशासन इसके बारे में कुछ विचार करेगा ।

इसके साथ ही, जो श्रभी वर्तमान स्थिति में श्रस्थायी रूप से चलाने के लिये हमारे मश्मिहिम राष्ट्रपति जी ने श्रपना शासन लागू किया है, उसका मैं समर्थन करता हूं।

श्री गोपीकृष्ण विजयवर्गीत (मध्य प्रदेश): उपाध्यक्ष महोदया, केरल भें द तारीख को भ्रविष्वास प्रस्ताव पास हुए। भ्रौर ६ तारीख को गवर्नर ने पूरी कोशिश की कि अगर हो सके तो मुखालिफ पार्टियों को बुला कर वहां राष्ट्रपति का शासन लागू करने की कोशिश न की जाये, बल्कि वहां कोई ग्राल्टर-नेटिव गवर्नमेंट बना सकें तो ग्रच्छा हो। वहां उस समय पोजीशन यह थी कि कांग्रेस के दो दो दलों में से एक तरफ १५ सदस्य थे श्रीर दूसरीं तरफ ५० सदस्य थे, पी० एस० पी० के १५ सदस्य थे, "राइट", कम्युनिस्ट १६ थे, "लेफ्ट" कम्युनिस्ट ६ थे, मुसलिम लीग के ११ थे, १ ग्रार० एस० पी० का था और एक सीट खाली भी थी। तो सब पार्टियों को बुला कर गवर्नर ने बातचीत की लेकिन कोई पार्टी गवर्नमेंट बना सकी । स्राखिर में उन्होंने यहां केन्द्र को रिपोर्ट दी कि यहां ग्राल्टर-नेटिव गवर्नमेंट नहीं बन सकती है । तो सिवाय इस के कोई भ्रौर रास्ता नहीं था केन्द्रीय सरकार के सामने श्रौर राष्ट्रपति के सामने कि गवर्नर की रिपोर्ट ग्राने के बाद तक वे वहां राष्ट्रपति का शासन जारी करें । इसलिये उचित हुम्रा कि इस बारे में राष्ट्रपति का प्रोक्लेमेशन जारी हो श्रौर श्राज हमारे सामने यह एक तरह से कांस्टीट्यूशनल फारमेलिटी है कि हम उस घोषणा का, प्रोक्लेमेशन का, समर्थन करें। यह बहुत मुनासिब बात है। इसमें यह कहना कि राष्ट्रपति ने जल्दी की, या और ज्यादा वहां कांग्रेस गवर्नमेंट को, वहां के [श्री गोपीकृष्ण विजयवर्गीय] ही चीफ मिनिस्टर को, मौका देना चाहिये था, यह ठीक नहीं है। यह बहुत अच्छा हुआ कि वहां राष्ट्रपति का शासन कायम हो गया श्रीर चुनाव होंगे।

यहां कुछ सदस्यों ने ग्रपने भाषणमें कहा कि यह बीच का काल क्यों है, फौरन ही वहां चुनाव हो जाने चाहियें। लेकिन मेरा खुयाल है, राष्ट्रपति का शासन श्रौर केन्ट्रीय सरकार इस बात को ध्यान में रखेंगे कि जल्दी से जल्दी वहां चुनाव हों, उसमें भ्रन्चित रूप से कोई देरी लगने की जरूरत नहीं है बल्कि वहां जो व्यक्ति काम करने के लिये भेजे जायें या भेजे गेर हों, वे बहुत श्रच्छे होने चाहियें, निष्पक्ष होने चाहियें। फी एण्ड फेयर इलेक्शन वहां जरूर होगा भ्रौर श्रफसरों को यह समझना चाहिये कि कांग्रेस पार्टी को फेबर करने वाली बात या किसी स्रीर पार्टी को फेवर करने वाली बात न हो। हमारे श्राफ़िसर्स काफ़ी तजुर्बेकार हैं ग्रौर वहां की जनता भी पढ़ी लिखी ग्रौर होशियार है। ऐसा नहीं है कि किसी म्राफिसर के कहने से ही वोट दे दे। केरल जनता भौर प्रान्तों के मुकाबले में ज्यादा शिक्षित हैं। इसलिये जल्द से जल्द वहां चुनाव होंगे, फेयर इलेक्शन होगा, ऐसी में उम्मीद करता हं।

9 P.M.

इसलिए इस प्रस्ताव का समर्थन करना एक कान्स्टीट्यशनल फार्मेलिटी है। इसके बाद जो दूसरा बिल डेलीगेशन ग्राफ पावर्स का ग्राने वाला है उसे भी पार्लियामेन्ट को पास करना जरूरी है।

उपसभाध्यक्ष महोदय, इस प्रस्ताव के सम न के समय कुछ दीगर बातें दूसरे हाउस में ग्रीर इस हाउस में सदस्यों द्वारा कही गई हैं। उसमें एक यह बात भी कही गई है कि कांग्रेस संस्था निकम्मी सावित हुई श्रीर केरल मे जो ग्रांनस्टैंबिलिढी है वह कांग्रेस संस्था की ही वजह से हुई है। हम कुछ सदस्यों ने कांग्रेस के बहुत से दोष गिनाये श्रीर यह बयान किया कि उस प्रान्त में स्टैंबिलिटी नहीं श्रा सकती है श्रीर श्रगर श्रा सकती है तो कम्यूनिस्ट हुक्सत द्वारा ही श्रा सकती है, किसी दूसरे के द्वारा नहीं श्रा सकती है। कुछ लोगों ने कहा कि वहां पर जो कास्ट सिस्टम है वह बहुत डीप रूटेंड है श्रीर वहां पर जातियों का इस तरह से श्रनुपात है कि वहां पर कुछ न कुछ श्रनस्टैंबिलिटी बनी ही र गी।

कुछ सदस्यों का विचार तो यहां तक हैं। कि हमें कान्स्टीट्यूशन को बदल देना चाहिये श्रीर उसमें कोई ऐसा मुनासिब चेन्ज होना चाहिये जिससे जो मौजूदा डैमोक्रेसी हमारे यहां है--जो ब्रिटिश कान्स्टीट्युशनल ढंग पर है, हमारे यहां केबिनेट सिस्टम है--वह हिन्दुस्तान के लिए ठीक नही है ग्रीर इस सिस्टम मे चेन्ज होना चाहिये। इस बारे में मेरा ग्रपना ख्याल है। मैंने हाल ही में एक किताब, जो एक ने लिखी है, पढ़ी स्रौर उसका नाम है "India the most dangerous decades" यह किताब मि० हैरिसन ने, जो कि एक जर्नलिस्ट है, लिखी है स्रौर ये हिन्दुस्तान में काफी घुमे हैं तथा हिन्दुस्तान के पालिटिक्स के जो बड़े बड़े फैक्टर्सहैं उनका इन्होने ग्रध्ययन किया है। उन्होंने भ्रपनी किताब में यह लिखा है कि हिन्दुस्तान में कास्ट लैंग्वेज की जो लाबी है वह बहुत जोरों से डेवलप हो रही श्रीर हर एक प्रान्त में इस चीज का बहुत जोर है । जैसे ब्रान्ध्र में खामाज श्रौर रेड्डीज का जोर है। मैसूर में वोकालिगास श्रीर सिंगायटस का जोर है श्रीर केरल में, नाय्यर, ईडावास , ईसाई, ग्रौर कुछ प्रपोरशन में मुसलमान भी काफी बड़ी संख्या में हैं। इस में कोई शक नही है कि केरल में ये एलिमेन्ट्स मौजृद है, स्रौर कांग्रेस रूल ने इन एलिमेन्ट्स को बढ़ावा दिया है या कास्ट सिस्टम को वहां पर फैलाया है,

यह कहना गलत बात है। कांग्रेस सारे प्रान्तों में भ्रौर सारे देश मे यह कोशिश कर रही है कि हम सब लोग कास्ट सिस्टम ग्रीर लिंग्विस्टिक की बात को भूल जांयें । कांग्रेस तो सब से पहले देश में होमोजेनिटी के सवाल को सोचेगी स्रौर वह सोचती है ग्रीर वह इस पर कार्य कर रही है । वह चाहती है कि देश से कास्ट ग्रीर लिग्विस्टिक का मसला हमेशा के लिए समाप्त हो जाये लेकिन यह बहुत डीप रूटेड है। मैं इतना ही कहंगा कि कांग्रेस को यह दोष देना कि उसकी वजह से वहां पर ग्रनस्टैबिलिटी ग्राई है, ऐसी बात नहीं है । कांग्रेस को दोष देने के भागी हैं, वहां की परिस्थिति पर विचार चाहिये कि वहां पर इस तरह की स्थिति हमेशा के लिए नहीं चल सकती है। मैं ग्रापसे यह कहना चाहता हूं कि कांग्रेस में क्छ खराबियां हैं ग्रगर उन्हें मान भी लिया जाय, तो मैं यह जरूर महसूस करता हूं कि ग्रगर दूसरी पार्टियों के हाथ में हक्मत ग्रापेगी तो वे कांग्रेस से ज्यादा पावर ड्रन्क होने वाली हैं। स्राप केरल के इतिहास को देख लीजिये, जब पहले पहल वहां पर कम्यानिस्ट सरकार श्राई तो उसके जमाने में श्रौर उसके हाथों बेहद खराबियां हुईं। इसी तरह से पी० एस० पी० की हुक्मत को देख लीजिये, उसमें भी खराबियां म्राईं, तो इस तरह से किसी एक पार्टी को दोष देना बेकार है। भ्रब वहां पर इलैक्शन होने जा रहे हैं स्रीर हम सब लोग ग्राशा करते हैं कि कोई स्टैंबिल गवर्नमेंट कायम हो जायेगी स्रौर इस दिशा में हम सब लोगों को काम करना चाहिये।

उपसभाध्यक्ष महोदय, केरल में जो जाद्र पांत का सवाल है, वह केवल वही ही नहीं है बिल्क सभी जगह पर है। लेकिन केरल में तीन चार बड़े बड़े हिस्से है जो कभी इधर मिल जाते हैं ग्रीर कभी उधर मिल जाते हैं ग्रीर कभी उधर मिल जाते हैं । पहली बार वे कन्यू। नस्टों के साथ मिले, श्रीर उनकी पार्टी की वहां

पर जीत हुई। श्री मन्नम की पार्टी का कभी कम्युनिस्टों को सपोर्ट मिल जाता है ग्रीर कभी वे कांग्रेस पार्टी के साथ मिल जाते हैं भ्रौर इस तरह से वहां पर तरह तरह के कौम्बीनेशन होते रहते हैं। मैं एक सोशल वर्कर हूं और यह फील करता हूं कि हिन्दुस्तान में ऐसे इन्टर-कास्ट मैरिजेज का सिलसिला जारी होना चाहिये, इस तरह की शादियां होनी चाहियें, जिस से सारा समाज मिलकर एक हो जाये । ग्रगर इस तरह की बात हो जायेगी तो जात पांत का भी झगड़ा नहीं रहेगा श्रीर यह तब ही हमारे देश से निकल सकती है। लेकिन देश की जैसी आजकल हालत है उस से हमें निवटना है ग्रीर कांग्रेस ही देश में एक ऐसा दल है जो के खिलाफ हमेशा श्रावाज जात पांत उठाता रहा है

इस में कोई शक नहीं है कि हमारे देश में जो यह कास्ट सिस्टम है श्रौर लोग छोटी छोटी जातियों में बंटे हए हैं यह एक ट्राइबल ग्राइडिया है ग्रीर इस से हमें कभी न कभी भपना पिंड छुड़ाना ही पड़ेगा। हमारे देश में जो छोटी छोटी जातियां है जिन्हें शुद्र कहते थे उन्हें शिक्षा से महरूम किया जाता था श्रौर इसके बारे में एक वाक्य इस प्रकार से बनारखा था ''स्त्री शुद्र नौधीयाताम्' यानी स्त्री ग्रौर शुद्रों को शिक्षा नही देनी चाहिये। भ्रव वह पुराना जमाना चला गया है ग्रीर पुराने जमाने में जो ऊंच नीच के ग्राधार पर वर्ण-व्यवस्था कायम थी, उसको हमे खत्म करना चाहिये क्रौर वह रूत्म हो कर रहेगी।

एक भ्रौर विचार दूसरे हाउस में श्री खाडिलकरजी ने दिया है श्रौर वह थोड़ी ग़ौर करने लायक बात है । उन्होंने कहा है कि कोई एक ऐसा रास्ता निकाला जाये जिस से चुनाव के बाद सब पार्टियां मिल कर एक

शो गोपाकृष्ण दिजयवर्गीय ] गवर्नमेंट बना ले या मिलजुल कर काम कर सके। उस हाउस मे श्री रंगा साहब ने कहा कि हमे स्विस पैटर्न पर ग्रपना कान्स्टी-ट्यूशन बदलना चाहिये। जहा तक कान्स्टी-ट्यूशन को बदलने का सवाल है उस पर मुझे कोई एतराज नहीं है। लेकिन मैं यह बात मानता हू कि ग्रगर भारतवर्ष की सब पोलिटिकल पार्टिया मिल जुल कर श्रीर सहिष्ण्ता के साथ ग्रापस मे काम करे तो यह देश के लिए भ्रच्छा होगा, केरल के लिए अच्छा होगा और सब देशों के लिए भी ग्रच्छा होगा । इस विचार को मौजुदा कान्स्टीट्यूशन के तहत अमल मे नही लाया जा सकता है, लेकिन बाद मे सोच समझकर और देश की परिस्थिति के अनुसार उसका कोई हल निकाला जा सकता है, तो भ्रच्छाहोगा।

बहरहाल, एक कान्स्टीट्यूशनल फार्मे-लिटी के तौर पर इस समय जो राष्ट्रपति जी ने घोषणा की है उसका मैं समर्थन करता हं श्रीर इस मे जो बान कही गई है वह कान्स्टी-टयुशन के अनुसार की गई है और गवर्त-मेंट ने ठीक ही किया है।

شرى فرهدالحق انصارى : مستر وائس چيرمهن صاحب - يه ريزوليشي جو همارے ملستر آف استیمی ساحب نے یہاں رکھا ہے، همیں کجه باتهن یاه کراتا هے - سب سے پہلی بات یہ یاں کراتا ہے کہ یہ عومت جو هے بالكل نا أهل هے تجربه ہے - کچھ سهکھنے میں اور اسی وجه سے هدارے آنویدل مدستو صاحب ہے یہ فرمایا کہ ہم کو پنچھلی ياتين جو هو گڏي ههن اُن کو بالکل

نظر انداز کو دینا چاهیئے اس لگے میں مرض کرنا چاهڻا هو*ن* که جب هم کسی مسکلہ کے اوپر غور کرتے عیں تو صرف موجودة حالات كو ديكهكر آپ صحیم ندهجه نهین نکال سکتے، جب تک آپ بچول واقعات اور حالات پر نظر نه دالهن اور جب تك موجودة حالات اور واقعات پر بھی روشنی نه قالیوں ور جب نک دونور، کو ملا کر روشای نہیں قالیں کے تب تک ہم صحیم نتیجہ پر نہیں پہلے سکھن کے -اس ربزولیشن کا یہی نتیجه نکلتا هے که حکومت جو هے ولا کسی بات کو خود کرنے کے لئے تھار نہیں ہوتی ہے جب تک اسے مجبور نہیں کیا جاتا اس وقت تک ولا کوئی چهز نهین کوتی ۔ اس ریزولیوفن کو پیش کرنے والي جو ڪيول پارٽي هے ولا ايلي پارٹی کے لوگوں پر ایٹا حکم لاگو نہیں کر سمدی ھے اور پارٹی کے لوگ اس کا حکم مانقے کے لگے تھار نہیں ھیں -

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair].

ش<sub>ری</sub> اکبر ملی خان : بافی تو سب جکه هوتے هيں -

شرى فريدالحق انسارى: قسها غرى ایکھن اور تھریت نے بھی ان لوگوں کو اس چھڑ سے باز نہیں رکھا اور ایڈی حكومت سع كانكويس بيره ولا جلم كُنُم ا یہ جو واقعہ ہے اس سے کوئی انکار چین

كو سكتا هـ - امال مين مهرم خيال مهن هنئوسنان مین ایک یهی استيت ه جهان تين بار پريزيدنت کا رول هو چکا هے اور جہاں تین بار كنستى تهرشن فهل هو چكا 🚛 تو أس ہات یر فور کرنا ضروری ھے ۔ کہوں که ، ب سر بوی جماعت جو هے وہ کانگوس کی ھے اور اگر ہم کانگریس کے تمام كارتامون كو ديكهين - مين كوثي تعدد چدای اهیل کو رها مول - معص نکته چيڏي کي وجه سے سين نهين کهانا چاها هون - لهكن مجهد دكه عوتا د که ولا جماعت جس نے آزادی کی جلك مين أتنا بواحصه ليا تها، جس نے آزادی کی جلک میں کچھ اصول الي سامنے رکھے تھے - کچھ نظریے الیے سامنے رکھے تھے، اس نے ان اصولوں اور نظریوں کو هی نهیں راها - بلکه ان ہو عمل بھی کھا لھکن آب ایک استیت مهن جب ان کو جو حکومت سونین جاتی ہے تو یہ دیکہا جاتا ہے کہ وہ جماعت جو أبلى مضهوط بالهسيون اور اینے مضدوط مقاصد کے لئے اور نظریہ کے لئے مشہور تھی ان پر وا نہیں چلتی الكه ولا هاور كوه طاقت كو أله هاته میں رکھنے کے لئے کوشعی یہ کرتی ہے كه وهار كى جو مختشف اللهتهن ههن أن كو ملا لهن أور أن كو ، لا كر ك پاور ائے ھانے میں رکھیں - اس وجه سے بار بار یه دیکها جاتا ہے که چاہے وہ كانگريس هوه چاهه ولا كمهونهست هو ــــــ

کمپونسٹوں کو بھی میں کہتا۔ هوں که جب بھی کوئی اپنے امیال سے ہت کو معصض طالت حامل کون کے لئے دوسری جماعتوں کو جس سے همارے مقاصد بالكل معتلف هير، جن س همارے مقاصد بالکل اللہ ههر، جو که ان اصولوں میں یتین نہیں رکھتیں جهی مهور کانگویس یا پی - ایس -پی یا ایس-ایس-پی بقین رکهتی هیه جن <sup>ک</sup>و ولا جماعتیں مانتی نہیں هين - ان كو جب بهي ساته لها جاله كا تو ظاهر هے كم ولا أنها موجوده مقامد کو حاصل کونے کے لئے اپنا ذاتی فائدہ اتھانے کے لئے ایلی ذات کے لئے کھے فائد، اتھانے کے لئے وہ وفاداری جو د اس سے وہ ضرور هت جائیں کی۔ چلانچه یهاں یهی هوا که کانگریس نے هر طرح کے درمیوتیشن ایلت کیمهلیشن استعمال کئے - هر کمپیلهای کے سانه انهون د مفاهدت كي، هو كمبونهتي کو آنہوں نے ملایا اور تقیجے اس کا جو ھوا وہ آج ھم دھکھ رہے ھیں کہ آج پھو تهسرو دار وهل كنستى تهرهن خعم هو گیا - پهر دوسري باند هم په دیکو رہے ہیں کہ زیک تیا گورپ كانگريس كا نكل آيا ۾ - سيس نے تو لیقی زندگی میں یہ سلا نہیں اور اب ایک نیا گروب قسیتینت کانگویس-مهن کا نکلاه - یه مصف کهرل مهن منفصوص بهدل هے بلکه هلدوستان کے أور صوبون صهق بهي ديهكها جارا ۾ كه قسهديدت كانكريس مين نكل آئه هیں اور اس کا اثر ، جناب وائس [شرى فريدالحق الصاري]

چیرمیں صاحب - همارے صوبے سیں ایسا خراب یو رما ہے کہ اس کی وجہ ہے تمام ایدملستریشن جو هے اس کا ستهاناش هو رها هه - اس لله مهن نہایت ادب سے مرض کروں کا کہ افر اس جهز کو روکدا هے تو کسی ذاہدہ کسی کمہونیٹی کے ساتھ کوئی شامن کروپ صرف پاور ہاتھ سھر، رکھلے کے لگے نہیں بنانا چاهیئے تب یه بیماری جو هے دو، هو سکتی هے - چرنکه کانگریس كي كوئي مستقل آئيدَيالرجي نهين تھی اُسی وجه سے مستحکم کورنملت کهرل میں کانگریس نہیں چلا سکی -كوئى بهى مستقل ةانريكش اور پالیسی نہیں - میں مقال کے طور پر بتاؤں که جب پی - ایس - پی کولیشن نے لیفڈ ریفارم ایکٹ پاس کیا توشاکر صاحب کی منسلوی نے اس میں بعد میں ایسی ترمیسی کیں که جو اس کا اصل مقصد تها وهی بدل کیا - بہر حال یہ طریقہ کہ مختبف أقليتون كو ملا كر كره مختلف خهالت کے لرگوں کو ملا کر کے حکومت بنانا پاور ابھ ھانھ سیں رکھلے کے لگے، یہ بالکل فلط ہے -

جیسا که میں نے ابھی عرض کیا که کانگریس اور کمیونسٹ دونوں نے وهاں هر طرح کا تجربه کیا اپنی طاقت کو متحفوظ رکھنے کے لئے – آپکو یاد هوگا که وهاں ایک بار پی – ایس –

پی کی ماللٹرڈی حکومت بنی -مهورے معزز داوست یروفهسر مرکب بہاری لعل کلستی تیوشی کے أيكسهوف هين أوروه بتا سكتے هين كه کیا کہیں مائڈرٹی کررنمنٹ کیپی پئے -ولا گورنمانگ جو بنی تھی ولا کانگویس کی سپورٹ سے بنی تھی اور آپ کو یاں ھوگا كه بييم هو مين ولا حكومت خدم هو كُنّى - واسم ولا حكومت بهت اچهى طرح سے چل رہی تھی۔ - لوگوں کا اس پر اعتماد تھا اور اس کے زمانہ میں كريشن ختم هو كها نها - نيپوتنم ختم هو گیا تها - مکر پهر کالکویس نے اپلی سهورے اس سے مقالی اور وہ گورندلی کو گئی - پهر بعد سهی کانگویس کی گورنمانت بذی - پهر اس کے بعد ولا گورنمنت هتی اور پریزیدنت رول هوا -پہر اس کے بعد کمھونست رول ہوا اور کمهواست حکومت که عوام نے ختم کیا ۔ اس کے بعد پہر روال ہوا پریزیدنت کا اور پهر کانگریس کی گورنىلت آنى - يە گورنىلت اب جو آئی یه کولهشن گورنملت" تهی! اور چفاو کے زمانہ میں سب نے مل کو کے چفاو لوا تھا – ایک پلیت فارم سے چفاؤ لوا تها - اب اس سے زیادہ انتحاد کا کیا نظاره هو سکتا تها سکر معلوم یه هوا که یه چونکه جمهوریت کو مضهوط کرنے کے لئے نہیں تیا ، سیکولرزم کو مضبوط کرنے کے لیے نہیں تھا ، سوشلوم کو مضبوط کرنے کے لئے نہیں تھا ، اس لئے يه بهي ختم هوا - جو رويه کانگويس

هوتی اور اگر مهرے خهال میں انکوائری هولی تو شاید یه حکومت جو هے ولا نه هدی اور ایک استیملیتی، ایک استعمكام اس حكوست مهى أتا سكو چونکه ههاں بابائے حکوست نے انکاو کو دیا انکوائری سے اس لئے وہ کانگریس میں جو ١٥ تھے انہوں نے ھت كو اپوزیشن کا ساتھ دے دیا اور اس وجه سے وہ حکومت کر گئی - الزام صرف وههن بههن بلكه ميسور مين بهي لكائے جا رہے هيں، اريسة ميں بھي لاالے جا رہے ہیں - لیکن معلوم نہیں کیوں اس قدر پروپھگلڈا کے باوجود کھ كريشن ختم كيا جا رها هي أور أس باس کا دھونگ کیا جا رھا ہے که کرپشن ختم کیا جائے اس کے متعلق انکوائری نہیں ہوتی ہے - مجھے افسوس په پهې هوا ديکهکر د که ايک ذمه دار وزير صاحب نے کہا که اگر اس ظرم سے انکوائری ای جائے کی تو لوگ فلط چارجز لکانیں کے - مهن نہاہت ادب سے کہتا ہوں که اندين پينل كوة اور اندين كرمنل يروسهجر كوة مين اس بات كاكاني پراویزن هے که اگر کوئی شخص جهوائے یا بے بنیاد الزام لکائے تو اس کی سزا ہو سکتی ہے۔

اب هم یه هیکه هی وه هیال که وهال البکشن آ وها هیال البکشن آ وها هیل اور اس لیے هر یونائید و یونائید فرنت کا نعود دے وهی هے - میوے

نے المحتمار کہا وہ رویہ معاف کریں گے مہرے کانگریس کے فوست اگر میں یہ کہوں کہ وہ مذموم رویہ تھا جس کے تحمت اس کولیشن کو کم م کیا گیا ۔ یک بھک جھسا مھرے دوست نے بتایا که ایک روز صبم اخبار میں هم لوگوں نے دیکھا کہ جو هدارے وهاں راء نما تھے مستر پائم تهانو پلے وہ گورنر بنا دئیے گئے - اُپنی پاور کو ھاتھ میں رکھنے کے لئے میرے خیال میں یہ کاندھیں طريقه نهيل تها - مهانما كاندهي بهي اس اصول کو ہسند نه کرتے - مهانما جی منیشه کہلی بانیں کرتے تیے، سچی بانهن کرتے تھے و ایمان داری کی بانیں کرتے تھے اور اس طرح سے ٹوڑ جوڑ نہیں کرتے تھے۔ مجھے تو سب سے زیادہ افسوس اس بات کا ہے کہ مہرے ایک بہت ہو عزوز دوست اس معاملة مهن لدلي ھوئے تھے۔ انہوں نے اس کو سرکھا تو یہ نتهجه نكلتا هے كه يه جو كتيم هوا ولا استاد کے کہلے کے مطابق ہے -

ع اے باد صدا ایں همه آوردہ تست

ددائے ہوا جو کچھ بربادی ہے یہ تھری ہی کی ہوئی ہے ۔ ، یہ موجودہ مقستری جو گئی اس منستری کے کلات جھسا دہ کسی صلحب نے فرمایا خود کانگریس کے لوگوں نے الزام لکایا کرپشن کا نہروتزم کا – چاہھئے تو یہ نہا کہ ان کے چارجز کی انکوائری

[ شرى فريدالحق انصاري | معزز دوست سليماني سيته ساهب نے اللہ آباد سے استیتمذی دیا که کانکویس مسلم لیگ سے الائنس کوتا چاھتی ہے اور انہوں نے یہ بھی کہا کہ مہ اللئس کے لئے بالکل تھار نههن هين اس لعُه كوليشي گورنىنىڭ جو بنى تەي كانگويس, پى-ایس - پی اور مسلم لهگ کی اس مهن مسلم لیگ کے ساتھ نہایت نادوا برتای ۱۸گریس نے کیا - تو كانگريس بهي يه چاه رهي 🙇 يونائٽيڌ فرزت بغانا - مسلم لهک سے یہ تو يته چل کها مگر اور لوگوں کا پته نههن جلتا هے - کامونسٹ جو ههن ولا بھی ایسا کرنے کی کوشش کر رير هين تو وهان آيک بهما هي عجيب فقا هے۔

ھر بوالہوس نے حسن پرستی شعار کی اب آبروئے شہوہ اھل نظر گئی

ه. شخص چاهدا هے یونالگید فرنت قائم کونا اور کاهے کے لئے، اپنی حکومت بلانے کے لئے - اس لئے نہیں که جمہوریت کو مضبوط کیا چائے، اس لئے نہیں که . کولوزم کو مضبوط کیا جائے، اس لئے نہیں که سوشلوم کو مضبوط کیا جائے، بلکہ اس لئے که حکومت نی باک تور همارے عابه میں رھے -

تو جناب - میں تو صاف کہا چاها هول که کانگریس کا تو یه حال تھا اور کیھونست بھائھوں نے بھی جب حکومت کی تو ان کا کہا حال تھا۔ اس کے ہارے میں مهرے عزیز دوست نے یہ بایا که انہوں نے کس طرح سے حکومت کی - انہوں نے اس بات کی کوشفس کی که یہاں اپوزیشن کو کسی طرح سے خدم کر دو - هماری پارڈی کے پی ۔ ایس - پی کے کٹی آدمیوں کو اندل کھا گیا، پارٹی کے کئی آدسهوں کو مارا گیا، ان کو اسالت کیا گیا۔ آپ کو یاں ہوکا شاید انہوں نے بتایا بھی که وهاں اس بات کی کوشش کی گئی۔ اس میں ان کا تصور کنچہ نہیں ہے، مهن که اور که اور کا ذاتنی قص ر نهیں هے، یه تو اصول کا قصور هے، ان کا اصول هی يه هے که جهان كمهونست حكومت أثيكي وهان جمهوريت كا استعمال كرين كي جمہوریت کو ختم کونے کے لئے، جہاں كسهونست حكومت آثهكي وهان سهکولرزم کو ختم کریس کے، اپنے اپوزیشن کے لوگوں کو ختم کویں کے اور اگر ريسے نهين ختم هو سکتے تو بائی فورس ختم کئے جائیں گے۔ چةانچه يهي هوا - پوليس مهن ان کے سیلس بلے ہوئے تھے' پھوپلس كورٿس--عدالتهن--بني مولي تههن ـ

فارست لهند جو که گورنمنت کی پراپرتی هے اس کو اهے آدمیوں میں بانٹا گیا - تو ان تجربوں کی بنا پر هم کیسے کہه سکتے هیں که هم ان کے ساتھ یونائیڈن فونت بنانے کے لئے تیار ھیں - اور صاحب ان کی تیمهوکریسی کے متعلق تو ھندوستان کے ایک جو بہت ھی امهورتينت جيورست هين و مشهور جيواست هير، ولا كهتي هيو - -

"Democracy has been sought to be made their chief preserve and with their tongues in their cheeks they talk about Peoples' Democracies which in fact are ruled by ruthless dictatorships. They try to put up a facade of elections in which the voter has no choice but to vote for the only candidate put forward by the Communist Party."

ثو سھی نے عرض کیا کہ جمہوریت كا تو ية حال هي - باقي جهان تک یونائٹیڈ فرنٹ کے بات ھے تو يونائيتة فرنت ان كا جو هے اس کا حال دنیا میں دیکھ لیا گیا ہے۔ جهال جهال يونائنية فرنت الهول نے بنایا وهاں وهاں جن پارتیوں سے يونائقية فرنت بنايا انهى پارتيون کو پہلے ختم کیا اور ان کو ختم کر کے اپنی گورنمنت بنائی - پولیلڈ میں یه کیاه چیکوسلواکیه مین یه کیا اور یورپ کے جتنے ممالک ھیں جہاں جهال يونائيتة فرنت قائم كيا وهال يه كيا - چدانچه يونانتيد فرنت كا يه حال هے، اس کے بارے میں بھی 753 RS-6.

tion to the State of Kerala ذرا اس کو سنٹے کا یہ بہت کی تعجب خير باص هے:-

"The Communist writers of Kerala have now issued an invitation to all lovers of leftist ideas to form a United Front. In 1921 Lenin advised the Communists of Great Britain to 'support the Labour Party as the rope supported the man who is being hanged'. An English Communist is said to have translated this as 'making them by the hand as a preliminary to taking them by the throat'."

श्री के० दामोदरन : क्या पढते हैं जी ग्राप ?

شرى فريدالحق انصارى: جو کتابیں رائٹرس کی ملتی ھیں وھی پوهتا هون، انهی باتون کو کهتا هون -

श्री के वामोदरन : हिन्द्स्तान की कम्यनिस्ट पार्टी की बात कहिये।

شرى فريدالحق انصارى: هندوستان میں بھی یہی ہوتا۔ آپ کو موقعہ نہیں ملاھے۔

میں یہ کہہ رہا تھا کہ کمیہنست رول آئے کا تو جتنے راستے ڈیموکریسی کو مضبوط کرنے کے ھیں وہ سب بند کر دیئے جائیں گے۔ اس لئے میں کہتا ہوں کہ ماری پارٹی یونائٹیڈ فرنٹ نه تو کانگریس سے قائم کرے گی نہ کمیونسٹ پارٹی سے کرے گی - ہم تو یہ یقین رکھتے هین که---

رفتن به پائے مودی هم سایه در بهشت حقا که با عقوبت دوزخ برابر است

[شرى فريدالحق انصاري] دد پروسی کی مدد سے بہشت میں بھی جانا دوزنے کے برابر ہے ۔ ا ان کے ساتھ یونائٹیڈ فونٹ قائم کرکے کیا کریں گے - وہ حکومت بنائیں کے تو یا نو هم کو حکومت سے نکانیں گے کہ تم جاؤ اور اگر نہیں الکالیس کے تو جو تیکٹاکس یورپ میں کی هیں وهی هم سے کریں كے - اس لكے ايس - ايس - پي تو ال کے ساتھ یونائٹیڈ فرنت کبھی قائم نہیں کرے گی۔ اب رہا المتحمدة المال معالى عند المتحمدة المتحدثة المتحددة المتحدد المتحد كا كيا مطلب هے - كيا ايڌجستدنت كا ية مطلب هے كه ولا كهيں كة یہاں هماری هی پارٹی مضبوط هے هم کو یہاں کھٹرا هونے دیجئے - اس کا فیصله کون کریکا - تو هم اس کے لئے بھی تیار نہیں ھوں گے -

شری اکبر علی خان کی ۔ ایس۔ پی اور کامگریس کی آئیڈیالوجی ایک ھی ھے –

شری فریدالحق انصاری : یه بهی فلط هے - یه میں نے بتایا -

उप सभाध्यक्ष (श्री महाबीर प्रसाद भागव) : पी० एस० पी० स्रब कहां है ?

شری فریدالحق انصاری: میں آپ کو بتاوں که یه تو کهلے بلدوں آپ دو ختم کرنا چاهتے هیں اور وہ دیموکریسی کو خاموشی کے

ساته ختم کونا چاهتے هیں، وہ ایسے کام کرتے هیں جس سے که قیموکویسی ختم هو - آج کل هلدوستان میں جو غله کی حالت هے - آج کلهلدوستان میں کہانے کی چیزوں کی جو حالت هے وہ یہی حالت هے که اس سے جلتا پریشان هو کر یه کہے که یه کس قسم کی تیموکویسی هے اس سے تو قکتی ترشپ اچھی هے - تو یانگریس کے لوگ اس طرح سے جمہوریت کو ختم کرنا چاهتے هیں -

SHRI M. S. GURUPADA SWAMY (Mysore): May I ask one question?

The VICE-CHAIRMAN (Suri M. P. Bhargava):  $H_{\mbox{\scriptsize e}}$  wants to ask one question.

Shri FARIDUL HAQ ANSARI: I am not prepared to yield to him. If you are prepared to give me time, I am prepared to yield to him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is your question?

Shri M. S. GURUPADA SWAMY: May I ask him whether my friend is very sure of himself when he states that this policy statement which he is now making will be acceptable to the party, S.S.P., that there will be no adjustment or no united front in Kerala?

SHRI MULKA GOVINDA REDDY (Mysore): It need not be answered.

شری فریدالتق انصاری: بناب میں یہاں ذمہ داری کے ساتھ باتھی کر رہا ہوں غیر ذمہ داری کی باتیں نہیں کروں گاہ انتہا کوشش کروں گاہ انتہا کوشش کروں گا کہ

ان جماعتوں سے ان ہارتہوں سے جن میں کانکریس بھی شامل ھے جو کہ نہ جمہوریت میں ایمانداری سے يقين رکهتے هيں نه سيکولرزم ميں یقین رکھتے ھیں ان کے ساتھ یونائٹیڈ فرنت قائم نه هو - مورے دوست اگر يه كهيس كه جو كنچه جمشيد پور او، روزکیلا اور ارزیسه میں هوا ولا سیکولوزم کے مطابق ہوا انو مہی ان کے قدم چومنے کے لئے تیار ہوں-جے پرکاش جیسے آدمی نے یہ چارج لکایا ہے کہ استیت اس کنسپیریسی ' میں شریک ہے - اس لڈے میں کہتا ھوں کہ سین کسی کے ساتھ یونائٹیڈ فرنٹ قائم کرنے کو تیار نہیں ھوں - میں کسی کے ساتھ ایدجستند کرنے کو تیار نہیں ھوں اس لئے کہ تجربہ نے یہ دکھایا ہے، جو تين پريزيڌنٽس رول هوئے ان میں دیکھا گیا کہ هر پارتی نے جہاں جہاں ھاچ پاچ طریقه سے، وقتمى لحاظ سع جماعت بغائي يونائيند فرنت قائم كيا وهال وهال آخر میں جا در وہ توت گیا -تو ایسی چېز کو بدانے سے کیا فائدہ جو دات تحربه سكهاتا هے اس كو نهیں سیکھرنگہ تو عربی کا ایک مقوله کہنا ھی پوے کا کہ دد جو شخص تجربه سے نہیں سیکھتا ھے اس کو ندامت هوتی هے ۱۰ -

اس لئے میں عرض کرتا ھوں کہ میری پارتی تو اپنی پالیسی، ایے پروگرام کے اوپر الیکتاوریت کے سامنے جائے گی ۔ اگر وہ ھم کو صحیح سمجھتے ھیں، اگر دس مہینے کی حکومت کے جو کارنامے ھیں ان کو وہ تھیک سمجھتے ھیں، ان کو وہ تھیک سمجھتے ھیں، ان کو وہ سمجھتے ھیں کہ اصول کے مطابق ھیں تو وہ ھی تو

عسر تسلیم خم هے جو مزاج یار میں آئے نہیں تو هم انتظار کہیں گے تب تک جبتک جبتا سمجھے کی کہ یہ ایسانداری کے ساتھ جمہوریت کی سیکولرزم کی سوشازم کی خدمت کرتے هیں – همارے سامنے سوال هے ملک کہ کسی پارٹی کا کانگریس کا سوال نہیں هے – کا کی خدمت کرنا چاھتے ہیا کمیونسٹ کی خدمت کرنا نہیں چاھتے یا کمیونسٹ کی خدمت کرنا نہیں چاھتے ۔ تھینک یو –

ं श्री फरोदुल हक श्रन्सारी :

मिस्टर वाइस चेयरमेंन साहिब
यह रिजोल्णन जो हमारे मिनिस्टर ग्राफ स्टेट
साहिब ने यहां रखा है हमें कुछ वातें याद
कराता है । सब से पहली बात यह याद
कराता है कि यह हुकूमत जो है बह
बिल्कुल ना-ग्रहल है तजुर्वे से, कुछ सीखने मे ।
ग्रौर इसी वजह से, हमारे ग्रानरेबल मिनिस्टर
साहिब ने यह फरमाया कि हमको पिछली
वातें जो हो गयी हैं उनको विल्कुल

<sup>†[ ]</sup> Hindi transliteration.

नजर प्रन्दाज कर देना चाहिये। इसलिए मै श्रर्ज करना चाहता ह कि जब हम किसी मसले के ऊपर गौर करते है तो सिर्फ मौजुदा हालात को देखकर ग्राप सही नतीजा नही निकाल मकते । जब तक स्राप पिछले वाकयात श्रीर हालात पर नजर न डाले श्रीर मौज्दा हालात ग्रोर वाकयात पर भी रोशनी न डाले। स्रोर जब तक दोनो को मिलाकर रोशनी नही डालेगे तब तक हम सही नतीजे पर नही पहच सकेंगे। इस रिजोलशन का अगर तो हक्मत जो यही नतीजा निकलना है है वो किसी बात को खुद करने के लिये तैयार नही होती है, जब तक कि उसे मजबूर नही किया जाता, उस वक्त तक वो कोई चीज नहीं करती । इस रिजोल्शन को पेश करने वाली जो हकमरान पार्टी है वो ग्रपनी पार्टी के लोगो पर ग्रपना हकम लागू नही कर सकती है ग्रौर पार्टी के लोग उसका हकम मानने के लिए तैयार नही है।

[THE VICE-CHAIRMAN (SHRI M P BHARGAVA) in the Chair]

श्री श्रकबर श्रली खान बागी तो सब जगह होते है।

श्री फरीबुलहक श्रन्सारी: डिसिपिलीनेरी एक्शन ग्रीर ध्रेट ने भी इन लोगो को उस चीज से बाज नहीं रखा ग्रीर ग्रपनी हुकमत से, काग्रेम में वो चले गये, यह जो वाकया है इससे कोई इन्कार नहीं कर सकता है। ग्रमल में मेरे ख्याल में हिन्दुम्तान में एक यही स्टेट हैं जहा तीन बार प्रेजिडेट का रूल हो चुका है ग्रीर जहा तीन बार कस्टीट्यूशन फेल हो चुका है, तो इस बात पर गौर करना जरूरी है क्यांकि सबसे बड़ी जमाग्रत जो है वो काग्रेस की है ग्रीर ग्रगर हम काग्रेस के तमाम कारनामों को देखे—मैं कोई चुक्ता-थीती नहीं कर रहा हू महज नुक्ता-चीनी भी वजह में मैं नहीं कहना चाहता ह—लेकिन मुझे दुख होता है कि वो जमाग्रत जिसने

कि ग्राजादी की जग मे इतना बड़ा हिस्सा लिया था, जिसने आजादी की जग मे कुछ उसूल ग्रपने सामने रखे थे, कुछ नजरिए ग्रपने सामने रखे थे, उसने उन उसनो ग्रौर नजिंग्यो को ही नहीं रखा बल्कि उन पर ग्रम्ल भी किया लेकिन ग्राज एक स्टेट मे जब उनको हकमन सौपी जानी है नो यह देखा जाता है कि वो जयाग्रन जो ग्रपनी मजबत पोलिसियो और अपने मजबत मकासद के लिए ग्रौर नजरिए के लिए मशहर थी उन पर वो नहीं चलनी बल्कि वो पावर को. ताकत को, ग्रपने हाथ में रखते के लिए कोशिश यह करती है कि वहा की जो मस्तिलिफ अकलीयते है उनको मिला ले और उनको मिलाकर के पावर ग्रपने हाथ मे रखें। इसी वजह से बार-बार यह देखा जाता है कि चाहे वो काग्रेस हो, चाहे वा कम्युनिस्ट हो--कम्युनिस्टो को मै कहता हु कि जब भी कोई अपने उसूल से हटकर महज ताकत हासिल करने के लिए दूसरी जमाग्रती को जिनसे हमारे मकासद बिल्कुल मुख्तलिफ है, जिनसे हमारे मकासद बिल्कुल उल्टे है, जो कि इन उसुलो मे यकीन नही रखती जिनमे काग्रेस या पी० एम० पी० या एस० एस० पी० है. जमाग्रने मानती नही हैं--उनको जब भी साथ लिया जाएगा तो जाहिर है कि वो ग्रपने मौजुदा मकासद को हासिल करने के लिए ग्रपना जाती फायदा उठाने के लिए, ग्रपनी जान के लिए कुछ फायदा उठाने के लिए वफादारी जा है उससे वो जरूर हट जाएगी । चनाचे यहा यही हम्रा कि काग्रेस ने हर तरह के परम्यटेशन एड कम्बीनेशन इस्तेमाल किए। हर कम्युनिटी के साथ उन्होंने मफाहमत की, हर कम्युनिटी को उन्होने मिलाया ग्रौर नतीजा उसका जो हम्रा वो म्राज हम देख रहे है कि म्राज फिर तीसरी बार वहा कास्टीट्यणन खत्म हो गया । फिर दूसरी बात हम यह देख रहे है कि एक नया ग्रंप काग्रेस का निकल स्राय है। मैने तो अपनी जिन्दगी मे यह सुना नही और स्रब एक नया ग्रप डिसिडेट काग्रेसमैन का निकला है। यह महज़ केरल मे मख्यमूस नहीं है बल्कि हिन्दुस्तान के ग्रौर सूबों मे भी देखा जाता है कि डिसिडेंट काग्रेस मे निकल ग्राए है ग्रौर उसका ग्रमर जनाव वाइस चेयरमैन साहिब, हमारे सूत्रे में ऐसा खराब पड़ रहा है कि उसकी वजह से तमाम एडमिनिस्ट्रेशन जो है उसका सत्यानाश हो रहा है । इसलिए मैं निहायत ग्रदब से ग्रर्ज करूंगा कि ग्रगर इम चीज को रोकना है तो किसी जात. किसी कम्य्निटी के साथ कोई खास ग्रुप सिर्फ पावर हाथ में रखने के लिए नही वनाना चाहिए, तव यह बिमारी जो है दूर हो सकती है। चिक काग्रेम की कोई मुस्तिकल ग्राइडा नाजी नहीं थी, इसी वजह से मुस्तहकम गवर्नमेट केरल में काग्रेस नहीं चला सकी। कोई भी म्म्तिकल डाइरेक्णन भ्रौर पोलिमी नही। मैं मिसाल के तौर पर बताऊ कि जब पी० ए म० पी० कोलीशन ने लैंड रिफींम एक्ट पास किया तो शंकर साहिब की मिनिस्टी ने उसमें बाद में ऐसी तरमीमें की कि जो उसका ग्रमल मकसद था वही वदल गया। बहरहाल यह तरीका कि मुख्तलिफ ग्रवल्लि-यतों को मिलाकर के, मुख्तलिफ ख्यान के लोगों को मिला कर के, हुकुमन बनाना गावर ग्रपने हाथ में रखने के लिए यह बिल्कुन ही गलत है।

जैसा कि मैने सभी सर्ज किया कि कासेस सौर कम्मुनिस्ट दोनों ने वहा हर तरह का नर्जुबा किया स्रपनी नाकत को मह्फूज रखने के लिए। स्रापको याद होगा कि वहा एक बार पी० एस० पी० की माउनोरिटी हुकूमत बनी। मेरे मुस्रजिज दोस्त प्रो० मुकुट बिहारी-लाल कांस्टीट्यूशन के एक्सपट है स्रीप वो बना सकते हैं कि क्या कही माइनोरिटी गवर्नमेंट कभी बनी? वह गवर्नमेंट जो बनी थी वह कांग्रेम की स्वोर्ट से बनी थी। स्रीर स्रापको याद भी होगा कि बीच ही में वो हुकूमत खत्म हो गयी। वैसे वो हुकूमत बहुत सच्छी तरह से चल रही थी। लोगों का उम पर एतमाद था स्रीर उसके जमाने में करण्डान

खत्म हो गया था. नेपोटिजम खत्म हो गया था। मगर फिर काग्रेस ने ग्रपनी सपोर्ट उससे हटा ली स्रौर वह गवर्नमट गिर गयी। फिर बाद में कांग्रेस की गवनमेट बनी। फिह उसक वाद वो गवर्नमट हटो औरप्रेजि डेटरूम हुन्ना ! फिर उसके बाद कम्यानस्ट रूल हम्रा म्रीर कम्या निस्ट हकुमन को ग्रव्वाम ने खत्म किया। इसके बाद फिर रूल हुआ प्रेजिडेंट का ग्रीर फिर काग्रेम की गवर्नमेट ग्राई । यह गवर्नमेंट म्रब जो म्राई यह कोलीशन गवर्नमेट थी। श्रीर चुनाव के जमाने में सबने मिलकर के चुनाव लड़ा था, एक प्लेटफार्म से ब्नाव लड़ा था, ग्रव उससे ज्यादा इत्तिहाद का क्या नजारा हो सकता था मगर मालुम यह हुआ। कि यह चूकि जमहरियत को मजबूत करने के लिए दहं था। मैक्यल रईज्म को मजबूत करने के लिए नही था, सोश-लिज्मको मजबत करने के लिए नही था, इसलिए यह भी खत्म हुग्रा। जो रवैया काग्रेस ने इख्तियार किया वह रवैया, माफ करेंगे मेरे काग्रेस के दोस्त, ग्रगर मै यह कह कि वो मजबूम रवैया था, जिसके जमतहत इस कोलीशन को खत्म किया गया। यकबयक जैसा मेरे दोस्त ने बताया कि एक रोज सु**ब**ह **त्र्र**ख़बार में हम लोगों ने देखा कि जो हमारे वहां राहनुमा थे मि० पट्टम थान पिल्ले वो गवर्नर बना दिए गए । अपनी पावर को हाथ मे रखने के लिए, मेरे ख्याल में, यह गांधियन तरीका नहीं था। महात्मा गांधी भी इस उसूल को पसन्द न करते । महात्माजी हमेणा खुली बाने कहते थे, सच्ची वात करने थे, ईमानदारी की बाने करते थे ग्रौर इस तरह से तोड जोड़ नहीं करते थे। मुझे तो सबसे ज्यादा ग्रफसोस इस बात का है कि मेरे एक वहत ही अजीज दोस्त इस मामले में लिपटे हुए थे। उन्होंने इसको सर किया तो यह नतीजा निकलता है कि यह जो कुछ हुन्ना वो उस्ताद के कहने के मुताबिक है। ऐ बादे सवा ई न हमा ग्राव्दी-ए-तुस्त "एह हवा यह जो कुछ बर्बादी है यह तेरी ही की हुई है।" यह मौजदा मिनिस्ट्री जो गयी उस मिनिस्ट्री के खिलाफ जैसा कि

## [श्री फ़रीदुल हक ग्रन्सारी]

किसी माहिब ने फरमाया खद काग्रेस के लोगों ने इल्जाम लगाया करप्शन का, नेपोटिज्म का । चाहिए तो यह था कि उनके चार्जिज की इन्क्वायरी होती ग्रौर ग्रगर मेरे ख्याल मे इन्क्वायरी होती तो शायद यह हक्मत जो है वो न हटती श्रीर एक स्टेविलीटी, एक इस्तहकाम इस हकूमत में आता मगर चुकि यहा बाबाए हुकूमत ने इनकार कर दिया इन्क्वायरी से, इसलिए वे काग्रेस मे जो १५ थे उन्होने हट कर श्रपोजीशन का साथ दे दिया ग्रौर इस वजह से वह हकूमत गिर गयी । इल्जाम सिर्फ वही नही बल्कि मैसूर में भी लगाए जा रहे है, उड़ीसा में भी लगाए जा रहे है, लेकिन मालुम नही क्यो इस कदर प्रोपेगड, के वावजूद कि करप्शन खत्म किया जा रहा है और इस बात का ढौग किया जा रहा है कि करप्शन खत्म किया जाए इसके मुत्तल्लिक इन्क्वायरी नहीं होती है। मुझे म्रफसोस यह भी हम्रा देख कर कि एक जिम्मेदार वजीर साहिब ने कहा कि ग्रगर इस तरह से इन्क्वायरी की जाएगी तो लोग गलत चार्जिज लगाएगे और मै निहायत अदब से कहता ह कि इंडियन पीनल कोड श्रौर इडियन किमिनल श्रोसी जर कोड मे इस बात का काफ़ी प्रोवीजन है कि ग्रगर कोई शख्स झुठे या बेब्नियाद इल्जाम लगाए तो उमको मजा हो सकती है।

ग्रब हम यह देख ही रहे हैं कि वहां इलेक्शन ग्रा रहे हैं ग्रीर इसलिए हल बड़ी पार्टी जो है वो यूनाइटेड फन्ट का नारा दे रही है । मेरे मुग्रजिज दोस्त मुलेमान सेठ साहिव ने इलाहाबाद से स्टेटमेट दिया कि कांग्रेस मुस्लिम लीग से एलाएस करना चाहती है ग्रीर उन्होंने यह भी कहा है कि हम एलाएंस के लिए बिलकुल तैयार नही हैं इसलिए कि कोलीशन गवर्नमेंट जो बनी थी कांग्रेस पी० एस० पी० ग्रीर मुस्लिम लीग की उसमें मुस्लिम लीग के साथ निहायत

नारवा वर्ताव काग्रेस ने किया तो कांग्रेस भी यह चाह रही है यूनाइटेड फंट बनाना । मुस्लिम लीग से यह तो पता चल गया मगर भ्रौर लोंगों का पता नहीं चलता है । च युनिस्ट जो हैं वो भी ऐसा करने की कोशिण कर रहे हैं तो वहां एक बहुत ही भ्रजीब फिजा है ।

हर वुलहवस ने हुस्न परस्ती शम्रार की, अब स्रान्नुए शेवा-ए-म्रहले नजर गयी ।

हर शब्स चाहता है यूनाइटेड फंट कायम करना श्रीर काहे के लिए ? श्रपनी हुकूमत बनाने के लिए । इसलिए नहीं कि जम्हूरियत को मजबूत किया जाये इसलिए नहीं कि सैक्यूलरीज्म को मजबूत किया जाए, इसलिए नहीं कि सोशलिज्म को मजबूत किया जाए, बल्कि इसलिए कि हुकूमत की बागडोर हमारे हाथ में रहं ।

तो जनाब, मैं तो साफ कहना चाहता हुं कि कांग्रेस का तो यह हाल था स्रौर कम्युनिस्ट भाइयों ने भी जब हुकूमत की तो उनका क्या हाल था, इसके बारे में मेरे ग्रजीज दोस्त ने यह बताया कि उन्होंने किस तरह से हुक्मत की । उन्होने इस बात की कोशिश की कि यहां ग्रपोजीशन को किसी तरह से खत्म कर दो । हमारी पार्टी के पी० एस० पी० के कई त्रादमियों को कत्ल किया गया, के कई स्रादमियों को मारा गया, उनको एसाल्ट किया गया । ग्रापको होगा कि शायद उन्होंने बताया भी कि वहां इस बात की कोशिश की गयी । इसमें उनका कुसूर कुछ नहीं है । मैं कहता हूं कि उनका जाती कसूर नहीं है, यह तो उसूल का कुसूर है उनका उसूल ही यह है कि जहां कम्युनिस्ट हुकूमत ग्राएगी वहां जमहरियत इस्तेमाल करेंगे जमहरियन को

करने के लिए, जहां कम्युनिस्ट हुकूमत **ग्राएगी वहां सैक्यूलरी**ज्म को करेंगे, भ्रपने श्रपोजीशन के लोगों को खत्म करेंगे, ग्रोर ग्रगर वैसे नही खत्म हो सकते तो बाई-फोर्स खत्म किए जाएगे। चुनांचे यही हुन्ना । पुलिस में उनके सैल्स बने हुए थे, पीपल्स कोर्ट्स--अदालतें --बनी हुई थीं । फोरेस्ट लैन्ड जो कि गवर्नमेंट की प्रापरटी है उसको ग्रपने भ्रादिमयो में वांटा गया । तो उन तजुर्बी की बिना पर हम कैसे कह सकते है कि हम उनके साथ युनाइटेड फंट वनाने के लिए तैयार है । श्रौर साहिब, उनकी डेमोक्रेसी के मुत्तल्लिक हैं तो हिन्द्रस्तान के एक जो बहुत ही इम्पाटेंट ज़्रिस्ट है, मशहर जूरिस्ट हैं वो कहते हैं :

"Democracy has been sought to be made their chief preserve and with their tongues in their cheeks they talk about People's Democracies which in fact are ruled by ruthless dictatorship. They try to put up a facade of elections in which the voter has no choice but to vote for the only candidate put forward by the Communist Party."

तो मैं ने यह अर्ज किया कि जनहरियत का तो यह हाल है । बाकी जहां तक यनाइटेंड फंट की बात है तो यूनाइटेंड फंट उनका जो है उसका हाल दुनिया में देख लिया गया है । जहां जहां यूनाइटेड फंट उन्होंने नायाब वहां वहां जिन पार्टियों ने यनाइटेड फंट बनाया उन्हीं पार्टियों पहले खत्म किया ग्रौर उनको खत्म करके म्रपनी गवर्नमेंट बनायी । पोलैंड में यह किया, चेकोस्लोवाकिया में यह किया ग्रौर यौरप के जितने ममालक हैं जहां जहां युनाइटेड फंट कायम किया वहां यह किया । चुनांचे यूनाइटेड फंट का यह हाल है, उसके बारे में भी जरा इस क सुनिएगा, यह बहुत ही ताज्जुब-खेजवा है—⊸

"The Communist writers of Kerala have now issued an invitation to all lovers of leftist ideas to form a United Front. In 1921 Lenin advised the Communists of Great Britain to 'support the Labour Party as the rope supported the man who is being hanged'. An English Communist is said to have translated this as 'making them by the hand as a preliminary to taking them throat."

श्री के० दामोदरन् : क्या पढ़ते जी ग्राप ?

श्री फरीदलहक ग्रन्सारी : किताबें राइटर्स को मिलनी पढ़ता हूं, उन्हीं बातों की कहता हूं।

श्रीके दामोदरन: हिन्दोस्तान की कम्युनिस्ट पार्टी की बात कहिए।

श्री फरोद्रलहक ग्रन्सारी: हिन्द्स्तान मे भी यही होगा, श्रापको मौका नही मिला है।

मै यह कह रहा था कि कम्यनिस्ट रूल ब्राएगा तो जितने रास्ते डेमोक्रेसी को मजबत करने के हैं वो सब बन्द कर दिये जायेगे। इसलिए मै कहता हं कि हमारी पार्टी युनाइटेड फंट न तो कांग्रेस से कायम करेगी न कम्य-निस्ट पार्टी से करेगी। हम तो यह यकीन रखते है कि-

रफतन बा पाये मदीहमसाया दर बहिश्त हका के बा उक्बत दोजख बराबर भस्त ।

पड़ोसी की मदद से बहिश्त में भी जाना दोजख के बराबर है।" उनके साथ युनाइटेड फंट कायम करके क्या करेंगे ? वो हुकुमत बनायेंगे तो या तो हमको हुक्मत से निकालेंग कि तम जास्रो सौर स्रगर नहीं निकालेंग तो जो टेक्टिक्स यौरप में की हैं वो ही हमसे करेंगे । इसलिए एस० एस० पी० तो उनके साथ यनाइटेड फंट कभी कायम नहीं करेगी। श्रब रहा एडजेस्टमेंट का सवाल तो एड- [श्री फ़रीबुल हक अन्सारी]

जस्टमेंट का क्या मतलब है। क्या एड़जस्ट-मेंट का यह मतलब है कि वो कहे कि यहां हमारी ही पार्टी मजबूत है, हमको वहा खड़ा होने दीजिए। इसका फैसला कौन करेगा? तो हम इसके लिये भी तैयार नही होगे।

श्री भ्रकबर भ्रली लान : पी० एस० पी० ग्रीर काग्रेस की ग्राइडोलोजी एक ही हैं।

श्री फरीदुलहक श्रन्सारीः यह भी गलत है। यह मैने वताया।

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंव): पी० एस० पी० ग्रब कहा है?

श्री फ़रीदुल हक श्रन्सारों : मै श्रापकों बताऊ कि यह तो खुले बन्दों डेमोक्रेसी को खत्म करना चाहते हैं श्रीर वो डेमोक्रेसी को खामोणी के साथ खत्म करना चाहते हैं वो ऐसे काम करते हैं जिससे कि डेमोक्रेसी खत्म हो । श्राजकल हिन्दुस्तान में जो गल्ले की हालत हैं, श्राजकल हिन्दुस्तान में खाने की चीजों की जो हालत है वह यही हालत है कि उससे जनता परेशान होकर यह कहे कि यह किस किस्म की डेमोक्रेसी हैं, इससे तो डिक्टेटरशिप श्रच्छी है । तो काग्रेस के लोग इस तरह से जमहूरियन को खन्म करना चाहते हैं ।

SHRI M. S. GURUPADA SWAMY (Mysore); May I ask one question?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He wants to ask one question.

Shri FARIDUL HAQ ANSARI: I am not prepared to yield to him. If you are prepared to give me time, I am prepared to yield to him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA). What is your question?

SHRI M. S. GURUPADA SWAMY: May I ask him whether my friend is

very sure of himself when he states that this policy statement which he is now making will be acceptable to the party, S.S.P., that there will be no adjustment or no united front in Kerala?

Shri MULKA GOVINDA REDDY (Mysore): It need not be answered.

श्री फरीदल हका ग्रन्सारी : जनाव, मै यहा जिम्मेदारी के साथ बाते कर रहा ह। गैर-जिम्मेदारी की बाते नहीं कर रहा है। मैं कोशिण करूगा, अनथक कोशिण करूगा कि इन जमायतो से, इन पार्टियों से जिनमें काग्रेस भी शामिल है, जो कि ना जमहरियत मे ईमानदारी से यकीन रखते है ना सैक्युलर-इज्म में यकीन रखते है, उनके साथ युनाइटेड फट कायम न हो। मेरे दोस्त ग्रगर यह कहें कि जो कुछ जमशेदपुर ग्रीर राजरकेला भ्रीर उड़ीसा मे हुम्रा वह सैक्यूलरीज्म के मुताबिक हुआ तो मैं उनके कदम चूमने के लिए तैयार हू । जयप्रकाम जैसे स्रादमी ने यह चार्ज लगाया है कि स्टेट इस कांस्प्रेसी मे शरीक है। इसलिए मैं कहता हूं कि मैं किसी के साथ युनाइटेड फंट कायम करने को तैयार नहीं हु, मैं किसी के साथ एडजस्टमेट करने को तैयार नही हु, इसलिए कि तज्बें ने यह दिखाया है, जो तीन प्रेजि डेंट्स रूल्स हुए उनमे देखा गया कि हर पार्टी ने जहां-जहां हौच-पौच तरीके से, वक्ती लिहाज से, जमायत बनाई, युनाइटेड फ्रंट कायम किया, वहा-वहा ग्राखिर में जाकर वह ट्रंट गया । तो ऐसी चीज को बनाने से क्या फायदा ? जो बात तजुर्बा सिखाता है उसको नहीं सीखेंगेतो श्रयबीका एक मकूला कहना ही पड़ेगा कि "जो शख्स तजुबें से नहीं सीखता है उसको नदामत होती

इमलिए मै अर्ज करता हूं कि मेरी पार्टी तो अपनी पोलिसी, अपने प्रोग्राम के ऊपर इलैक्टोरेट के सामने जाएगी। अगर वो हमको सही समझते है, ईमानदार समझते clamation issued by

हैं, ग्रगर हमारी दस महीने की हुकुमत के जो कारनामे है उनको वो ठीक समझने हैं, ु **उनको** वो समझते है कि ऊमूल के मृताबिक हैं, तो वो हमको चुनेंगे।

सरं तस्लीम खम है जो मिजाजे यार में स्राए।

नहीं तो हम इन्तजार करेगे तब तक जब तक जनता समझेगी कि यह ईमानदारी के साथ जमहरियत की, सैक्यलरइज्म की, सोश-लिज्म की, खिदमत करते है। हमारे मामने मवाल है मुल्क का, किसी पार्टी का, कांग्रेस काया कम्य्निस्ट का सवाल नही है। हम मुल्क की खिदमत करना चाहते है। हम काग्रेस की खिदमत करना नहीं चाहते या कम्यु-निस्ट की खिदमत करना नहीं चाहते।

थैक यु।

SHRI I. K. GUJRAL (Delhi) you will agree with me that if the Home Minister deserved any congratulation from this House, it could not have been expressed better than by the type of arguments and the typeof debate that has been presented to him by the opposition. I think, without saying it, from the fact that they have not been able to find anything to attack him or his Government they have confessed that the Con-Home Ministry have gress and the taken the very right step and have boldness that notwithshown its standing the fact that the party in power in Kerala was Congress, when the process of democracy failed, they have come to the House and to Parliament to proclaim the rule of the President. No party in power can deserve a better compliment this that while enforcing the Constitution, while obeying the law of the land, they do not care whether the party in power in Kerala was Congress or someone else, for which I am proud that Congress not only deservcongratulated but it is a es to be pride to belong to the Congress. I have been following the speech of one of the great and leading Members of this House, Mr. Ansari, and all the time Mr. Ansari was speaking, I was wondering what school of thought he was representing. He has his life full of sacrifice, he has suffered for the country, he has given a lot when the freedom fight was going on. We all respect him for it. But the type of thesis that he has propounded today that out of unity, out of synthesis, only chaos follows. I have been unable to follow. I do not know whether Mr. Faridul Haq Ansarı represents a new philosophy of his party or not. He has said that he is not going to compromise with anybody, that he is not going to make adjustments with anybody, that he is not going to fall in line with anybody, that he is not going to believe in the order of the Perhaps, his socialism is getting very close to anarchism, and I am afraid, ultimately when this theory develops, whether that stage will not come when the SSP in this country becomes the main propounder of the theory anarchism. I shall leave it at that because I am certain that the past record of the party, whether in its present form or in the previous form, in Kerala particularly, has not been such as will get them any votes. He has accused us and the Congress for what happened to Mr. Pattom Thanu Pillai. I should not like to comment upon it but if their own leader leaves them, they cannot accuse us, they

SHRI FARIDUL HAQ ANSARI: We have said that the way in which Lal Bahadurji did it was not justified.

blame us for it.

SHRI M. N. GOVINDAN NAIR: IS it justified?

SHRI I. K. GUJRAL: The tragedy is that both Nehruism and Gandhism are taught to us by those . . .

SHRI M. N. GOVINDAN NAIR: Normal decency and parliamentary practice demand it.

SHRI I. K. GUJRAL: Normal decent practice demands that those who be3787 Resolution re Pro- [ RAJYA clamation issued by

[Shri I. K. Gujral.] long to one party should stick to it and not leave it. But their past record we like to recognise because governatorial jobs are not offered to Congressmen alone.

PROF. M. B. LAL: I feel that a person who deserts a political party does not deserve to be a Governor.

## (Interruptions)

SHRI M. N. GOVINDAN NAIR: When did Mr. Pattom Thanu Pillai leave? When was he appointed as Governor of Punjab? How many hours . . .

# (Interruptions)

PROF. M. B. LAL: The moment a person leaves his party, deserts his party, he disfigures his old record.

Shri I. K. GUJRAL: I for one will have no objection if a rule is made here that anyone who leaves his party shall be considered a renegade and possibly if that rule is laid down, my friend, Mr. Faridul Haq Ansari, and the revered Professor here will be in an awkward position.

PROF. M. B. LAL: I have not left any party. We have integrated the two parties into the SSP.

SHRI I. K. GUJRAL: I do not know. Whether he is joining or leaving . . .

#### (Interruptions)

Prof. M. B. LAL: We did it with the unanimous consent of the conference of our party.

SHRI M. P. SHUKLA (Uttar Pradesh): How many times has this process been followed?

Shri I. K GUJRAL: The main point indeed is that we have proved our bona fides that in appointing Governors or in offering any high office we are not bound down by party loyal-

SABHA ] hte President in rela-3788 lation to the State of Kerala

ties; we look for talent everywhere. And the main point also is that we do not want to teach the parties of the Opposition the ethics of belonging to a party. We do not want to tell our friends in the Communist Party that they should not divide themselves. We also do not want to give a lecture to the Professor and to Mr. Faridul Hag Ansari that while merging they should see that their leaders do not leave them. I do not like to take upon myself (Interruptions) the responsibility of telling anybody what he should do in his own party. But it is good for the healthy growth of democracy if some ethics of party politics evolved. And it was because of this, you will agree, Mr. Vice-Chairman, that when those 12 or 15 renegades left the Congress Party in Kerala itself, we did not woo them. We left the Government rather than compromise with them. We refused to woo them, we refused to compromise with them, we refused to be blackmailed by them.

SHRI M. N. GOVINDAN NAIR: Then why did Mr. S. K. Patil go there?

Shri I. K. GUJRAL: Mr S. K. Patil went there merely to assess the situation and to advise the Congress High Command that when 12 or 15 renegades have left, we should not compromise with them, with the situation.

An. Hon. MEMBER: You are mistaken.

Shri I. K. GUJRAL: You will agree with me, Sir, that in the present setup of things, if democracy has to survive, it must be understood, as the Congress has rightly understood, that renegades are not to be compromised with at any cost and this ethics of party politics I should like to commend to my friends on the other side of the House as well because it will help them.

Prof. M. B. LAL: If the Congress had followed this policy, it would have been much better.

ı

Shri I. K. GUJRAL: I am glad that my remarks about the ethics of party politics have aroused some reaction because it was lacking, and up till now I was feeling that it was merely a shadow-boxing that was going on. I am glad that now there is some life in the debate and we are talking about something.

My friend in the Jana Sangh, Mr. Chordia, a very eloquent, lovable and beautiful speaker, has tried to tell us that communalism is bad, that should not compromise with it We shall keep it in mind. But I wish he had given this medicine to his own party also. He has also tried to tell us that the unitary form of Government is better than the federal form of Government as is being practised here. We have all sworn by the Constitution as practised here and I would tell Mr. Chordia that this attempt at talking of a unitary form of Government makes us sometimes suspicious that the real programme is unification of a very different type, based on a different order of society; this makes us more suspicious, and I would cather that while he was giving the medicine of non-communalism and abhorring communalism, he would also have told us that his party had more faith in democracy, in the decentralised form of democracy, because democracy which is not practised from Panchayati Raj right up to Parliament fails in its own purpose.

Now, I wish to address myself with your permission, Sir, to that fallen, dejected, frustrated Communist Party. I am sorry that Mr. Govindan Nair has been trying to analyse about the instability in his State and he has tried to give us some causes. And the main cause that he could possibly find was the existence of communalism. I absolutely agree him that communalism in any shape or form is bad, whether it is in Kerala or in Madhya Pradesh or anywhere, in any part of the country. And communalism in any corner, from any community, is not only bad for democracy, it is bad for this country. On this I have absolutely no dispute with Mr. Govindan Nair. But I hope that those of his friends who have left him recently, Mr. Namboodripad others, will also keep it in mind and will not try to compromise with them as it is being said that they are trying to arrive at a compromise with the communal parties in order to win the elections. I am sorry that no one as yet, at least from that wing of the Communist Party, has spoken and I would have been glad if they had before I have spoken so that I would have addressed myself more on that point. Mr. Govindan Nair said something about them but Mr. Govindan Nair has no authority to speak on their behalf.

## (Interruptions)

SHRI AKBAR ALI KHAN: He is correct.

PROF. M. B. LAL: They are in the left.

SHRI I. K. GUJRAL: Sir, it is a misfortune and here I speak with feeling and with sympathy that the history of the Communist Party from Telengana to Tenali has been a very sordid one and a sad one. It is a sadone because it is the sum total of confused thinking about the Communist line and the sum total of blunders. I sometimes try to imagine that if any argument was needed that dogma negates thinking, it is this one. If the Communists of this country-and here I have to confess this-they constitute among the adherents some of the most intelligent people in this country who have sacrificed considerably in their past, were not so much wedded to the dogmas of left or right, perhaps the shape of things would have been different. But unfortunately, this tragedy is not national, it is an international tragedy. It is an international tragedy of a system, of a belief, of a god, that has failed. It has failed not only the Communists and the Communist Party, it has failed many more.

In its sunshine it had inspired everybody. It inspired people to sacrifice. It inspired people to give away everything. It inspired people to lay down their lives. I have come from that part of the country where I known Communists sacrificing everything when they were fighting the British. Not only did that happen, they appealed to the intellectuals, and in appealing to the intellectuals they inspired a generation of painters in as far countries as Mexico and others of the standing of Squiros, Riviera and Orozco And even Piccasso could not be left uninfluenced. Writers Howard Fast could not remain touched. And nearer home it produced Faiz and Jaffri. And, Sir, when that intellectual growth was going on, tragedy took place. The tragedy was that Stalin followed Lenin and Mao became the great priest of Marx. It is that tragedy, Sir, which has every one down.

Sir, sometimes I want to imagine an Asia in which Maoism had not exis-You imagine if Mao were dominating China today, if Tibet had not been swallowed up, if India had not been attacked, if South-East Asia's independence had not been endangered, what a mighty Asia would have risen today. It is there where Communism and the Communist Party of this part of the country and of the world have not only let down themselves, they have let down the freedom movement, they have let down anti-imperialist forces, they have let down all those who stood for progress, who stood for prosperity. It is a tragedy that has let down not only this part of the world but the future thinking and the forward-looking of world has been let down. Imagine, Sir, what would have been the fate of this country and of the world if Stalin had not succeeded Lenin, and the democracy as a force in the would have taken, and what an intellectual upsurge the world would have witnessed if this tragedy had not been enacted. But theirs is the fate of the

SABHA] the President in rela-3792 lation to the State of Kerulas

legendary god-Prometheus-who having given the fire to the world, has now been nailed to the rock by his own followers; vultures of Maoism are eating them up. My attention goes tothem because this international attitude manifests itself again and again in the national situation and in Kerala itself. It is a tragedy of the divided Communist Party, it is a tragedy of the confused schizophrenic thinking, if I may return the compliment, of the 'split personality' of the Communist Party which is letting it down today. Kerala will emerge as a symbol of democracy because Kerala's past glorious. Kerala's history is glorious.

If I may remind you, Sir, it fought the Portuguese aggression for years, and threw Albuquerque out of this country. Kerala's past is great past of Shankra Acharya which has produced even today the highest percentage of educated people. Sir, I am not one of those who are pessimistic about the future of Kerala. I am very hopeful, hopeful because the population there is well-educated. hopeful because the people there are so intelligent, hopeful because people there love democracy. Sometimes they may have committed a mistake. But I am sure the next election will make them realise that the mistakes of the last ten years are amply remedied and they will not be victims of divided loyalty. Today, when the Communist Party is divided. when the S.S.P. has nothing to offer them, Congress has a future to offer them in the form of a stable democracy, Congress has a future to offer them in the form of socialism, Congress has a future to offer them in the form of democracy, socialism secularism put together which take not only Kerala forward which will take the country forward.

SHRI EBRAHIM SULAIMAN SAIT (Kerala): Mr. Vice-Chairman, Sir, just now we have heard the funeral oration at the fall of the Congress Ministry in Kerala by my hon. friend,

3793

Mr. Gujral, who represents the capital city of Delhi. I have great respect for him, and I can say that he has done it very well.

Sir, as you know, Kerala is smallest but the most enlightened State of our country. Now it is under the President's rule. This was inevitable because of the conditions that prevailed at the time of the fall of the Congress Ministry in Kerala. I only wish that this President's rule will last for a very short time and the forthcoming elections which are take place in February 1965 will give a stable and good Government to the people of Kerala.

Sir, different views have been 9**x**− pressed here by hon. Members belonging to different parties, and there is a feeling that a stable Government under the present democratic set-up is not possible in Kerala. But I have to say and say it very strongly that today if there is no stable Government Kerala, it is not the fault of the democratic set-up, it is not the fault of the people of Kerala, it is not the fault of the different parties that exist Kerala, but it is solely and only the fault of the Congress Party that has been all this time most dishonest and most insincere and which failed to give to the Kerala people an honest and stable Government.

Sir, as you are aware, Congress has had many occasions when it had comfortable majority in the State Legislature, but because of factions amongst themselves, because of groupism amongst themselves, and because of the petty quarrels in which they indulged, they undermined vital interest of the Kerala State and fought amongst themselves. Thus the Congress failed to give the country and the State of Kerala a good and stable Government.

Now you all know, Sir, what happened during the last mid-term elections of 1960. Who was voted to power? It was not the Congress. I

can say that very boldly and without fear of contradiction that the Government which was voted to power in the 1960 election was not the Congress; it was the Democratic Alliance that was voted to power, the democratic alliance consisting of the Congress, the P.S.P. and the Muslim League. was the party that was voted power. And what did the Congress do after coming to power? It let down the Muslim League first, then it dropped the P.S.P. later, and the result was bitterness, confusion and instability. In these circumstances, to blame the people of Kerala is sheer sense. It is, therefore, the Congress and Congress alone that is responsible for all this instability and all under-development in the State Kerala.

Sir, as I just now told you, the happenings in Kerala, after the 1960 midterm elections, are a sad story. That was the worst sort of political betrayal ever witnessed in the history of this country. As you all know, Congress joined with the Muslim League and the P.S.P. and thus secured a very comfortable majority in the legislature to give to the State of Kerala a very stable Government then. But the same Muslim League which was declared to be a national party by the leaders of the Congress during elections suddenly changed into a communal party after they had gained a comfortable majority in the Assembly. Let me say that the character of any political party, its definition of being national or communal. does not depend on the whims and fancies of the ruling party.

Recently, on the 15th of this month, replying to questions in the Lok Sabha, the Deputy Minister of Home Affairs pointed out that it is not at all possible to describe what communalism is and he also said that no political party in India is communal. Then how can you call the Muslim League a communal party? It is the declaration of the Government of India. The Minister said that, not I.

3795 Resolution re Pro- [ RAJYA clamation issued by

Shri AKBAR ALI KHAN: Will you read out what the Minister said, and has it the authority of the Constitution?

SHRI EBRAHIM SULAIMAN SAIT: Yes. He is a Minister of the Government of India and therefore an authority. Mr. Jaganath Rao, the Deputy Minister for Home Affairs, told the questioner that the Government did not consider any political party communal. So there is no political party which is communal, according to the Government. Moreover, as far as the Muslim League is concerned, it is a minority organisation and therefore a national organisation. It does not stand for domination, it only wants to safeguard the rights of the minorities as guaranteed by the Constitution. and according to the Constitution. every minority has the right to organise itself to protect its rights liberties. So we are doing it.

SHRI AKBAR ALI KHAN: On the basis of religion?

Shri EBRAHIM SULAIMAN SAIT: As a minority and every minority has the right to do it. Then, later on, the Muslim League, even after being let down, was prepared, even without coming to the Government, to give it<sub>3</sub> unconditional support.

SHRI A D. MANI (Madhya Pradesh): Why did you join the Government?

Shri Ebrahim Sulaiman Sait: We did not ask for it. The Congress leaders themselves declared at a public meeting that when we are fighting together, we will rule together. It was said by Mr. S. K. Patil and it was Mr. Chacko, the late Home Minister, who said later 'We are fighting together and we will rule together'. It was they who betrayed the Muslim League later on. Even when the Muslim League was not taken into the cabinet the League leaders said, in the interest of stability of the State and development of the State, that we

SABHA ] lite President in rela-3769 lation to the State of Kerala

would give unconditional support to the Congress-PSP coalition in Kerala. Later on what happened? There was an alliance between the P.S.P. and the Congress and it continued for some time. In the last Parliamentary elections, in 1962, the Congress and the P.S.P. divided the seats among themselves-leaving alone Muslim League -14 for the Congress and 4 for the P.S.P. But the result was that the Parliamentary P.S.P. lost all the 4 seats and the Congress got six out of This is how people of Kerala expressed their disapproval of the Congress attitude. The P.S.P. was also dropped later on. First we were dropped and later on the P.S.P. also was dropped.

Sir, Kerala is called a problem State. It is not really a problem State. Here in North India we find that we have tension among the different communities in some parts. There is no such tension at all in Kerala. Gandhiji had dreamt of and what Pandit Jawaharlal Nehru our late Prime Minister, worked for was realised in Kerala because after this democratic alliance of Congress, P.S.P. and the Muslim League, there unique unity between Hindus and Muslims in Kerala and what spectacle we had in Kerala you cannot see anywhere here. Therefore the Congress acted against their promises and pledges and betrayed the Muslim League. They actually shattered the dreams of Gandhiji and the work of Panditii which was there in Kerala in the form of Hindu-Muslim unity. Therefore I say this instability which is in existence in Kerala now is not the creation of anybody else. Let us not blame the people of Kerala. I say to Congressmen: You must not have come for an' alliance with the Muslim League, if you considered it communal. If you had come into an alliance, then you must have completed the full term with that alliance, otherwise you must have resigned after coming into power with the support and co-operation of the Muslim League when you broke the sacred pledge. You did neither.

You did not do both and you blame Is it sensible and just, you can consider yourselves? As you all remember-I will go back a littleit was the great Pandit Nehru our late Prime Minister, who said in those days that it was highly desirable that Muslim Leaguer should become the Speaker What did you do after the You refused to first Speaker died? act on the words of the great Prime Minister The ex-President of Congress, Shrimati Indira Gandhi. went to Kerala and worked out the alliance with the Muslim League The present Prime Minister of India, Shri Lal Bahadur, worked out the division of  $seat_S$  and yet you say that there was no alliance It is really strange which no sane person can understand. We have to realise the fact and acknowledge the same that the Congress has failed in Kerala and thus failed the country Therefore I feel that the Congress will come to better senses and I also hope that we will have very fair and free elections in Karala, in the forthcoming elections, and thus we will be able to have a stable Government

Lastly, I would speak only one word and that is about the food situation in the State to which I should draw the attention of the Government Kerala the food situation is getting from bad to worse The people are not getting rice and the conditions prevailing are 'near-famine' conditions The price for a bag of rice has gone up from Rs 40 to Rs 100 I hope the Government will take this into consideration and see that rice is rushed there to save the poor people so that they may get rice in plenty and this not die of staivation

SHRIMATI DEVAKI GOPIDAS I stand here to support the motion moved As a Member representing the Kerala State and especially as a Member from the Congress Party, with a feeling of distress of course I will have to speak on this occasion It is for the third time that the President's Rule is invoked in Kerala I have been

hearing the speeches made by friends on the other side Shri Govindan Nair was telling us that the Communist Party was ruling all right and its rule was ended arbitiarily by the Centre In fact Mr Mathen has narrated how the Communists were ruling In fact we all know and we all had the privilege of suffering under the Communists' rule there We know how they ruled, how they frightening the people and amassing wealth for the Members of the Communist Party and for the Party alone I would like to narrate an incident in which I myself was involved One day during the Communist rule, there was no police protection or law and order, while I was t, avelling alone in a taxi with my little son, one man of a Communist Party Jatha stopped the car even though there was enough space on the road and threw a lighted bidi on the face of my Anyway without any further molestation, I could escape from there because some people came to my rescue at that time That was the sort of rule we were having. It was the popular upsurge that was there from one end of the State to the other that overthrew the Communist rule Shri Nair will remember the one slogan that was sung by the people at that time from one end to the other meant 'This Government is not ours' and that was a slogan that was raised from one end of the Kerala State 'o the other and the people as a whole found that the Party was ruling for the Party and not for the downtrodden people that they professed

# [THE DEPUTY CHAIRMAN in the Chair]

Now we hear some people say that there is some communalism there Of course I would say that communalism is there not only in Kerala but it is everywhere. It is in the Communist Party, in the SSP and in any party. They also have got communalism, but in Kerala, I would like to endoise the views expressed by Mr Sait, all the communal parties live together amicably without any enmity between

[Shrimati Devaki Gopidas.]

them. In fact we are allowed and we are having inter-caste marriages 3 P.M. without any social stigma tached to them, and it is continuing in our State, but I would like to mention at this juncture that there is communalism because there are four main communal parties. I mean there are four main communities there with communal tinge attached to them and they have their own organisations. It has an economic basis too. There is poverty there; there are not enough jobs; there is educated unemployment, and because of these reasons, to effectively bargain for the loaves and fishes of office, they formed themselves into different organisations, and it is because of that we find communalism more rampant, communal feelings are aroused; it is because the country has not developed adequately, the development schemes in Kerala have not progressed as fast as they deserve to That is why we find that communalism is there, and it is there due to economic factors and economic factors alone. We find that in Kerala State the percentage of literacy much higher than in almost every other part of the country. It has a good climate and nature is bountiful there. Still it is a poor State incapable of running a stable Government of its own. It is a fact that from time immemorial Keralites used to adorn, with integrity and capacity, very high positions outside the State. In spite of this up to this time, we have proved to be a failure internally. Then where lies the malady? We will have to pause and think. There I would like to say-I have said it alreadythat the malady lies in the educated unemployment, in the educated idle And that is there man-power. create trouble. Those youngsters who now come out from the colleges and universities find that they do not get jobs, and because they have no job to do and earn their bread, they consider it a hobby to go and join the Communist Party, and because they find that in the Congress Party there SABHA] hte President in rela-3800 lation to the State of Kerala

are old veterans and they cannot have leadership there, thinking on lines they go and join the Communist Party, not that they are convinced about the party's programme or their ideology; just as a hobby they like that. Another point I would like to mention here is that there is a section of the people, the intelligentsia so to say, who are very careful and highly conscious of their rights and privileges. They are very critical of the acts of Government and of the representatives in the Legislature and in Parliament; they assess their actions by the result; they assess what is going on in the Legislature or in Parliament, and in the Government; they are always critical. It is on group of the population that the fate of the State depends. They are vigilant and highly critical of all the actions of the Government. But they are prepared to vote for the party who, they believe, is capable of solving the acute problems of the State. especially economic problems and the problem of unemployment. This have to solve and this is the cause of all the trouble there. that party, or an able party Government that can solve all these problems, that party alone can form a Government in Kerala. In spite of the bounty of Nature we find there is still much poverty in our State, and it is because of so much population there. For an area of about 15,000 miles the population, according to the 1961 Census, is 169 lakhs, and thus the density of population in the State is very high. Added to the problem of density of population is the problem of unemployment. In about 100 people, 28 are self-employed, 6 partially employed, and the rest 66 are completely unemployed, of whom 46 are educated unemployed. This is position there and it is the unemployed people, those who have not got any paying job to do, it is they who are creating the trouble there. So I would like to emphasise that, if the Government here is vigilant, if they more for the State's problems, for the development of the State, then only

these problems can be solved. At this juncture I would like to say what Kerala has achieved from all these three Plans. When about a thousand crores of rupees were spent in Central sector, the problem State Kerala received only seventy-five lakhs of rupees, which is an investment in the form of a D.D.T. factory. We were promised a Heavy Electricals, but ultimately it went to Bhopal. Then we were hearing about the setting up of a Phyto-chemical factory and shipyard for such a long time, which the former is shelved, and I do not know the fate of the latter. It is rumoured that wire-pullings are going on in the direction of Goa. According to Dr. Lokanathan, unless and until with employment heavy industries potentiality are started in Kerala, the case of Kerala is doomed. Regarding power, we have many natural facilities; hydro resources are there. Still, for three or four months in the year Kerala is deficit in power and it has to depend on Madras for power and it has to close all its factories for four months of the year due to power shortage in summer. Due to that factories running on electricity could not throughout the year. We find that the State Government is the main supplier, but then they cannot meet the demand in the absence of further projects coming up. After all it is limited. So what I would like to again say is that the problems of Kerala are not so much political nor communal, but mainly economic. Even though everybody says that there is communa ism there, I would like to say that it is more due to economic reasons that the problems arise. I can bring in more points to show how the people Kerala feel, and how they are always disgruntled and frustrated, and that is why they are always dabbling in politics and are seeing that no such Government lasts long. Let me take food subsidy; in that also the people Kerala feel that Kerala is discriminated against; they find that Central assistance is not uniform. When Orissa, Assam and Kashmir got 66-2/3 per cent., Kerala State, a chronic deficit

area in food crops but the best dollarearning State, got only 50 per cent. On a per capita basis public sector outlay during the First Plan in Kerala came to Rs. 32:2 only when the all-India share was Rs. 55, and in the Second Plan, again it is considerably behind the all-India figure; it is Rs. 64 while the all-India figure is Rs. 118. Unemployment is most rampant our State and I would request the Central Government to be more vigilant about the development schemes in Kerala and to establish more heavy industries there. We find, as now, that when the Plans are being formulated, there is no Government there; it always happens that during the period of the formulation of Plans the President is ruling, and because of there is nobody to bargain for the allocations to Kerala. So I would request the President who has taken the reins of the Kerala Government to see that enough projects are given and enough allocations are made to Kerala. that the development schemes come up rapidly so that all the problems arising out of unemployment are sol-Then only we can expect get a stable Government there. Then regarding the food position there would like to say a few words. It is a State where we are having so much of cash crops. We are having rubber, pepper, ginger cardamom and which we export and earn dollars for the benefit of the whole country. But the foodgrains produced there sufficient only for six months of the year, and for the remaining six months of the year we have to depend on other parts of the country. We find now that the food situation in Kerala is very grave and the people have to stand in queues for hours and hours together. I would like to present here a photograph that has come in one of the local papers showing a mother and child standing in a queue for hours together. It is a pitiable sight, mother standing with the crying child and such pictures are coming out in almost all the papers. So many people are waiting and waiting for hours and there is even the looting of shops

[Shrimati Devaki Gopidas.] in Kerala. So I would request the Government to see that in this deficit area enough stocks are maintained throughout the year. It is a chronically deficit area. Only by enough care of the progress of the economic condition of the people about the development schemes we get a stable Government there. As it is, only the Central Government can deliver the goods. The State Government did not do it because the State Government could not do anything. It is a poor State and it has not got any of the amounts needed for investment in industries. Because of all these factors, only the Centre can deliver the goods, as I said, and solve the problems of Kerala State. I would like to reiterate that it is not a political or communal problem, but it is an economic problem and only when this problem is solved can we expect to have a stable Government in Kerala. If democracy is to prosper there, if democracy is to work there, the Centre must be much more vigilant and it must give much more consideration for the Kerala State.

Shri K. K. Shah (Maharashtra): Madam Deputy Chairman, instead of going into the history of the past twelve years. I would only analyse the present position. I was very carefully listening to the remarks of my hon. Iriend from the Opposition in order to find out why all these parties, the Muslim League, the S.S.P. and the Communists, all combined to overthrow the Congress Government there.

\*1 . \* \*

Prof. M. B. LAL: What about the Congressmen?

Shri K. K. SHAH: Let us find it out. I am coming to that. Please bear with me for a little while, because this is a problem which deserves even your close attention. Let us take the speech of the hon. Member, Shri Sulaiman Sait. What did he say? He said that a minority has the right to have a party and that minority party has also the right to overthrow the party in

SABHA] the President in rela-3804 tion to the State of Kerala

power. But to do what? He has been telling us that in the next elections there will be a Government with a comfortable majority. But will it have the same attitude as the Muslim League? Will it have the same attitude as the S.S.P.? Will it have the same attitude as the Communist Party? My hon, friend, Mr. Nair, was very eloquent and he said that the Congress has been taking shelter or taking the help of the communal parties. What did you do in the last elections? When the voting took place, with whom did you work together? (Interruptions) There are always two sides, my dear friend. Don't see only one side, if you want the truth.

An Hon. MEMBER: Please address the Chair.

Shri K. K. ShAH: I am addressing the Chair, of course. But my hon. friend, Mr. Nair, came before my eyes and so sometimes my attetion is drawn there.

My hon. friend, Shri Faridul Haq Ansari, says "We shall never cooperate with any party" and still he hopes to have a stable Government there. If he rules out alliances in a democratic set-up, where there are numerous parties, no government can ever function. Mr. Ansari, therefore, I hope will revise his stand. If he is not going to have alliances, why did he have an alliance for overthrowing the Congress Government there?

SHRI LOKANATH MISRA: You kid-napped his leader.

Shri K. K. ShAH: I do not want to be involved in all that now. May I remind my hon. friend, Mr. Nair, about the last four elections. Let him examine those elections in Kerala and tell us why he accommodated a member of the Muslim League in fighting the elections and in voting? Did you not get their votes and get their candidate elected?

SHRI M. N. GOVINDAN NAIR: Where?

SHRI K. K. SHAH: Ask your party. We have met each other in the elections and we know.

SHRI M. N. GOVINDAN NAIR: But say where.

Shri K. K. SHAH: Mr. Nair will admit that it is true. I am not trying to apportion blame. Everybody is experimenting and while experimenting let us learn a lesson. What happened in 1957? I propose to analyse the position and I propose also to give a reply to Shri Sulaiman Sait. If you like, I shall do that first.

After the Communist Party was entrusted with power, they accepted them, maybe as an experiment, I am prepared to admit that. They thought that that Party would give a good account of itself. But unluckily their record was not good. If their record was good, then they would not have got 29 seats whereas they had obtained 67 in 1957.

SHRI M. N. GOVINDAN NAIR: If you will please yield, I will explain.

SHRI K. K. SHAH: That is how the position stood

SHRI M. N. GOVINDAN NAIR: You should know that.

THE DEPUTY CHAIRMAN: But, Mr. Nair, he is not yielding.

Shri M. N. GOVINDAN NAIR: You count the number of seats. Don't you know that we got in 1957, 23 lakh votes and in 1960 against the combined opposition, we got 35 lakh votes?

SHRI BHUPESH GUPTA: One million votes.

Shri K. K. SHAH: There also I am prepared to satisfy you. Your calculations are not correct.

Shri BHUPESH GUPTA: They are the Election Commission's calculations.

THE DEPUTY CHAIRMAN: Let him explain now.

SHRI K. K. SHAH: You published a pamphlet on that, but I leave that aside. Let us come to this point. Let us see what happened before 1957. I want to give my friends who have been saying that the Congress has no done well some figures and give them the number of seats secured by each party from 1952. In 1952, out of 108 the Congress got 44. At that time nobody had said that seats were allotted over the head of the Congress. There was an upsurge in their favour and they got 44 out of 108. In the next elections we got 40 seats and in the elections after that we got 45 seats. Therefore, if anybody says that Kerala is not a problem State. I cannot agree with him. I am sorry to say that.

SHRI BHUPESH GUPTA: That is the biggest problem for you.

SHRI K K. SHAH: The indication to the real problem has come from the mouth of Shri Sulaiman Sait. Muslim League Party has been playing with every party there, trying change the fortunes of each party. Let each party which believes in democracy take a lesson from what Shri Sulaiman Sait has said and also examine the figures of votes secured by the Muslim League. When they sided with the Communist Party, that party got more seats. When they sided with some other party, that party got more seats. It may be five or six seats, because there are different pockets and those pockets sometimes sway fortunes of a candidate. I was amazed and surprised to hear from mouth of Shri Sulaiman Sait today that there will be a stable Government in 1965. On what basis will it Will it be on the basis of the be? Muslim League being in the majority? I say it is going to remain a problem State all throughout unless better methods are found out. Unless the Muslim League is wiped out, the Kerala problem is not going to be settled.

SHRI FARIDUL HAQ ANSARI: He asks why the Congress had an alliance with the Muslim League.

3807 Resolution re Pro- [ RAJYA clamation issued by

SHRI K K SHAH After the Communist Party went out of power—I agree with my friend entirely there—there was a democratic upsurge and in a weak moment Shri Sulaiman Sait's party joined the democratic upsurge

SHRI K DAMODARAN At that time there was no communalism?

SHRI K K SHAH. In their weaker moment they did it Having realised that the Communist rule was the worst, it was felt by the Muslim League that

SHRI K DAMODARAN Even communalism then became better?

SHRIK K. SHAH I am not making allegations I am only giving I am sure everyone in this House will agree with me that the Muslim League having realised the position, having had the taste of what happened during the Communist regime, made up its mind that it was better to fall in line with the democratic upsurge, so that they might have at least some more security than what they had under the Communist Government That is why they joined the upsurge and when that upsurge took place, there was no alliance and this upsurge exploded into a mass movement The Congress was not in the forefront when this upsurge against the Communist Party exploded There were some others and the Congress joined subsequently I am sure my hon friend, Mr Gupta, will agree with me that the Congress joined subsequently (Interruptions) I I have heard you, Mr Sait, and you will hear me patiently The time has come when a better understanding of the situation in Kerala is necessary and those who are here should think in those terms

SHRI BHUPESH GUPTA Your patrons hold shares in the economic pro-

SABHA] the President in rela-3808 tion to the State of Kerala duction field and you do the same in the political

SHRI K K SHAH When that upsurge took place, everybody that the Congress joined it subsequent ly. The Communist did not succeed and it was, in the interest of every party, even the communally-minded Muslim League, to see that what they had done should not be upset by a mistake and that is why a semblance of alliance appeared It was in fact an anxiety on the part of everybody who had upset the Communist rule and, therefore, it was wrong on the part of Mr Sulaiman Sait to have said those things The Congress tried its best to honour that understanding but not at the cost of principles You talk of Mr Thanu Pillai If the PSP and the SP could merge together or have an alliance or an electoral alliance with other parties for fighting the Congress, what is wrong if we have an understanding with the PSP and if Thanu Pillai, even though leading a minority party, becomes Chief Minister twice? Look at the efforts made by the Congress in Kerala In 1954 we were in a large majority and they had hardly a few seats and yet Mr Thanu Pillai became the Chief Minis-Having become the Chief Minister of a coalition Government, if the man had worked well, what is wrong if he is promoted?

#### SHRI BHUPESH GUPTA Promoted?

SHRI K K SHAH What is wrong with that? Assuming for the sake of argument that we are not able to pull on together . . .

SHRI FARIDUL HAQ ANSARI Very nicely promoted

SHRI BHUPESH GUPTA You kid-napped him

SHRI K K SHAH Not like the Communist Party which, after coming into power, throttles everybody, have a cell . . .

Shri BHUPESH GUPTA: You never took Mr. Asoka Mehta. You kidnapped Mr. Thanu Pillai

SHRI K. K. SHAH: He was the head of the Party, not Mr Mehta. Mehta was here. You must appreciate that for a period of two years anc for a period of one year the second time a minority was allowed to have Chief Minister and we tried to toe the line to the extent possible because we knew that Kerala was a problem State. Examine the figures from 1952, for 1954, 1957 and 1960. It is not one election and you will see what happens in 1965. It is the Muslim League which has been swaying the votes. Have you no share? Has not the Communist Party any share in that? What happened in 1954? I will tell you. I know it much better because in every election have been there. You know how the selection of candidates takes place. Why do you forget that? You have an alliance with somebody or understanding with somebody.

SHRI M. N. GOVINDAN NAIR: Who had?

SHRI K. K. SHAH: The PSP had an understanding and you had an understanding. This is how selections took place and the elections were fought. (Interruption from Shri Sulaiman Sait). You and I know each other. Do you want me to tell everything here?

SHRI A. D. MANI: On a point of information. Has he joined the Congress?

SHRI K. K. SHAH: After hearing my speech, he is re-thinking.

SHRI LOKANATH MISRA: This is the shape of things to come. This is because of the coming elections.

SHRI K. K. SHAH: I do not mind whichever party the Muslim League joins. Let it merge with the SSP, let it join the Communist Party. I do not mind. It is only when the Muslim League will decide to join one or the

other of the democratic parties that Kerala will have a stable Government and the sooner the Muslim League makes up its mind the better. If they find the Congress is not good, let them join the S.S.P. If they find the S.S.P. is not good, let them join the Communists. Let them join some party. It will be good for the Party. It will be good for Kerala and the democratic spirit and the secular spirit will grow, develop and flower in Kerala Kerala will point the way for better understanding for the whole of the country. Therefore, I hope, Mr. Sulaiman Sait, after going back to Kerala, will tell his Partymen that the days of the Muslim League are over. The day of Congress accepted, this country accepted secularism, to revive the slogan of religion is to put a dagger into the back of this country. Having made an experiment and after experimenting, if somebody finds that it has not been in the interests of the country, it is a mistake, what is wrong with it? After the experiments, one corrects oneself. What is wrong with it? But, who is responsible for these experiments? May I ask my Communist friends that question? I am pleading, I am not finding fault with them, but I pleading with them. If you had done well during the time you were power, probably there would been two parties, the Communist and the Democratic Party. You revived the Muslim League.

SHRI M. N. GOVINDAN NAIR: No.

SHRI K. K. SHAH: Let us now forget all these things. Let us, from this day onwards realise what is going to happen in Kerala. It is true in Kerala there are four communities, not three. in Kerala we have got Christian with a network of about three thousand schools. I do not grudge that. have got the Nairs with a network of probably the same number of schools. Then, our Communist friends are very powerful and they have also a network of schools and Mr. Sulaiman Sait and his Party are also trying to catch up. Not only there are these [ RAJYA

SABHA] the President in rela-3812 tion to the State of Kerala

[Shri K. K. Shah.]

communal educational institutions but see how many children of the other communities take lessons in the schools run by another community in Kerala. Let us examine this. We have got to find some solution for this. You can blame me and I can blame you. Everything has two sides and it will not pay. I do not say that what has been done in Kerala is not arguable. I am prepared to concede that what is happening in Kerala and what has happened there during the last two years is arguable but that does not solve the problem. The crux of the problem is this: Ours is a country that is wedded to secularism and in that country there is an enclave where communal forces are evenly matched, eighteen per cent. twenty-one per cent., twenty-three per cent., twenty-seven per cent. Now how are we going to solve the problem of this State? The only way therefore is for all parties believing in democracy to make up their minds and say, 'come what may, we shall not either ask for the support of, or do anything directly or indirectly which will encourage, communal parties.

SHRI BHUPESH GUPTA: It is interesting to hear it from you now.

SHRI K. K. SHAH: Why interesting? You have just played the game. Who has tabled the no-confidence motion? Here my friend Mr. Ansari says, 'we shall never come to terms with any party' and therefore everytime he will go on moving a no-confidence motion without caring to be in power or without any expectation of coming power. Mr. Sulaiman Sait gets up in this House and says it was because the Congress could not carry out understanding. It was not any understanding; it was a mass upsurge where everybody's idea was to see that the communists did not succeed. That was a common cause. But at the back of his mind is this idea, 'you give me my share, the share to a communal organisation. Then only I shall allow you to remain in power; otherwise I shall pull you down'. And you became a

party to it. Think quietly about this. Does it not come to that? If you play that game, there will be no solution in Kerala. Therefore I take this opportunity to appeal to you. You may find fault on a number of points with the Congress Government. They could have remained as caretaker Government for two or three months; but no; they came here and said, 'we have lost the majority'. My friend, Mr. Nair, was asking, 'as soon as you came to know that 15 members . . .

SHRI JAISUKHLAL HATHI: Not Mr. Nair; it was Mr. Bhupesh Gupta.

Shri K. K. SHAH: Yes; my friend Mr. Bhupesh Gupta asked.

SHRI BHUPESH GUPTA: Constitutionally.

Shri K. K. Shah: That is not the constitutional position. I beg to differ from you, Mr. Gupta. His contention is that as soon as fifteen members gave the Governor to understand that they were not going to support the Congress Party, it was the duty of the Congress Party to resign.

SHRI BHUPESH GUPTA: You did not hear what I said.

Shri K. K. SHAH: No; because there was no other party in opposition to rule Kerala. The S.S.P. and other parties would think twice. We have seen in the Lok Sabha 70 or 80 people getting up in favour of a no-confidence motion but when the motion is moved ultimately we find only 50 or so getting up.

SHRI BHUPESH GUPTA: Suppose 300 got up.

THE DEPUTY CHAIRMAN: Your time is running out, Mr. Shah.

Shri K. K. SHAH: Therefore my request to the opposition members is this. If they make up their minds, 'we shall not do anything whereby the fortune of a party will be swayed by a party which believes in communalism

and depends on religion' then alone Kerala's problem will be solved It is true and I entirely agree that economically Kerala should be looked after much better I have no doubt whatsoever about it. My communist friends will forgive me when I say that their two years' rule did not give confidence to the people to start industries ın Kerala.

SHRI BHUPESH GUPTA How do you say that?

SHRI K K SHAH If things had been different, it would have much better Madam, I support the Motion

شرى عبدالغلى ( ينجاب ): ميذم دَبِيِّهِ حيرمين - معهد شرملدگي ه که ایوزیشن نے کانگریس سرکار کو گرانے کے بعد ایلی سراد نہیں مقائی -اس کا کارن صرف ایک هے که دنها مهن مذاهب اور ازم یه تو آئے تھے ، اس لکے که انسان کی بھلائی هوہ ديم كي بهلائي هوه لهكن بدوسمتي سے ان ازموں کوہ اس ریلحدوں کو اس طرم سے بدا لیا گھا کہ سوائے ایک ریلیدن کے کوئی ریلیجن ایسا ھے ھی نہیں جو انسان کی بھائی کر سکے یا دیش کی بہلائی کر سکے یا جنت یا سورگ کا وہ مالک بن حكيم - آخر يه جالي ازم هير، سوهلزم هوه ايس - ايس - پي هوه کمپونست پارتی هو یا کوئی بهی بارتی هوه ولا دعوی تو یهی کرتے هیں که هم ديه كي بهلائي چاهت هين تو پهر یه دن دیکهنے کیوں نصیب هوئے که کیرل میں کانگریس کی آکثریت کے

ماوجود وهان راستريتي که رول الکو کرنا ب<del>وا</del> جهان مین شرمنده هون وهاں مهوا يقهن هے كه كانگريس والے ہھائی بھی اگر اپنے گریباں میں منھ ةالهن چاهے وہ شاہ صاحب هوں يا کوئی اور هوره دو ان کو بهی ضرور اینی نداست کا احساس هوکا -

آخُرُ قصه كيا تها، ميدَم - قصه الله لها که کیرل مین ایک چیف منستر حس کے خلاف کئی طرح کے الزامات تھے - - - ولا غلما بھی عو سکتے میں معیے اس سے بحث نہیں - - - ان کے اپنے ساتھی یہاں آئے اور انہوں نے آکر کہا کہ اس کی انکوائری ہو ۔ پنڈت حی ہے یہ فرمایا که میں یے دیکھ لھا اس مهن كوئى پرائمافيسى كيس امين ھے۔ بالکل یہ و<mark>ھی</mark> بھا کہ جو پنجاب میں هوا - کنچه انکریسی بھائی اس لئے کنگریس کو چھوڑ کر نہیں چلے گئے کہ ان کو کانگریس کے مقاصد سے یا کانگویس کے اصولوں سے یا کانگویس کی سرگرمیوں سے كوئى آپس مهن اختلاف نه تها بلكه وہ ایمانداری سے یہ محسوس کرتے سے کہ بلجاب کے چیف منسٹر کو کانگریس کے خداوند ناجائز طور پر پناہ دے رہے میں اور وہ ڈسیڈیلٹ كهلايُه - لهكن جونهي ما له ايس -آر شداس کا فهصله آیا ان کانکریسیون ہے۔ دلیل ہو کر بھی منت سے کانگویس

[هري عبدالغلي] مهن شریک هونا منظور کها ما یه کیرل کے بھائھوں کو شکایت تھی که شلکر ساحب کانگریس کے بولے پد کے قابل نہیں، وہ چھف منسٹر کے ید کے قابل نہیں، لیکن یہاں اس ہات کو کانگریس نے قبول کیا کہ وهان قیموکویسی ختم هو اس بات کو قبول کیا که ان کی ذلت هو لهکن اس بات کو قبول نبهن کها کھ ولا پندرلا بھائی جو ان کے ساتھی تھے مگر وہ شاید شاستوی جی کا حكم نه مانلي والي هون تو ايك ایسا ریلهجن که جس نے فنها میں خدا کو مانلے والوں کر اور نه مانلی والوں کو هندو کہا اور پریم کا حبق دیا۔ ہتوں کی پوجا کرنے والے اور بتهی کا کہلتن کرنے والے دونوں کو پریم کها اور کوئی جهگوا نههن کهاه آج ولا کانگریس جو کاندھی جی کی کانگریس کہلاتی تھی ا*س کی حا*لت یہ هو گئی هے۔ که شلکر رهایا چاهید، کهونکه وه شاستری جی کا بلده هے یا وہ نندہ جی کا بندہ ھے یا وہ کسی اور کا بلدہ ہے اور ان پندرہ بھائیوں کی بات نہیں سلی گئی۔ تو کانگریس کیوں منجرم نہیں ھے -مجهے شرم هے که هم مقهم پروگرام ير اتفاق نه كر سكي - أي كاهي-ية كه كيول مين بهي كوئي چونعري دیوی لال هوتاه اے کاهی - که کهرل

مهن آجاریه کریانی کی روح کام کوتے اور سب مل کر یہ سوچتے که هم کم سے کم اس پروگرام پر کهرل کی خدمت کر سکتے هیں۔ يه مهن مانتا هون ليكن كانكريس بعهائی جائے تو وہ بجے کی بہوں وہ کھوں نہوں بھے کی اس لگے کہ کریت آدمیس کے خلاف ان کے اندر سے کئی بھائی ھیں اور میرا دعویل ھے کہ آبے بھی اگر پارلھمڈٹ میں دونون هاوسون مین ایوزیشن اور ان بهلنجون پر نگاه دی جایے - اپوزیشن کے لیڈروں اور جو منسٹرس ھیں اس پر نکاه کی جائے تو اپورزیشن میں زیادہ وہ لوگ ھیں جنہوں نے ان منستروں سے اور ان بهنچوں پر **بھٹھٹے** والوں سے کھھیں زیادہ دیمی کے لگے قربائی دی ہے اور جنہوں نے کاندھی جی کا اُن سے كيهن زيادة سائه ديا هے لهكن ان مهن کیا هوا - ان مهن ایک کدی ہے پریم جو ہے، جو لالچ أن ميں پيدا ھو گھا ھے، اس نے ان ک پریشان کر رکھا ھے کہ کس گروپ کا اور کس کت کا آدمی ہے - مجھے مدمه ہے اس بات کا که دیش کا کها هوئے جا رها هے کیونکه سیلٹر دو یا کوئی ستهت هو وهان کانگریس کے اندر جو سازشهن چل رهی ههن وه ملک کو کہاں لے جائیں گی میں نہیں جانتا لهكن مهرا يقهن ه كه كانگريس اکلی بار طاقت میں نہیں آنے والی هے - لهكن كيا كهول كى تاريخ پهر سے اپوزىشن دهوائے گى - اس كا مجھے در هے كه اپوزيشن والے جهت كر هار نه جائيں -

أس لأء جهان مين كالكريس والے بھائھوں سے کہتا ہوں کہ اس کو سوچئے وہاں دوسروں سے بھی يهي كهتا هون - آپ كهتم هين اس ير الانكريس كو يدهائي درن كه أنهون نے بالکل صحیح قدم الهایا که انہوں نے راسٹریتی رول لاکو کھا - نہمیں یہ بالکل غلط ہے - اگر اپنے 10 بھائیوں کو راضی نہیں کر پاتے تیے توکم سے کم ان کو طاقت ھی دے دیتے ان سے کہه دیتے که تم هی ایلی طرف سے کام چلاؤ - یہ کوئی گدیی کی بات تو نہیں تھی، مقصد یہ تها که کهول کی خدمت هو - تو ایوزیشن کے بھائھوں سے بھی بھی کهندا هون که کانگریس سرکار او نکمی هو چکی هے، کهوکهلی هو چکی هے جامے شاہ صاحب کتلے هي زور سے كهوره جاهے كجرال صاحب كتنے زور سے کہیں، یہ عمارت تو قائم رهنے والی نههن هے، لهکن کههن ایسا نہ ہو کہ اس سے کرنے سے دهیمی کر جائے - آج یہ تو ماندا چاههئے که کانگریس سرکار کے گرانے سے اگر دیش کر جائے تو دیش کی يه كوئى خدمت نههن هو كي سوائم اس کمھونسٹ بھائھوں کے - ھمھی یہلے کہا کرتے تھے کہ تم مسلمان پہلے هو يا هلاه متانى - يه ايك سوال تھا جو کسی طرح سے ہوی صحیح نہیں ٹہرتا تھا کیونکھ ایک مسلمان هوتے هوئے بهی ایک هندوستانی هو سكتا هي - لهكن مهن مانتا هون جهسا که میں نے کہا ہے که کوئی مذهب هوه كوئى ازم هوه سوشلزم هوه كميونوم هوه كاندهي ازم هوه يا نہرو ازم ہوء وہ سب کے سب اس لئے میں که دیعی کا اور انسانیت كا بهلا هو - اس لئي مهرا يقهور هـ که اگر اس کانگریس سرکار کو **مثانا** هے نو اس لئے نه هٹاؤ که ملک کر جائے، کھول کر جائے - آپ نے کہا کہ کہرل کا چوتھے پلان میں كوئي حصه نههن هو كا - يه دكو كي بات ہے، گوہلدن نائر کے لئے بھی یہ دکھ کی بات ہے، مستر شلکر کے لئے بھی یہ دکھ کی بات ھے اور متحمد کویا کے لیے بھی یہ دکھ کی بات ہے کہ کہرال کا کوٹی حصہ تہ - - -

تو اس وقت سیں شاستری جی
کی طرح هوتا یا شاہ صاحب کی طرح
هوتا تو سیں یہاں نیشنل گورنمائٹ
بناتا، اس لئے بناتا کہ آج دیش پر
کہیں زیادہ ویتی ہے – اگر آپ سمجھتے
هیں کہ کمیونسٹوں کا پہار دیش سے
یادہ رشیا سے ہے یا چائنا سے ہے، اگر
آپ سمجھتے ہیں کہ کمیونسٹوں کا

بادیں آپ کہتے میں کیوں کہ وہاں جو کام کرنے والے میں وہ مسلم لیگ سے گتھ جوڑ کی گے، وہ کوشش کویلگے کہ مسلم لیگ سے سمجھوتہ ہو تااہ پھر سے کانگویس طاقت میں گئے – اور یمی حال باقی جماعتوں کا بھی ہو سکتا ہے –

لهكن كيا هم وقعى سيكولوزم چاهنے عیں - اگر هم سیکولرزم چاهنے ھیں تو کیا اس کا جواب کوئی کے سكتا هي جو كه فريد الحق الصاري صاحب نے فرمایا کہ سیکولرزم کے حامهون، روز کیلا مین کیا هوا، کلکته مهن کیا هواه تاتانگ مین کیا هوا ایر اس کے بعد جو پہنچو دانھانی گڈی ظلم و مظالم کی ولا صوف هددوون کی دکهائی كُذُى مسلمانون كي نهين دكهائي كُدُي- ا تو اس کا کوئی جواب دے سکتا ہے ؟ جب ضرورت پوتی هے اس وقت جاهے رههبیلیتیشن کا معامله هو یا اور کوئی هو دو بهوپیش گهتا بهی بنگال <u>ک</u>ه ایست ہاکستان کے، مشرقی باکستان کے هندو بهائیوں کا ذکر کرتے میں لیکن کبھی انہوں نے یہ نہیں سوچا کہ ان کے ھاں ان کے اپنے چراغ کے تلے کتنی نالائقی هوای - اس کا کہا ملام بھوپیش گہتا ماحب نے کیا، اس کا کیا، علم نندا صاحب نے کیاء اس کا کیا علم شاستری جئ نے کیا ۔ مگر کسی کو خالی کالی دے دینا یہ کہکر کہ یہ مسلم لیکی ہے تو بات كحيه بلاي نههن - كحيه لوك

ssueu oy [شرق عبدالغنی]

پیار هذدوستان نے زیادہ اپنے کمیونزم سے

ھے ۔ اگر آپ سمجھنے میں که ہر ایک
کو گرانا چاہتے ہدں، به قیموکویسی
کے راسہ کو بند کرنا چاہتے ہیں، تو
اس کا طریقہ به نہیں ہے کہ آپ
خال کالی دیں اور اگر کبھی صرورت
پڑے تو پھر ڈانگے صاحب کی تعویف
کریں اور اگر ضرورت پڑے نو گوپالن
صاحب کی بھی کریں ۔

مسام لیگ کا سادہ دیلی والی بات کہی گئی اور کہا گیا کہ مسلم لیگ کے در گئے - تھیک ہے ابعی مسلم لیگ اور پہلے کی مسلم لیگ ميں زمين آسمان كا فرق هے - اس مسلم لیگ ہے کہا کہ ہمارے نہتا پندت جواهر لال نهرو هيي - اس مسلم لیگ نے کہا کہ کشمیر کا رہته اتوت ہے لیکن اتلی وفاداری نے باوجود اتنا یقهی دلانے کے باوجودہ آخری نتهجه یه نکلا که کهدو که کهول میں مسلم لیگ کے دن ختم هو گئے - ان کو تو میں مشورہ یہ دیتا ہوں جیسے اور سب اقلیتوں کی بات کرتے ھیں -بفاوتی چرچا کرتے میں، ویسے ھی وہ بهی ایدا نام اقلیتی لیگ رکه لیس جس میں که عیسائی هورہ سکھ هون، هريجن هون، اچهوت هون، جس میں که سب شامل هو پائیں - ان کو تو مهرا يه مشورة هے - لهكن ان سے مهرا يه كهذا م خالى دكهاوي كي

ھوں کے جن کے دہ اغ میں ملک کی دشملی ھو۔ کچھ چھچے ہوئے ایسے ھو سکتے ھیں تو ھوں – ھر جماعت میں چھھی ھوئی کالی بھھوین ھیں لیکن اس وقت آپ کا سیکولیزم کہاں تھا –

تو اگر آپ کیول کی بھائی چاہتے میں، اگر آپ در میں کو بعجانا جاہتے ھیں، دو میں آپ سے عرض کروں کا کھا كانگريس مين جو هين أن كو انهي ايم کہوں کا کہ ایے دسانع کو صاف کیجئے اور ولا صفائی تبھی ہو سکدی ہے جبکہ آپ صرف اس پر نه جاڻهن که شاستي جی کو کب گوایا جائے یا شاستری جی كو كب مضبوط كيا جائي، يه خهال چهورتے - اسی طرح سے اے زیشن سے كهادا هول كه اكر آپ يه جاهتي هيل كه یه نانگریس سرکار جو اس وقت ملک کی تباهی کا باعث هے، جس نے کودھن کو بداء دی هے وہ توت جائے تو آپ کو ایک مینیمم پروگرام پر آنا هوکا - آپ کی یه جو چهوٹی چهوٹی مسجدین هين مندر هيره گورودوارے هيي جو ان که الک الگ تیزه تیزه ایدت کی عمارتیں هیں ان کو بھی آپکو ختم کرنا ھوگا۔ انصاری صاحب نے په بات کہی که همین کسی طرح بهی کوئی قهول

نهین هوگا - هم کسی کو بهی آنیم نہوں کریں گے، کسی سے بھی ہم ملیں کے نہیں - ایسا کہنے سے اگر ان کی یہ توقع ہے کہ اس میں انہیں كامهابي هو جاء كي - تو يه خيال هے - جفاب سب سے پہلے اسانهت ھے اور اس کے بعد دیھی ہے ہو پھر دیش کی بھائی ہے لئے کسی سے بھی تعاون کرہا ہوے جو صحفم معدوں میں دیھی کو بیار کرتا ہے چاھے اس کا آام کنچھ بھی ھو - اس نے ساته ملذا هوكا - اور اكر آب ملين كي تو **يقيناً آپ کو کاميا**بي هوگي – پر میرا یہ بھی کہا ہے کہ اگر کانگریس کے کرنے سے دیش گرتا عو نو پھر آپ سب کانگریس کو هی مضهوط رکههی أس لله که دیش نه گرے کیوں که کانگریس سے پہلے دیش ہے - دیش سب سے ہوا ہے - اگر دیش کی اندی، دیش کی برقی اس میں نظر آتیھو تو اپنے پروگرام چاتے رہوں اور آپ خوس رهیں - مسلمان بلغے سے جنت میں جائیں کے اور **ہند، بنن**ے ہے ھی سورگ میں جائیں کے یا سوشلست بلنے سے هى ديش كاء ملك كاء بهلا هو جائم كا تو انہیں باتوں میں لگے۔ رہیں لیکن اس سے کوئی ہات بغلے والی نہیں ہے۔

[شری مبدالغلی]
آب ایک منیمم پروگرام پر انفاق کویں اور تب اس کام کو اپنے هانه میں لیں ورنه نه شاستری جی دفهائی دیں گے ملک گے، نه نندا جی دکهائی دیں گے ملک میں ایک انقلاب آئے گا اور وہ ایک کانگریسی نہیں، دو کانگریسی نہیں، دو کمیونست کو کہا ہوگا۔

هرگاه ان کا کها نام هوگا 🗧 کوئی نهین

جاننا - ولا ایک کسان هوگاه ایک

مزدور هوگاه اس کی هی جهت هوگی

اور یه سب لوگ خو ههن سب ملهه

دیکھنے رہ جائیں گے -

†[श्री शब्दुल गनी (पजाव) मैडम डिप्टी वेयरमैन, मुझे शरमिन्दगी है कि अपोजीशन ने काग्रेस सरकार को गिराने के बाद अपनी सरकार नहीं बनायी। इसका कारण सिर्फ एक है, कि दुनिया में मजाहब और इज्म वह तो आए थे इसलिए कि उन्सान की भलाई हो, देश की भलाई हो, लेकिन बदिकस्मती से इन इज्मों को, इन रिलीजनों को, इस तरह से बना लिया गया कि सिवाय एक रिलिजन के कोई रिलीजन ऐमा है ही नहीं जो इन्सान की भलाई कर सके, या देश की भलाई कर सके। आखिर यह जितने का वह मालिक बन सके। आखिर यह जितने

इंज्म है, सोशालिज्म हो, एस० एस० पी० हो, कम्युनिस्ट पार्टी हो, या कोई भी पार्टी हो, वो दावा तो यही करते है कि हम देश की भलाई चाहते , है, तो फिर यह दिन देखने क्यों नमीब हुए कि केरल में काग्रेस की अकसरियत के बावज्द वहा राष्ट्रपति का रूल लागू करना पडा। जहा मैं शरमिन्दा ह वहा मेरा यकीन हैं कि काग्रेस वाले भाई भी अगर अपने गिरेबान में मह डाले चाहे वो शाह साहिब हो, या कोई और हो, तो उन को भी जरूर अपनी नदामत का एहसास होगा।

ग्राखिर किस्सा क्या था. मैडम किस्सा इतना था कि केरल में एक चीफ मिनिस्टर जिस के खिलाफ कई तरह के इल्जामात थे--वो गलत भी हो सकते हैं, मझे इस से बहस नहीं --- उन के अपने साथी यहा आए और उन्होंने भ्राकर कहा कि इसकी इन्क्वायरी हो । पड़ित जी ने यह फरमाया कि मैने देख लिया कि इस में कोई प्राइमाफेसी केस नहीं है। बिल्कल यह वही था जो कि पजाब मे हम्रा । कुछ काग्रेसी भाई इसलिए काग्रेस को छोडकर नही चले गए कि उनको काग्रेस के मकासद से या कांग्रेस के उसूलो सेया काग्रेस की सरगर्मीयों से कोई ग्रापस मे इख्तिलाफ नथा, बह्कि वहईमान-दारी से यह महसूस करते थे कि पजाव के चीफ मिनिस्टर को, काग्रस के खदाबन्द नाजायज तौर पर पनाह दे रहे है श्रोर वह डिमिडेट कह-लाए लेकिन ज्यही मि० एस०, ग्रार० दास का फैसला ग्राया उन काग्रेसयो ने जलील होकर भी मिन्नत से काग्रेस मे शरीक होना मजुर किया। यह केरल के भाइयों को शिकायत थी कि शकर साहिब काग्रेस के बड़े पद के काबिल नही. वो चीफ मिनिस्टर के पद के काबिल नही. लेकिन यहा इस बात को काग्रेस ने कबल किया कि वहा डेमोक्रेसी खत्म हो. इस बात को कबल किया कि उनकी जिल्लत हो. लेकिन इस बात को कबल नहीं किया कि वो 15 भाई जो उनके माथी थे लेकिन वो शायद शास्त्री जी का हक्म न मानने वाले हो, तो एक ऐसा रिलीजन कि जिसने द्रनिया में खुदा को मानने वालों को श्रीर न मानने वालो को हिन्दू कहा श्रीर प्रेम का सबक दिया, बतो की पूजा करने वालो ग्रौर ब्तो का खडन करने वालो, दोनो को प्रेम किया, भौर कोई झगडा नही किया, आज वह काग्रेस जो गाधी जी की काग्रेम कहलाती थी उसकी हालत यह हो गयी है कि शकर रहना चाहिए क्योकि वह शास्त्री जी का बन्दा है नन्दा जीका बन्दा हेया वह किसी ग्रीर का बन्दा है ग्रौर इन १५ भाई यो की बात नही युनी गयी, तो काग्रेस क्यो मुजरिम नहीं है ? मुझे गर्म है कि हम मिनीमम प्रोग्राम पर इति-फाक न कर सके। ए काण, कि केरल में भी कोई चें।धरी देवीलाल होता. ए काश, कि केरल मे श्राचार्य कृपालानी की रूह काम करती श्रीर सब मिलकर यह सोचते कि हम कम से कम इस प्रोग्राम पर केरल की खिदमत कर सकते है। यह मैं मानता है लेकिन लाग्रेस बचायी जाय तो वह बचेगी नहीं । वह क्यो नही बचेगी इसलिए कि ऋष्ट ग्रादमियों के खिलाफ उन के ग्रन्दर से कई भाई है ग्रीर मेरा दावा है कि स्राज भी ग्रगर पालियामेट मे दोनो हाऊसो मे अपोजीशन और इन बेचा पर निगाह की जाय. अपोजीशन के लीडरो और जो मिनिस्टरस है उन पर निगाह की जाय, तो ग्रपोजीशन में ज्यादा वो लोग है जिन्होने इन मिनिस्टरो से ग्रौर इन वैचो पर बैठने वालो से कही ज्यादा देश के लिए क्रवानी दी हे ग्रीर जिन्होने गाधी जी का उन से कही ज्यादा साथ दिया है लेकिन उन मे क्या हुन्ना ? उन मे से एक गद्दी से प्रेम जो है, जो लालच उन मे पैदा हो गया है, उसने उसको परेणान कर रखा है कि किस गुप का ग्रोर किस गुट का ग्रादम हे । मुझे सदमा है इस बात का कि देश काक्याहोने जारहा है, क्योकि मेटर हो या कोई स्टेट हो, वहा काग्रेम के अन्दर जो माजिसे चल रही है वह मुल्क को कहा ले जाएगी में नहीं जानता लेकिन मेरा यकीन है कि काग्रेस अगली बार ताकत न आने वाकी नहीं है। लेकिन क्या केरल की तारीख फिर से स्रपोजीशन दोहराएगी<sup>?</sup> इसका मुझे डर है कि ग्रपोजीशन हाले जीत कर हार न जाए ।

the President in rela- 3826 tion to the State of Kerala

इसलिये जहां मैं काग्रेस वाले भाईया से कहता हू कि इसको मोचिये वहा दूसरा से भी यही कहता हु। ग्राप कहते है कि इस पर ग्राग्रेम को बधाई दु कि उन्होने बिल्कुल सही कदम उठाया कि उन्होंने राप्ट्रपति रूल लाग् किया, नही यह बिल्कुल गलत है। ग्रगर ग्रपने १५ भाईयो को राजी नहीं कर पाते थे ता कम से कम उनको ताकत ही दे देते । उनमे कह देते कि तुम ही ग्रपनीतरफ सेकाम चलाग्रो । यह कोई गद्दी की बात तो नही थी, मक्सद यह था कि केरल की खिदमत हो, तो ग्रपोजीशन के भाईयों में भी यही कहता ह कि काग्रेस सरकार तो निकम्मी हो चको है न, खोखली हो चुकी है, चाहे गाह साहिब कितने ही जोर से कहे, चाहे गुजराल साहेब कितने जोर में कहे, यह इमारत तो कायम रहने वाली नही है, लेकिन कही ऐसा न हो कि इसके गिरने से देश गिर जाए ग्राज यह तो मानना चाहिये कि काग्रेस सरकार के गिराने से अगर देश गिर जाए तो देश की यह कोई खिदमत नहीं होगी मिवाय उन कम्यनिस्ट भाईयों के। हमे पहले कहा करते थे कि नुम मुसलमान पहले हो या हिन्द्स्तानी, यह एक सवाल था जो किसी तरह से भी सही नहीं ठहरता था क्योंकि एक मुमलमान होते हुए भी एक हिन्दुस्तानी हो सकता है ! लेकिन मैं मानता ह जैसा कि मैने कहा है कि कोई मजहब हो, कोई इज्म हो, सोशलिज्म कम्यनिज्म हो, गाधीइज्म हो, या नेहरूइज्म हो, वह सब के सब इसलिये हैं कि देश का ग्रौर इन्सानियत का भला हो । इसलिये मेरा यकीन है कि अगर इस काग्रेस सरकार की हटाना है नो इसलिये न हटाग्रो कि मल्क गिर जाये, केरल गिर जाये। ग्रापने कहा कि केरल चौथे प्लान में कोई हिस्सा नही हागा। यह दुख की बात है। गोबिन्दन नायर के लिए भी यह दुख की बात है, मि० शकर के लिए भी वह दुख की बात है

# [श्री ग्रब्दुल सनी]

ग्रोर मुहम्मद कोया के लिए भी यह दुख की बात है कि केरल का कोई हिस्सा न हा।

नाइम वक्त मै शास्त्रीजो की तरह होता, या माह साहिब की तरह होता, तो मै पहा नश्नल गवर्नभेट वनाता, इसलिय बनाना कि स्राज देश पर कही ज्यादा विपत्ति है। यगर ग्राप समझते है कि कम्मुनिस्टा का प्यार देश से ज्यादा रशया से है या चाइना मे है, ग्रगर ग्राप समझते है कि कम्मुनिस्टो हिन्द्स्तान से ज्यादा ग्रपने कम्यनिज्म से है, ग्रगर ग्राप समझते है कि यह हर एक को गिराना चाहते है, यह इमोक्रमी के रास्ते का बन्द करना चाहते है, तो इसका तरीका यह नहीं है कि स्राप खाली गाली दे ग्रार ग्रगर भी जरूरत पडे तो फिरडागे साहिब की तारीफ करे स्रोर ग्रगर जरूरत पड़े तो गोपालन साहिब की भी करे।

मुस्लिम लीग का साथ देने वाली वात कही गई ग्रीर कहा गया कि मुस्लिम लीग के दिन गये। ठीक है अब की मुस्लिम लीग श्रोर पहले की मस्लिम लीग मे जमीन श्रासमान का फर्क है। इस मस्लिम लोग ने कहा कि हमारे नेता प ० जवाहरलाल नेहरू है, इस मुस्लिम लीग ने कहा कि काश्मीर का रिश्ता ग्रट्ट है, लेकिन इतनी बफादारी के बावजूद, इतना यकीन दिलाने के बावजद ग्राखिर नतीजा यह निकला कि कह दा कि केरल म मुस्लिम लीग के दिन खत्म हा गए। उनको तो में मणविरा यह देता ह कि जैसे ग्रौर सब अकलीयतों की बात करते है, बनावटी चर्चा करते है, वैसे ही वह भी ग्रपना नाम श्रकलीयतो लीग रख ले जिसमे कि ईमाई हा, मिख हो, हरीजन हो श्रष्ठ्त हो, जिसमे कि सब शामिल हो पाए। उनको तो मेरा यह मशविरा है। लेकिन उनमे मेरा यह कहना है कि खालो

दिखाये की बाते ग्राप कहते हैं क्योंकि वहां जो काम करन वार्त ह वह मुस्लिम लीग से गठजोड करेगे, वह कोशिश करेगे कि मुस्लिम लीग से समझौता हो, ताकि फिर से काग्रेस ताकत मे श्राए। श्रीर यही हाल बाकी जमायतो का भी हा सकता है।

लेकिन क्या हम वाकयी सैक्युलरइज्स चाहते है । ग्रगर धम मैक्यलरङज्म च।हते है तो क्या उपका जबाब काई दे सकता है जोकि फरोद्रल हुक प्रत्यारी साहिब ने फरमाया वि मैं क्य तरइज्म के हामिया का राडकेला मे क्या हुग्रा, वलकत्ते में क्या टाटानगर स क्या हम्रा प्रश् बाद जा क्लिनर दिवाई गयी जल्मामजालम को वर सिर्फ हिंदुआ। का दिखायी गरी, म् नलनाना की नही दिखाई गयी, ता उसका काई जवाब दे सकता है ? जब जरूरत पड़ती है उस वक्त चाई रिडंब्लेटेशन का मामला हो, या श्रोर कोई हो, तो भूषेशा 'ता भा बगाल के ईस्ट, पाकिस्तान के, मशरिकी पाकिस्तान के हिन्दू भाईयों का जिकर करते है, लेकिन कभी उन्हाने यह हो साचा कि उनके यहा, उनके अपने चराग के तले. कितनी नालायकी हुई। इाका क्या इलाज भ्षेण गुप्ता साहिब ने किया, इसका क्या इनाज नन्दा साहिब ने किया, इसका क्या इनाज आस्त्री जी ने किया, मगर कियी को खाली गाली दे देना य, कह कर कि मुस्लमलोगी है तो बात कुछ बना नही । कुछ लोग होगे जिनके दिमाग में मुल्क का द्रमनो हो, कुछ छिपे हुए ऐसे हो सकते है ना हो। तर जनायत मे छिपी हुई काला भेडे है लेकिन उस वक्त प्रापका मैं क्राक्रक्रम कहा था ?

नो प्राप्त अगर करल की भलाई चारते है, अगर आप देश का बचाना चाहते है, तो मैं आपसे आर्थ करूगा कि काग्रेम म जा हैं उनका भी यहों कहूगा कि अपने दिमाग को साफ कीजिए ओर वह सफाई तभी हो सकती है जबकि आप इस पर न जाए कि शास्त्री जी का कश गिराया जाए या शास्त्री जी को कब 3829

मजब्त किया जाए, यह ख्याल छोडिए। इमी तरह से अपोजीशन से कहता ह कि श्रगर ग्राप यह चाहते है कि यह काग्रेम सन्कान जा इस वक्त मल्क की तबाही का वाइस है, जिस ने करप्शन को पनाह दी है, वह इट जाए तो ग्रापको एक मिनिमम प्रोग्नाम पर ग्राना होगा । श्रापके यह जो छाटी छाटी मस्जिदे है, मन्दिर है, ग्रह्मारे है, जो उनकी प्रतान-श्रलग डेंढ डेंढ ईंट की इमारते है, उनकी भी श्रापको खत्म करना डोगा । श्रंसारी लाहब ने यह बात कह कि हमें किसी तरह भी कोई कुरल नहीं होया । हम किनी को भं। टच नहा करेगे, किसी से भी हम मिलेगे नहीं। ऐसा कहने से प्रगर उनकी यह तवक्को है कि उसमें उन्हें कामयाबों हो जायेगी तो यह छप ल ही स्थाल है। जनाब, सबसे पहले इन्पानियन है श्रीर उसके बाद देश है। तो फिर देश की भ गाई के लिए किसी से भी तग्रावृत करना पड़े, जो सही मानों से देश को प्यार करना है च है उसका नाम कुछ भी हो, उसके साथ मिनना होगा । प्रोर ग्रगर ग्राप मिलेगे तो यकीलन श्रापको कामयाजी होगी । फिर मेरा यह भी कहना है कि ग्रगर काग्रेस के गिरने से देश गिरता हो तो फिर भ्राप सब काग्रेम को ही मजबत रखें इसलिए कि देश न गिरे क्यों कि कांग्रेन से पहले देश है। देश सबसे बड़ा है। प्रगर देश की उत्राति, देण की तरककः, इन: मे नजर ग्राती हो तो भ्रपने प्रोग्राम चनाने नहें श्रीर श्राप खुश रहे, ममलमान बनने से जन्नत में जाएने श्रौर हिन्दू बनने से भी स्वर्ग मे जाएगे या सोशलिस्ट बनने से ही देश का. मन्क का, भला हो जायगा, तो उन्हीं दातो मे लगे रहे लेकिन इसमे कोई बात बनने वाली नहीं है। आप एक मिनियम प्रोग्राम पर इतिफाक करे और तब इस काम की अपने हाथ में ले बरना न णास्त्री जी दिखाई देंगे स्रोर न नन्दाजी दिखाई देगे, मुल्क में एक इन्कलाव ग्राएगा ग्रीर वह एक काग्रेसी नही, दो कांग्रेसी नहीं, एक कम्युनिस्ट नहीं, दो कम्यनिस्ट नहीं, एक मोशलिस्ट नहीं, दो मोशलिस्ट नहीं, बल्कि सबको बहु। ले जाएगा ।

ना जाने इसके बाद क्या होगा । इस देश मे कोन बरपरे इक्तदार होंगे, उनका क्या ग्रजाम होगा, उनका क्या रिलीजन होगा, उनका क्या नाम होगा, कोई नहीं जानता । वह एक किमान होगा, एक मजदूर होगा, उसकी ही जीत ! होगी स्रोर यह सब लोग जो है सब मुह देखते रहः जाएगे ।]

SHRI A. D. MANI (Madhya Pradesh): Madam Deputy Chairman, this debate is a melancholy occasion because for the third time after independence circumstances have the Government to enforce Problamation in that State. Unfortunately in Kerala, since independence, eight Ministries have been in office. Six of them were Congress, one was PSP and one was the Communist Ministry. I have had occasion of going round Kerala auring the time of the regime of the Communist Ministry and I have, therefore, some recent acquaintance with the problems of that State. It is not correct to say, as my hon, friend, Mr. K K. Shah, did, that the Opposition Parties have been responsible for the promotion of communalism. The Congress Party, as much as any other Party, has been responsible for formenting communal forces in and it is well known that in the Congress organisation itself the locations of power are on the basis of communalism. I do not want to go into the matter in great detail. It will provoke controversy. It is because communalism is inherent in a very acute form in Kerala that the present situation has arisen, which has forced the Government to enforce Proclamation in the State. I would like to say here that one of the factors, which have led to ministerial instability in Kerala, is the encouragement given overtly by people in Delhi and by the Congress organisation to the so-called liberation movement which threw the Communist Party out of power. I had occasion to see the work of the Communist Ministry and I felt that even though there might have been excesses

[Shri A. D. Mani]

power and even though the Communist Party might have been trying to entrench itself in various places the State by the use of the administrative machinery, the Communist Government did tolerably well and they should have been allowed to function for their whole term of office. If that had been done, the present situation would not have arisen. Those who released the forces of disruption have not been able to control the situation today. One of the reasons why fifteen dissidents left the party was the fact that they knew very well that if they weakened the support for the Ministry, the Ministry would have to resign on a vote of no-confidence and Presidential rule would have to enforced. Madam, I would also like to say that this Kerala episode which has led to Presidential rule underlines the necessity of Government having prompt investigation machinery which will go into the question of corruption. I tried to ask some of my friends to let me have the so-called chargesheet against Mr. Sanker, but unfortunately nobody has given me charge-sheet. It has not been formulated in the form in which friends in Orissa have done their charges against Mr. Mitra's Ministry. They say that the cases of corruption are there, that there are various allegations, but they have not been formulated into charge-sheet. I wish that in future, whenever such charges are made, the Government of India should try evolve a machinery which will go into the complaints. Some years ago, Sir B. N. Rau had suggested the formation of a Privy Council which would advise the President in cases of this character. We need not call it a Privy Council, but a Council which would advise the Government. A council consisting of retired High Court Judges might be formed which might periodically advise Government in regard to cases of corruption, and whenever cases of corruption are prima facie proved. then there should be a machinery for investigation. If that had been done by the Congress High Command, pro-

bably the situation would not have arisen which forced the Sanker Government to resign on a vote of noconfidence.

Madam, I would like to say further that there was a good deal of criticism of the Muslim League. The Muslim League is a party which stands for the protection of the minorities in Kerala. I personally do not approve of communal parties, but if today the situation in Kerala is such that communal parties are tolerated by the electorate, there is no remedy open excepting to concentrate on economic issues. The Communist Ministry concentrated on economic issues and for the first time Kerala was marching forward in its economic programmes. That was arrested by the so-called liberation movement which led to the dismissal of the Communist Ministry and subsequent imposition of Presidential rule in Kerala.

Madam, I would like to say this that in future if we expect communalism to be rooted out of Kerala, the Congress must set an example. I would like the Congress organisation to set up members of the minority communities in predominantly Hindu areas and try to fight the election. That will be the test of the professions of the Congress to root out communalism Kerala. Unless that is done, it is not possible for the Congress to expect that the opposition parties will set an example. Each one of them is very much involved in this communalism that has disfigured public life Kerala.

I might also mention here that the failure of ministerial government which is revealed by eight Ministries is due to the fact that linguistic reorganisation has not solved any problems. If in 1956 the choice had been left to the representatives of Malabar, so-called Malabar which was in Madras State, they would have opted to stay in Madras State. A linguistic

[ 80 SEP. 1964 ] the Protein to the

State was formed and it was expected that this would solve the problem, but the fact that a linguistic State has been formed has not led to ministerial stability in Kerala. Perhaps if representatives of the various parties concentrate on economic issues, it may be possible to find out a new orientation to the politics in that State. I do not agree with my hon, friend, Mr. K. K. Shah, when he referred Kerala as a problem State. Kerala is certainly not a problem State. It has got an intellectual potential which can be utilised for the benefit of this country. It is because politicians have been so busy trying to carve out a position for themselves and manoeuvre themselves into positions of power every community for their advantage that this situation has arisen when people start calling Kerala a problem State.

SHRI LOKANATH MISRA: The Congress Party is the problem there.

Shri A. D. MANI: I would not like to say that the Congress is responsible for the situation in Kerala.

(Interruption)

An. Hon. MEMBER: He preaches for every one.

Shri A. D. MANI: I am one of those who went round, met representatives of all parties including Congressmen and talked to them about the situation. Perhaps it is correct to say that the Congress Party in power in India should have set an example. If it is possible for the Congress to evolve an economic programme and put it before the electorate and not think in terms of coalition with parties just for continuing in power, there may be a bright future for the State of Kerala.

Then there was a reference made by my hon. friend, Mr. Ansari, to the appointment of Mr. Pattom Thanu Pillai as Governor of Punjab. If Mr. Thanu Pillai had been a Government servant and if he had accepted this job, he would have been accused of accepting illegal gratification. Shri Faridul Haq ansari: I said that the method adopted by my hon. friend was wrong. He should have approached the P.S.P., consulted them, discussed the matter with them, and if they agreed, then I would have had no objection.

Shri A. D. MANI: I am supporting you. I am only saying that if Mr. Pattom Thanu Pillai as a Government servant had been offered the job, he and the person who offered it would have been accused of bribery and would have been forced to face an enquiry and a charge-sheet under the Anti-corruption Act. The Congress should have set better example in regard to the ethics that it follows.

An. Hon. MEMBER: It was a clever thing.

SHRI A. D. MANI: But we do not expect this kind of cleverness from the Party. (Interruption) I with my hon. friend that election promises were broken. These things led to the degeneration of the standards of politics, and it is expected that whatever might happen in the future, the standards of politics which are accepted universally as necessary for the proper functioning of the parties would be observed by the Congress Party and that Kerala might have the good fortune of seeing a stable Ministry which will give its attention to the economic progress of the State. The economic progress of the State has suffered reverse on account of the inability of some of the politicians in power give their sustained attention to Five Year Plans which were placed before the State Government for approval.

I support the motion which has been moved by the hon. Minister. I see there is no other way excepting to approve of the Proclamation issued by the President.

Shri JAISUKHLAL HATHI: Madam Deputy Chairman, I am happy that almost all the Members who took part in this discussion have fully supported my motion and they have appreciated

[Shri Jaisukhlal Hathi]

the circumstances in which the President had to assume to himself the powers to take over the administration of the State. Therefore, so far as approval of the motion is concerned, I do not think I have much to say. But several Members have discussed a number of subjects and I think I should reply to some of the observations made by the hon. Members here.

I am grateful to some of the Members, specially Shri Gujral and Shri Shah, for clarifying certain raised by the Members of the 4 P.M. opposition. It is true that we must take lessons from the it is also true that but everybody wants to advise others to take lessons but nobody likes to take lessons himself. It is human nature to criticise others, to bring out the faults of others and to see faults in others, rather than to have selfintrospection. We have been criticised for a number of things, good, bad and indifferent. In the opening speech I did not touch these subjects because I did not want to rake up unnecessarily old controversies. Shri Ansariji, however, blamed me for not looking to the past, for not looking to the present, and for not taking lessons from the past for the future. It was not from that end in view that I did not refer to the past, it was not that we did not want to learn from experience, it was not with that object in view that I did not refer to the old instances. While we are always prepared to learn by experience -and we have done that a number of times-I do not want to bring in unnecessary controversies. But on questions like this, especially my friend, Shri Govindan Nair, started with attacks on all and sundry. He began by attacking Shri Kamaraj, attacking Shri Dhebar . . .

SHRI M. N: GOVINDAN NAIR: I did not attack Shri Kamaraj.

SHRI JAISUKHLAL HATHI: . . . attacking the Congress organisation for their acts of omission and commis-

SABHA] the President in rela-3836 tion to the State of Kerala

sion. It is but natural I do not find fault with him because when you feel that something which you want is not being done, that something which you desire is not being achieved and when you feel that somebody comes in your way, it is but natural that emotions rise high and when emotions rise high, arguments become weak and arguments become weak, it gives expression to anger and disappointment. So, I do not find fault with him. It is natural that he should say Shri Dhebar who was went there and did all this and that he would now reap the fruits.

SHRI M N. GOVINDAN NAIR: He reaps.

SHRI JAISUKHLAL HATHI: Now, it is natural also that one reaps the fruits of what he has sown. There is nothing unnatural in it. The only thing is that we have to judge whether the seeds that were sown were good or bad and that could only be judged from the fruits that we get. Now, let us see what was sown and what was reaped, what will be sown and what will be reaped. These are the lessons which each one of us should learn. I on my part and the Congress are prepared to take the lessons. I am not a man with a rigid outlook which would not change but if we find from experience that there was nothing wrong in what we did, there is nothing for us to repent. If we think that we have done something wrong, not only shall we repent but we will redeem ourselves and correct ourselves. The President issued the Proclamation the political situation there was such as no single party—or even a united party under one single leader-was in a position to form the Government, although the Congress was in a much bigger majority than any other single individual party. And we who are wedded to democracy, we who want that we should work within the framework of the Constitution, we who want to abide by the provisions of the Constitution, we who want that even at the cost of being misunderstood and

even being disgraced to an extent, | would like to follow that path which is righteous and which is correct. It was therefore that the Governor's Report was taken into consideration by the Government here and the Proclamation was issued. When the no-confidence motion was brought forward in Kerala, all the opposition parties combined together. They are all parties with different ideologies-I think they also would agree—the Communists, the PSP, the Muslim League, all have différent political ideologies. They have never been one for any good object and I do not think they will any day be able to unite together and if they united together, they will all be minus. But today they are all bracketed together. When the bracket is gone, they will all be gone. One plus one would be two but one minus one would never be two, it will come to zero. It is always so for all negatives. Negatives may combine but the combination of negative attitudes would never lead to any positive result; it will have the effect of destroying a good thing; it will not have the effect of reconst ucting anything, there cannot be any reconstruction. Therefore it is that if we have to join together, we have to join for a good cause, we have to join for a constructive cause, we have to join for a work which is in the interests of humanity, a work which is in the interests of the people of the State, people of the country. Now, here unfortunately there was a combination and that combination resulted in what we see there today. That also is natural. Now, we are asked to learn les-What are the lessons? The lessons to be learnt are preached by the Members from the opposition side. But before they preach, we ourselves will do it, we do not wait for anybody to teach the lessons. But if all of us have to learn any lesson, it is this that we believe that there should be an opposition, we believe that there should be a strong opposition, we believe that there should be a healthy opposition. Today what is the position? Fifty are on one side. All others combined make seventy. Each one is

matched by one-fourth of the Congress Party Members there in Legislature-50, 15, 19, 9, 15, 11, 5, 1, all that. Now, if there had been one strong opposition or if two or three different parties with a constructive attitude, with the same ideology, had combined together and been able to form a government and administer the State in the interests of the people, for the benefit of the people, for the progress and development of the country. well, we would have welcomed everybody would have welcomed it. But it was not so. Now, therefore, what is the lesson to be learnt? The first lesson to be learnt is build up, if you can, a strong Opposition, build up, if you can, a healthy Opposition, build up a party which can succeed the present party. But I do not think that there is any chance in far, far future. And then what will happen? If there are five Members here, ten Members there and fifteen there, the result will be that no individual party will able to form the government. (Interruption by Shri M. N. Govindan Nair.) I am learning the lesson. From what has happened it had been possible for them to join and form a united party and a Government which would be stable. But it has not been so. Then what is to be done? What is to be done is this. It is for the people of Kerala to find out what is good for what is best for them. The people of Kerala are educated; they are advanced; they are literate, and they could learn by experience as to what should be done. I do not want to say much even at this stage as I did not do it in the beginning as to why there was that upsurge or the liberation movement, as Shri Nair said. The people felt that they were not happy. There were various incidents which I would not like to narrate. They joined together. Ultimately we saw what happened. Even now if the people join together, if they all combine together, they could have a stable government. Rather it should be their effort to see that a stable government is established. So far as I can see, as in the rest of the country, there cannot be any other [Shri Jaisukhlal Hathi.]

party today except the Congress Party which can form a government there. If in future things change, well, it will be most welcome. Otherwise it is in the interest of everybody—I do not talk of power because the congress has never learnt to rule for the Party; it has always ruled for the people, for the benefit of the people—to have Congress Party in power. If it were not so, then the party in power would have done anything to get more seats, to get that it wants as it has done in other things. (Interruptions) There may be instances. as Shri Abdul Ghani said, of corruption in the Congress. If there is corruption, if there are differences of opinion, we admit them and as soon as we find some symptoms of weakness we always try to remedy them. The Congress has that vitality, the Congress has that strength, the Congress that vigour that as soon as those symptoms are checked, it will strong and gain strength from day to day. It is not that we are complacent. If we know, we admit our weakness. It is always good to admit one's weakness and try to remedy and get rid of it. That we have been doing either at the organisational level or at the political level. It is, therefore, that the moment we find that there is something, we try to rectify the wrong. And if any weakness has been found out and remedied, it is because of selfintrospection that the Congress does. But it is given to many others to exaggerate what little weakness they find in others and not to look to bigger things within themselves. We have never done that. Whatever weakness we ever felt we have always admitted and we are always prepared to admit it. It is not an easy thing. But ultimately what are we to do? As the hon. Member on this side said, during this period it would be the duty of the Government of India to see that the Fourth Plan that is being discussed should not suffer. It should be the duty of the Government that the officers that we send there should remain impartial. It should be the duty of these officers to treat Kerala as a State

SABHA] the President in rela- 3840 tion to the State of Kerala

where there are no representatives of the people at present, where there is no legislature, and therefore they must treat it with the utmost care and attention.

Madam, it shall always be the duty of the Centre to see that the Fourth Plan of Kerala that is being discussed does not suffer because of want of representatives at the helm of this thing. We would also take care to see that the problem of food, the question of industrial development, the question of power and irrigation projects are looked into properly.

So far as elections are concerned, I would also say that we would not wait for a day longer than is absolutely necessary. There shall be elections as early as possible and that they should be fair and free.

Madam, so far as officers are cerned, their complaint is that Government could not find officers for Kerala. It is not a question of not being able to find them. But, as said, it is now our duty and responsibility to see that we send the best officers to the State. We have already sent one and we shall be sending another. But that should be the officer and an able administrator, person who would not allow the people of Kerala to feel that Kerala is not being ruled by the elected representatives. Therefore, if there is any delay, it is not that we are not able to find any person. We could have sent any man. But that would not serve their purpose, nor would it serve the purpose of the State. It is, therefore, that we want to send officers who are not only able administrators but also people who would look to the interest of the people of Kerala, who would take to their heart that it is their not only official responsibility but a kind of moral responsibility to look to the interests of the people of Kerala. It is, therefore, that we are trying to send some of our best officers there. one we have sent there has that reputation. The other we shall send soon.

I may, therefore Madam, only assure my friends from Kerala and also others that this is only a transitory period and that we shall try to see that the people of Kerala get back their elected representatives and their legislature through a fair and free election. It is for the people of Kerala to see that they use their discretion at the time of election in a way that they get a stable government and that this history is not repeated Madam, I move

THE DEPUTY CHAIRMAN The question is:

"That this House approves the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution, in relation to the State of Kerala"

The motion was adopted.

THE KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1964

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI JAISUKHLAL HATHI) Madam, I move

"That the Bill to confer on the President the power of the Legislature of the State of Kerala to make laws, as passed by the Lok Sabha, be taken into consideration"

Madam, this is a Bill which, according to the Proclamation, as has been just approved by the House, declares

"That the powers of the Legislature of the said State shall be exercisable by or under the authori y of Parliament"

And under article 357 of the Constitution, the power of the Legislature of the State of Kerala to make laws, which has been declared by the Proclamation, to be exercisable by or under the authority of Parliament, is hereby conferred on the President This is a Bill which is non-controversial in view of the fact that the House has already approved the Proclamation. This is a consequence which flows out of the Proclamation which has been approved by the House Under clause (3) the power of the State Legislature to make laws has to be vested in the President Clause 3(2) provides

"Before enacting any such Act, the President shall, whenever he considers it practicable to do so, consult a committee constituted for the purpose consisting of—

- (a) thirty members of the House of the People nominated by the Speaker among whom shall be included all members who for the time being fill the seats allotted to the State of Kerala in that House; and
- (b) fifteen members of the Council of States nominated by the Chairman among whom shall be included all members who for the time being fill the seats allotted to the State of Kerala in that House"

This is the position to enable the President to consult the Members of both the Houses of Parliament The provision here also mentions that all the Members from Kerala in the Lok Sabha and the Rajya Sabha, will be included in this Committee It is but fair that when there is no Legislature in Kerala and when Acts have to be passed by the Parliament, the Members representing that State in the Lok Sabha and the Rajya Sabha should be consulted and it is also proper that because they have now come into a bigger family, this consultation should not be restricted simply to e Members of the State but also there should be a broad-based committee so that Members from other States also may be consulted It is with that object in view that the Committee is supposed to consist of 45 Members.